

# LOK SABHA DEBATES

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VOLUME I, 1957

[10th May to 22nd May, 1957]



FIRST SESSION, 1957.

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LOK SABHA SECRETARIAT  
New Delhi.

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N. B. The Sign † above a name of a Member on Questions, which were orally answered, indicates that the Question was actually asked on the floor of the House by that Member.

LOK SABHA

Tuesday, the 14th May, 1957

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

MEMBER SWEORN

Shri M. V. Krishnappa (Tumkur).

QUESTION OF PRIVILEGE

Shri S. C. Samanta (Tamluk): Sir, on a point of privilege I have to draw your kind attention to the fact...

Mr. Speaker: Just one word. The hon. Member is an old Member of this House. He knows too well how a question of privilege has to be raised. He may write to me. Then, if I consider that it is a matter of privilege, I shall take suitable action thereon.

The House will now take up questions. Many of the hon. Members are new and they will only be helping me by giving out their names, and then I shall call them.

QUESTIONS AND ANSWERS

काश्मीर के सम्बन्ध में श्री जारिंग की रिपोर्ट

* १	श्री शीनारायण वास :
	श्री दी० च० शर्वा :
	श्री अद्वाकर सुपाकर :
	पंडित म० दिं० भासंद :
	श्री प० सी० बोस :
	श्री बोड्यार :

श्री विभूति विष्ट :

यथा प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या काश्मीर के सम्बन्ध में श्री गुनार जारिंग द्वारा सुरक्षा परिषद् को पेश

की गयी रिपोर्ट की प्रति भारत सरकार को मिल चुकी है; और

(ब) यदि हां, तो क्या इसकी एक प्रति सभा-पटल पर रखी जायेगी?

प्रधान मंत्री तथा वैदेशिक कार्य मंत्री (श्री अब्दाहरसाल नेहरू) : (क) जी हां ।

(ब) रिपोर्ट की एक नकल मेज पर रख दी गई है। [वैदेशिक परिषिष्ठ १, अनुबन्ध संख्या १]

श्री शीनारायण वास : क्या प्रधान मंत्री महोदय यह बताने की कृपा करेंगे कि श्री जारिंग ने कहाँ किसी जगह इस तरह का विचार व्यक्त किया है कि उन्हें भारत सरकार ने काश्मीर जाने की अनुमति नहीं दी? अगर नहीं तो पाकिस्तान प्रेस में जो इस तरह का समाचार छपा है उसके बड़न के लिये क्या किया गया है?

श्री अब्दाहरसाल नेहरू : जी नहीं, श्री जारिंग ने इस तरह का विचार कहाँ प्रकट नहीं किया है और यह बिल्कुल गलत बात है। हमने तो उनसे कहा था कि अगर आप काश्मीर जाना चाहते हैं तो बखुशी से जायें। उन्होंने कहा था, खाली हमसे नहीं बल्कि जहां तक मुझे मालूम है पाकिस्तान की गवर्नरेंट से भी कहा था, कि काश्मीर के किनी हिस्से में नहीं जाना चाहते, न उस हिस्से में जो कि पाकिस्तान के कब्जे में है और न बाकी काश्मीर में, जूनावे जाने का सवाल ही नहीं उठा। हम तो लूक होते भगव वह जाते।

Shri B. S. Murthy: Could we have the English rendering of the answer?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** The question was if Mr. Jarring said anywhere that he was not permitted to go to Kashmir—that is, not permitted by the Government of India, as stated in some Pakistan papers, apparently. It is completely wrong. In fact, we would have been happy if he had gone there, and we told him so. But right from the beginning of his arrival, even in Pakistan, in Karachi, he had made it clear that he would not visit any part of Kashmir. He made that clear, I believe, to the Pakistan Government, and later when he came here he also told us so; and he said: I am only here to visit Karachi and Delhi to talk to the Governments and to no one else.

**Several Hon. Members:** rose—

**Mr. Speaker:** Order, order. A number of hon. Members are new to the House. I would like to tell them briefly how I propose to call hon. Members who rise in their seats for putting supplementary questions. Members will see that a number of names have been clubbed on these questions. These are all hon. Members who have tabled questions independently relating to the subject-matter. When one comprehensive question is admitted the names of other hon. Members are clubed thereon. I will, therefore, give opportunity first to those Members whose names appear bracketed along with the first name to ask one or two supplementary questions. Then, I will look around and if any other Member wants to ask questions, I will limit the number of supplementary questions according to the importance of the subject-matter.

Shri P. C. Bose.

**Shri Supakar:** I am the third in the list.

**Mr. Speaker:** I have called Shri P. C. Bose who is also in the list.

**Shri P. C. Bose:** May I know whether Mr. Gunnar Jarring during his

visit took the opportunity of ascertaining the views of the leaders of Kashmir like Bakshi Gulam Mohammed and others?

**Shri Jawaharlal Nehru:** I have already said that Mr. Jarring had made it clear that he wants to meet the representatives of the Governments and none else. Whether privately he met others, I do not know.

**Shri Supakar:** May I know how long this stalemate will be allowed to continue regarding Kashmir affairs?

**Shri Jawaharlal Nehru:** I am afraid I can give no answer to that.

**Mr. Speaker:** It does not arise out of the question.

**Shri Wodeyar:** May I know whether Mr. Jarring's report is influenced by the Swedish Foreign Minister's statement made in his Parliament about his Government's stand on the Kashmir dispute?

**Shri Jawaharlal Nehru:** How can I answer this question? I am sure that Mr. Jarring's report has come out of his own head, I take it, out of his experience and study of the question and is not influenced by other factors.

**Shri Shree Narayan Das:** May I know whether the Security Council has decided to discuss this report in the near future and if so, what is the date fixed?

**Shri Jawaharlal Nehru:** No, Sir. We have no information as to when the Security Council might consider this.

**Shri Kasliwal:** May I know whether, before this matter comes up before the Security Council for discussion, there is a likelihood of this matter coming up in the Commonwealth Prime Ministers' Conference?

**Shri Jawaharlal Nehru:** No, Sir. So far as we are concerned, we do not discuss such matters there.

**Mr. Speaker:** Next question. Shrimati Tarkeshwari Sinha. I have allowed a number of questions.

**Some Hon. Members:** What about No. 2?

**Mr. Speaker:** It has been transferred to the 20th.

**Refugees from East Pakistan**

Shri Sadhan Gupta:

\*3. { Shrimati Tarkeshwari Sinha:  
Shri Bibhuti Mishra:  
Shrimati Ila Palchoudhury:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that 9,000 out of 25,000 East Pakistan refugees sent to Bettiah for settlement have deserted their camps and gone back to West Bengal during the last one month; and

(b) if so, the reasons thereof?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) Out of 28,075 displaced persons from East Pakistan admitted in Bettiah Camp, Bihar, 10,358 deserted the camp upto 15th April, 1957.

(b) The desertions were mostly due to misleading propaganda by some interested persons who worked up the emotions of the displaced persons by giving them hopes of rehabilitation in West Bengal.

**Shri Sadhan Gupta:** May I know whether it is a fact that living conditions and amenities in the camp are very deplorable and whether, in particular, the refugees there are being housed in tents 10' by 8' per family and with very inadequate water supply, and so on and so forth, and if so, whether this is misleading propaganda?

**Shri Mehr Chand Khanna:** If the hon. Member is referring to the living conditions in the Bettiah Camp

in Bihar, then I wish to submit that the conditions in that camp are very satisfactory. As for the minor complaints that have been alleged by the hon. Member if reference is made to any particular complaint, I shall have it looked into.

As regards the tents, I have no personal knowledge, but the tents are of a standard size, and should be of the same size as in West Bengal.

**Shri T. K. Chaudhuri:** May I know whether the attention of the Minister has been drawn to lengthy reports by the special correspondent of *The Statesman* in the Calcutta edition of that paper, of the 4th and 5th April, 1957, and also to the lengthy report by the special reporter to the *Amrit Bazar Patrika*—of the 16th April—which is generally a supporter of the Congress Government—to the effect that:

"Except for somewhat inadequate arrangements for supply of drinking water, no amenities that are generally associated with human life are visible. The people live in small stinky tents surrounded by filth and garbage. Sanitary arrangements are totally absent."

and if so, why no contradiction was issued from Government side? At least, I understand that there is an establishment of the Ministry at Calcutta, and they could have easily contradicted these things which came out in the papers.

**Shri Mehr Chand Khanna:** I visited that camp myself. I have also read the two articles referred to by the hon. Member. Some of the reporters who have been there are alleged to have stated that the conditions in the camp in Bihar—though I do not wish to compare them—are better than those in most of the camps in other places.

**Shri Gajendra Prasad:** May I know whether a Minister from Bengal recently visited Bettiah camp and said that the living condition there was more than satisfactory? And is

it not a fact that some political organisations in West Bengal are interested in creating trouble and they suggested to these displaced persons to go away from Bettiah camp to Bengal?

**Shri Mehr Chand Khanna:** As regards the second part of the question, I do not wish to answer. But as regards the first part, the answer is in the affirmative.

**Shri T. K. Chaudhuri:** May I know whether it is a fact that there has been no desertion from the rehabilitation centres in Bettiah, which have been found very satisfactory and where refugees are very happy, while desertions have taken place only from those transit camps where these refugees were made to stay for nine months with no prospect of rehabilitation there?

**Shri Mehr Chand Khanna:** The information that has been conveyed to the House by the hon. Member, namely that no desertions have taken place from our rehabilitation colonies is not wholly correct. Some desertions have lately taken place.

As regards the Bettiah camp, people were sent there in June 1956. No desertions of any large magnitude took place from that camp till 1st March, 1957. For eight to nine months, not a single desertion took place—I mean desertions of a sizable nature. All the desertions that did take place in large numbers were on the eve of the elections in West Bengal, that is, on the 2nd and 7th March, 1957.

**Shrimati Renu Chakravarty:** May I know what is the reason why the Ministry has refused to appoint an Inquiry Committee to go into this whole matter, a suggestion which was made by leaders of all parties, which would have solved the problem to some extent?

**Shri Mehr Chand Khanna:** No suggestion of that nature has been made to me. But ten days ago, some leaders

of leftist parties came to see me in Calcutta. They suggested that an Inquiry Committee consisting of the Government and all the leftist parties might be appointed to look into the conditions of the camp in Bettiah. I said 'no', for the obvious reason that if a committee was to be appointed, there would be so many others who would also come and ask for the same privileges or concessions. But I told the members of the leftist parties then—and I repeat my invitation to some of the hon. friends sitting opposite—that if any one of them would like to visit the camp, I shall see that all facilities are placed at their disposal.

**Shri H. N. Mukerjee:** Could Government tell us here and now how many refugees from East Pakistan they are prepared to have in permanent rehabilitation centres in Bettiah and elsewhere, in view of the Ministers having stated that there is no further room in West Bengal and also in view of the fact that the refugees come away only when they are temporarily made to hang about in some transit centre?

**Shri Mehr Chand Khanna:** The position has not been fully appreciated, because on the eve of elections in West Bengal desertions did take place not only from Bettiah but also from rehabilitation colonies and centres in West Bengal itself. Their number is about 8,000 to 9,000. The number of persons who have deserted the camp in Bettiah and the colonies in West Bengal today is about 18,000. It is strange that no reference is made to deserters from the camps and colonies in West Bengal, though they have been lying on the same platforms and in the same streets.

**श्री विमुति विज़:** क्या सरकार ने इस बात की जांच-पड़ताल की है कि गत आम चुनाव के एक दो हफ्ते पहले से कुछ इन्स्टिट्यूट पार्टीज़ ने बेतिया और कुंबरदार रेफ्यूजी कैम्प में रहने वालों को उकसाया और भड़काया, ताकि बिहार और बंगाल

गवर्नरेंटेस को बदलाम किया जाय और चुनाव में कांग्रेस को हराया जाय?

**श्री मेहर बद्र जल्ला :** भारतरेवेल बेस्टर ने जो कुछ करमाया है, वह बहुत हृदय तक दुरुस्त है। इस में विहार गवर्नरेंट का सिर्फ़ इतना ही सवाल था कि उस को बदलाम किया जाय, लेकिन अगर कोई कायदे की बात थी तो वह बंगाल के मुतास्लिक थी।

### Industrial Development

**\*4. Shri Harish Chandra Mathur:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of India have examined the recommendations made by the States Reorganisation Commission in their report (paras 842 to 844) that Government should consider the question of formulating an industrial location plan for the whole of India in order to ensure the equitable distribution of development expenditure; and

(b) if so, their conclusions and the action proposed to be taken in the matter?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). It is true that the States Reorganization Commission has mooted the idea of industrial location plan. The First and Second Plans have also laid great stress on regional development in industrial plans with a view to achieving a considerable measure of balance in industrial development between different regions of the country and economic utilization of resources of each region. This was further reiterated in the Industrial Policy Resolution of the 30th April, 1956. Accordingly, while sanctioning new industrial schemes under the Industries (Development and Regulation) Act, 1951, along with several other factors such as the utility and technical soundness of the schemes, regional considerations are borne in

mind and an endeavour is made to disperse industries to different regions on the basis of (i) the availability of raw materials, (ii) supply of water and electric power, (iii) transport facilities and (iv) proximity to consuming markets.

**Shri H. C. Mathur:** May I know what special consideration is given to the under-developed areas in view of these recommendations as also the policy of Government?

**Shri Manubhai Shah:** To give an example, there are certain regions which are having a number of textile mills while others have very few textile mills or practically none. Therefore, the next allocation of spindles is so carefully made as to give more spindles to those areas where there is none.

**Shri Heda:** Are there large parts in the country where no industry was established by the Centre in the last five to ten years? If so, which are those parts?

**Shri Manubhai Shah:** As far as the public sector industries are concerned actually they are sizable and big industries where very great technical and economic considerations have to be looked into. Even there, constant care is taken in order to plan those industries, wherever possible, in areas where there are no big industries.

**Shri A. M. Thomas:** May I enquire whether it is a fact that the licensing powers vested with the Central Government have not been exercised in such a manner as to facilitate regional development of the areas? May I also enquire whether care has been taken to ensure diversification of consumer industries so as to give relief to the transport system?

**Shri Manubhai Shah:** For the first part of the question of the hon. Member, the answer is, 'quite the contrary'. Constant care is exercised for the dispersal as well as diversification. For transport facilities also, wherever we find that decentralisation helps in

the greater movement of goods, we try to give a regional bias and disperse the industries as much as possible.

**Shri Anthony Pillai:** In view of the fact that the formula now enunciated by the Minister is very elastic, will the Government give some weight to the plea made by the Madras Government that the allocation of the development resources should be on the basis of population?

**Shri Manubhai Shah:** This is a slightly different from the question put on the paper. But, as far as these things also are concerned, the Planning Commission takes everything into consideration.

**Shri T. B. Vittal Rao:** May I know whether the Commission made a specific recommendation framing the industrial location plan and whether Government is contemplating to try the industrial location plan or may I know whether that recommendation has been dropped?

**Shri Manubhai Shah:** As far as the industrial location plan is concerned, the Planning Commission in para 49 of Chapter 29 of the First Five Year Plan and 68 of Chapter 19 of the Second Five Year Plan has given very deliberate views that it is not possible in such a big country to think of a master plan for the whole country. But constant efforts are made that in the shortest possible period, the regional disparities are removed.

**Shri V. P. Nayar:** The hon. Minister mentioned four factors which would determine the location of industries. I want to know whether none of these factors, if not all of them, should have made Government decide upon giving one of the industries in the public sector to the Kerala area which has, added to all these, an unemployment, the magnitude of which is not known in any other State?

**Shri Manubhai Shah:** As far as Kerala is concerned, there are several industries run by the State Government as well as the Central Government in that State. So, it will not be true to say that no public sector factory is run there. As I said in the previous answer, very clear and very precise information is collected in order to see that wherever possible the dispersal takes place in the best interests of the dispersal and the removal of regional disparities.

**Shri H. C. Mathur:** May I know what is the relationship of the States with the Centre in the matter of the location of these major development industries?

**Shri Manubhai Shah:** Practically in every case, we consult the State Governments concerned; and the teams which are visiting, visit all the probable areas which are good for that particular type of industry.

#### Handloom Products

\*6. **Shri S. V. Ramaswamy:** Will the Minister of Commerce and Industry be pleased to state what steps are being taken to supply in sufficient quantity the handloom products which are in demand in the U.S.A.?

**The Minister of Commerce (Shri Kanungo):** An American Expert Team recently toured the important handloom producing centres of India at our request in order to advise us on measures to be adopted to encourage handloom exports to America including the question of ensuring sufficient supply. The Team's final recommendations are awaited.

**Shri S. V. Ramaswamy:** Is it a fact that we have not been able to take full advantage of the sympathetic market in U.S. because we have not geared production to supply in sufficient quantities according to the specifications in sufficient time? If that is so, what steps are being taken to organise production and supply?

**Shri Kanungo:** A part of the question of the hon. Member is correct in the sense that by the very nature of the industry it is not able to produce

large quantities of standardised varieties. But, for specific purposes or specific designs, various steps are being taken by the Handloom Board and we hope that in the near future export requirements in sizable quantities will be met.

**Shri R. S. Murthy:** May I know whether it is under the contemplation of the Ministry to send a team of handloom workers to America to study the different patterns they would like to have?

**Shri Kanungo:** We are getting the consumers down here.

**Shri Supakar:** What is the volume of demand and what is the supply at present?

**Shri Kanungo:** For export purpose or the total?

**Shri Supakar:** For export of handloom products to U.S.A.

**Shri Kanungo:** The export figures show a satisfactory increase. For example, in 1955, the total export was 55 million and odd yards. In 1956, it was 59 million and odd yards.

**Shri Thimmaiah:** May I know the other countries where there is great demand for these products? May I also know whether any emporium had been set up in foreign countries?

**Shri Kanungo:** Yes. We have opened several sales centres—Singapore and Western Asia. We have got a trade centre in New York and another in Geneva. As a matter of fact, the bulk of the export goes to Africa and countries of Europe.

#### Tungabhadra Shutter Manufacturing Factory

\*7. **Shri T. B. Vittal Rao:** Will the Minister of Commerce and Industry be pleased to state:

(a) at what stage is the proposal to take over the Shutter Manufacturing Factory at Tungabhadra Dam site; and

(b) when is it likely to be finalised?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). After a full examination of the matter,

Government have come to the conclusion that there is for the present no need to pursue the proposal. The State Government concerned are looking into the aspects of utilisation of this Factory.

**Shri T. B. Vittal Rao:** One of the reasons for mooted the idea of taking over this factory was that the supply of pig iron and steel to this factory was not adequate. So, it was perhaps thought that it could be taken over by the Centre and provided with adequate supplies. May I know whether the supplies are now adequate?

**Shri Manubhai Shah:** That was not the precise reason. At one stage, it was apprehended that when the project was over, perhaps there would be no work left for the factory. But experience has shown that there is enough work now and the Tungabhadra Project is utilising this factory to the fullest. There is no short supply of pig iron or steel. To the extent that every factory in this country is provided for, this factory is also looked after and provided for.

**Shri T. Subramanyam:** Is it a fact that the difficulty arose about the quantum of compensation to be paid for taking over this concern?

**Shri Manubhai Shah:** That was not also the main reason, perhaps. But, there was a difference of opinion regarding the compensation. But, that could have been finally settled by a talk across the table. Actually, I went to Hyderabad the other day to discuss certain matters with the Andhra Government. But really why we have not thought of pursuing the matter is because both the Andhra and Mysore Governments think that they can fully utilise this workshop at least for some time to come.

**Shri Thirumal Rao:** Is it the plan of the Central Government to own this factory as a shutter manufacturing concern to supply other river valley projects after the needs here are met?

**Shri Manubhai Shah:** No, Sir. That is not the intention at all.

**Shri Thirumal Rao:** There is no long term plan for this factory. I want to know whether they would close it down.

**Shri Manubhai Shah:** As I have said, that question does not arise for the present and as and when it arose, we would reconsider it.

**Shri Dasappa:** May I know the total out-turn of these factories at present?

**Shri Manubhai Shah:** Rs. 25 lakhs in terms of manufactured goods and Rs. 18-19 lakhs in terms of servicing and maintenance, per year.

#### Paper Production

**\*8. Shri C. R. Narasimhan:** Will the Minister of Commerce and Industry be pleased to state:

(a) the steps taken and proposed to be taken by Government for the indigenous production of paper through small scale industries;

(b) whether the machinery required will also be indigenously manufactured or imported;

(c) the steps taken in this regard; and

(d) the number of large and small scale plants started since the commencement of the Second Five Year Plan?

**The Minister of Commerce (Shri Kanungo):** (a) to (d). A statement is laid on the Table of the House. [See Appendix 1, annexure No. 2].

**Shri C. R. Narasimhan:** With reference to para. (d) of the statement, may I know why no paper mill has gone into production so far, though licences were granted for 13 large and nine small paper mills?

**Shri Kanungo:** Licences have been recently issued. It usually takes about 18 months for a licensed factory to go into production.

**Shri C. R. Narasimhan:** May I know whether the Government has any production programme for paper and if so, what are the prospects of its implementation?

**The Minister of Industry (Shri Manubhai Shah):** The estimated demand at the end of the Second Plan period is about six lakhs of tons of which 2.1 lakhs of tons are being produced at present. We have licensed capacity of about 2.26 lakhs of tons. The balance is about 60,000 tons which we hope to cover in the next two years.

**Shri Punnoose:** I am sorry I have not read the statement. There were certain proposals to start paper production in Malabar. What has happened to them?

**Shri Manubhai Shah:** They are still under consideration.

**Shri Hem Barua:** May I know if the Government is prepared to examine the prospects of locating paper industry in industrially under-developed countries like the State of Assam?

**Mr. Speaker:** Assam is not a separate country.

**Shri Manubhai Shah:** As a matter of fact, one licence was issued for a factory in Assam and we have already instituted a panel for paper and pulp industry which is going into this question very thoroughly.

**Shri Amjad Ali:** Is it in the private sector?

**Shri Manubhai Shah:** Yes, in the private sector.

**Pandit D. N. Tiwary:** May I know the difference in cost of production between small scale and large scale plants?

**Shri Manubhai Shah:** According to information available to us, there is not much difference. As a matter of fact, for certain varieties small scale industry is more profitable and for certain other varieties large scale production is more profitable.

#### Import Restrictions

**\*9. Shri Sadhan Gupta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the restriction on imports recently imposed by Government is being taken advantage of by

certain traders to raise the prices of some essential commodities like woollen goods, text-books etc; and

(b) if so, the steps, if any, taken by Government to check such rise of prices?

**The Minister of Commerce (Shri Kanungo):** (a) No, abnormal increase in the prices of these goods has come to notice.

(b) Does not arise.

**Shri Sadhan Gupta:** Has it been brought to the attention of the Government that paper manufacturers are already refusing to allow discounts on paper used for printing text-books so that the prices of text-books is bound to go up if the discount is refused, and the discount is being refused on the ground that import of paper is going to be restricted?

**Shri Kanungo:** I take that information and I will check on it.

**स्वेच्छ नहर से गुजरने वाले भारतीय जहाजों**  
**\*१०. श्री रघुनाथ तिहः :** क्या प्रबाल मंत्री यह बताने कि कृपा करेंगे कि स्वेच्छ नहर से गुजरने वाले भारतीय जहाजों का पथ कर सीधे मिश्र को दिया जाता है प्रयत्न इस सम्बन्ध में कोई और प्रबन्ध किया गया है?

**वैदेशिक कार्य उपमंत्री (श्रीमती लक्ष्मी बेन्द्रा) :** हमें नहर से गुजरने वाले भारतीय जहाजों का पथ कर (टोल) सीधे मिश्र को दिया जाता है। इस सम्बन्ध में कोई दूसरा प्रबन्ध नहीं किया गया है।

**An Hon. Member:** It may be read in English also, Sir.

**Mr. Speaker:** Yes, the English version may also be read.

**Shrimati Lakshmi Menon:** The toll on Indian ships passing through the Suez Canal is paid direct to Egypt. No alternative arrangement has been made in this connection?

**Shri Raghunath Singh:** Yesterday, in the House of Commons a statement was made that U.K. was going to pay the Suez tolls in sterling. May

I know what will be our mode of payment?

**Shrimati Lakshmi Menon:** The mode of payment has been laid down that the companies can pay to any bank which has been approved by the Suez Canal authorities.

**Mr. Speaker:** The hon. Member wants to know the mode of payment, whether in sterling or in rupees.

**Shri Raghunath Singh:** I want to know in what currency the payment will be made.

**Shrimati Lakshmi Menon:** Sterling.

**Mr. Speaker:** The hon. Prime Minister.

**Shri Raghunath Singh:** Why not we use our rupees?

**Mr. Speaker:** Hon. Members have both ears and eyes; I have called the Prime Minister.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I am afraid I cannot give a precise answer how we have paid it, but we have many transactions with the Egyptian Government in rupees. I cannot say how this particular sum has been paid by the companies. These are private companies which pay. It may have been paid on sterling or in rupees. Anyhow, it is a matter of arrangement with the Egyptian Government. We continue dealing with them as we have done in the past.

**Shri Raghunath Singh:** As our information is that a Rupee Bank has been opened in Egypt, why should not we pay the tolls in rupees?

**Shri Jawaharlal Nehru:** There is no question of "why", Sir. It is on arrangement with the Egyptian Government that we do these things and, as I said, in many matters the Egyptian Government does accept rupee payment. I cannot say exactly what has been done in this particular matter.

**Shri Biren Roy:** Why should not we suggest to the Egyptian Government to take the tolls direct in rupees instead of in any other foreign

currency and thus save our foreign exchange?

**Mr. Speaker:** That is a suggestion for action.

**Shri Sadhan Gupta:** As we understand from Press reports Egypt is insisting on payment in dollars in respect of Suez Canal tolls, has any understanding been reached with Egypt that in the case of our country the payment will be made either in rupee or in any other soft currency?

**Shri Jawaharlal Nehru:** I have just said, Sir, that I am not acquainted as to how this matter has been paid or whether any special understanding has been reached. No question has arisen. We have been carrying on in the old way. But, as, perhaps the House knows, we have given certain credits in rupees to the Egyptian Government our dealings are by and large in rupees. About this particular matter I do not know.

**Government of India Press in Kerala**

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\*11. { **Shri A. M. Thomas:**  
**Shri K. K. Warrior:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the work in connection with the starting of the Government of India Press in Kerala has commenced;

(b) when it is expected to be completed; and

(c) what the employment potential of the Press is?

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** (a) No Sir; steps have however, been taken to acquire the land.

(b) By the end of the Second Five Year Plan.

(c) As at present conceived, about 400 persons are expected to be employed in the Press when it gets into production.

**Shri A. M. Thomas:** The original idea was to locate one press, of a particular size, in the South. May I enquire whether the decision has been subsequently revised and there has been a proposal to locate two presses in the South and if so, of what size?

**Shri K. C. Reddy:** My information is that it was decided to start two presses in the South, one at Coimbatore and the other in Kerala. I do not know to what the hon. Member referred to.

**Shri A. M. Thomas:** The two presses referred were meant by me. Will they be started simultaneously or will they be started one after the other?

**Shri K. C. Reddy:** The intention is to start them simultaneously. One press is meant for printing forms and the other press is for printing books.

**Shri Punnoose:** May I know what will be the estimated amount for the press that is going to be started in Kerala?

**Shri K. C. Reddy:** The press to be started in Kerala is for printing forms and the estimate for the construction of the press would be about Rs. 45 lakhs for the buildings and about Rs. 26 lakhs for equipment.

**Shrimati Parvathi Krishnan:** May I know what would be the estimate for the press to be started in Coimbatore?

**Shri K. C. Reddy:** I have no information at present with me about that.

**Seizure of Passport by Pakistan**

\*12. **Pandit D. N. Tiwary:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Pakistan Government has seized all the passports within the ten mile border belt between Tripura and East-Pakistan;

(b) if so, whether Government are aware of the hardships of the people of that belt and the losses occurring due to this arbitrary action of the Pakistan Government;

(c) steps taken to relieve the hardships of the people of that area;

(d) whether Government has lodged any protest; and

(e) if so, the reply of the Pakistan Government?

**The Deputy Minister of External Affairs (Shrimati Lakshmi N. Menon):** (a) to (e). The information is being collected and will be placed on the Table of the house when available.

**Pandit D. N. Tiwary:** May I know whether the Government have seen the newspaper report that seizure of passports has taken place and may I know whether the Government are aware that people on the border are suffering from want of markets, etc? May I know whether that aspect has been considered by the Government and any step taken?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** This question, Sir, calls for detailed information which was sought, and it is very difficult to supply this without full enquiry. There is no doubt that people in the border areas are often harassed and put to great difficulties by various actions taken. The general answer is 'Yes', but, if the hon. Member wants detailed information, we have to get it.

#### Shankar Market

**"14. Shri Gajendra Prasad Sinha:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether allotment of commercial flats of Shankar Market, New Delhi has been completed; and

(b) what procedure was followed for allotment of above flats?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) Yes, the allotment of commercial flats constructed in

Shankar Market so far has been completed.

(b) In most cases, allotment has been made to eligible displaced persons by drawing lots. In some cases, allotment has been made to fulfil the commitments made by the erstwhile Delhi State Government or the Government of India.

**Shri Gajendra Prasad Sinha:** Has Government received any complaint that more than one flat has been allotted to different persons in the same family?

**Shri Mehr Chand Khanna:** If the complaint is brought to my notice, I will certainly have it looked into.

**Shri Gajendra Prasad Sinha:** May I know whether the eligibility of the persons was checked up and whether they were informed about the date and place of allotment?

**Shri Mehr Chand Khanna:** The allotment, as I have stated in reply to the main question, has been made on two bases: one, to those persons to whom commitments have been given by the erstwhile Delhi State Government, and secondly, to others by drawing of lots, that is, allotments are made by drawing of lots. Information, as far as I know, is definitely sent.

**Shri B. S. Murthy:** May I know why the persons on the Irwin Road flats were not given any allotment in spite of their having proved their credentials?

**Shri Mehr Chand Khanna:** If any particular case is brought to my notice, as I said in respect of the question of the hon. Member who tabled the main question, I will have it looked into. But these flats and shops were originally meant for the squatters on the Irwin Road.

**श्री नवल प्रभाकर :** क्या मैं जान सकता हूँ कि इस मार्केट के निर्माण में कितना सर्व हुआ है और कितनी दुकानें बनायी गयी हैं?

**श्री मेरचंड खना :** यह तो मुझे याद

नहीं है। यह गवर्नमेंट की प्राप्ती है और गवर्नमेंट की प्राप्ती रहेगी।

### Displaced Persons in Ranchi

\*15. **Shri S. C. Samanta:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of East Pakistan Displaced Persons sent to Ranchi in 1950;

(b) the number sent to Tatisilwai Camp;

(c) the number of them who were non-agriculturists;

(d) whether it is a fact that some of them were to be re-settled in Kantatoli and Chutia Mahallas of Ranchi; and

(e) if so, with what results?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) to (e) The information is being collected and will be laid on the Table of the Sabha in due course.

**Shri S. C. Samanta:** May I know whether any occupational industries for gainful employment have been provided for the displaced persons who were sent to Ranchi?

**Shri Mehr Chand Khanna:** The facts relate to the year 1950, i.e. 7 years ago. I have said I have to make enquiries from the Government of Bihar.

**Shri S. C. Samanta:** May I know what was the dimension of the rooms allotted to the displaced families which were sent to Ranchi?

**Shri Mehr Chand Khanna:** That is what I am saying.

**Mr. Speaker:** He is collecting the information.

**Shri Mehr Chand Khanna:** I have to collect information about rehabilitation made in 1950.

**Shri C. D. Pande:** May I know if the Government has given any consideration to a bigger and more fundamental question, namely, that there is a steady flow of migrants from East Bengal. There is no room in West Bengal and they are not willing to go to any other State. What has been done about this?

**Mr. Speaker:** That does not arise out of this question.

**Shri Bhattacharyya:** The hon. Minister stated that this happened in 1950. I want to know whether any record is kept in his department as to what happened to the claimants after they are settled?

**Shri Mehr Chand Khanna:** The implementation of the scheme is done with the agency of the State Governments. The schemes are formulated by them; they are sent to us and the schemes are sanctioned. At times we have a follow-up organisation. But when about 90 lakhs of displaced persons are involved, it is very difficult to keep track of every single individual case.

**Shri T. K. Chaudhuri:** Has the attention of the hon. Minister been drawn to a report published in the Statesman that in regard to several thousands of displaced persons who were sent to Ranchi in 1950, there are no traces found of them to show where they have gone or anything like that. Will he kindly bear this also in mind?

**Shri Mehr Chand Khanna:** I immediately got in touch with the Government of Bihar; their Secretary came to Calcutta and I have discussed the whole matter with them. I have told them that if there are any defects in the schemes, though they were sanctioned a long time ago, revised schemes may be sent to us, which will be duly considered.

## Television

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**Shri Shree Narayan Das:**  
**Shri Pratap Keshari Deo:**  
**Shri Sradhakar Supakar**  
**Shri D. C. Sharma.**

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No. 363 on the 27th November, 1956 and state the progress so far made in the setting up of Television station at Bombay and in the experimental investigation at Delhi?

**The Minister of Information and Broadcasting (Dr. Keskar):** The plan for the main television unit at Bombay is included in the Second Five Year Plan. Some preliminary work in that connection, regarding a suitable site, has also been carried out. However, the question of any specific date to take up this project is dependent upon the availability of foreign exchange. This question is at present under immediate consideration of Government.

The proposal for a pilot television unit for experimental and educational purposes is being actively pursued. Some equipment for this Unit has already been obtained and efforts are being made to get further necessary equipment and training. Though it is difficult to fix a definite date, there is every hope that we will be able to get other essential equipment for this Unit soon, enabling it to function.

**Shri Shree Narayan Das:** What is the estimated expenditure of this pilot project to set up a television unit in Delhi?

**Dr. Keskar:** We have formulated this pilot project on the strength of some equipment that we got as a concession. I am not able to give the price of that concessional equipment, but we will probably have to spend about Rs. 5 lakhs more in order to make it function.

**Shri Shree Narayan Das:** May I know the name of the country from

which this machinery is to be obtained at a concessional rate?

**Dr. Keskar:** The original equipment that we got was given by Messrs. Philips who had got a small television unit here for the Industrial Exhibition. We have had talks with the UNESCO authorities after their session here and they are prepared to give, or arrange to give, us certain equipment for this purpose.

**Shri Biren Roy:** Would the hon. Minister in charge consider, in view of the importance and popular nature of Calcutta and also its cosmopolitan character, locating a station at Calcutta also, along with Bombay, at the time a television station is proposed to be set up.

**Dr. Keskar:** It is not possible to start television stations simultaneously at many places in India due to the question of cost; otherwise we will be very glad to do so.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I would naturally hesitate to contradict my colleague, but some of us are not anxious to go ahead with television.

**Mr. Speaker:** No. 17—absent No. 18.

**Shri Bajrangbirla:** महोदय, प्रश्न मेंलगा १७ के सम्बन्ध में मुझे यह निवेदन करना है कि

**Mr. Speaker:** He is not the hon. Member against whom the question stands. The Member is absent; therefore, I have called the next question.

**Consul-General's Office, New York.**

**\*18. Shri S. V. Ramaswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Consul-General's office in New York keeps in touch with private merchants who come there and if so how;

(b) whether it plays any part in seeing that only quality goods are exported from India to the U.S.A.; and

(c) if so, in what manner?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, sir to the extent visiting Indian merchants keep the Consulate General informed of their visits to New York.

(b) No sir, the consulate General is in no position to enforce quality checks at points of destination.

(c) Does not arise.

**Shri S. V. Ramaswamy:** There seems to be a general complaint about sub-standard goods being sent to United States. If that is so....

**Some Hon. Members:** Louder please.

**Shri S. V. Ramaswamy:** There is something wrong with the....

**Mr. Speaker:** In the meanwhile, hon. Members will speak louder.

**Shri S. V. Ramaswamy:** The general complaint seems to be about sending sub-standard goods to United States and other countries. If that is so, what steps are being taken to see that only quality goods are sent?

**Shri Kanungo:** I would not subscribe to the view that the bulk of the goods sent out are sub-standard. But to ensure that the quality of exporters is as high as is necessary, we have taken steps to have voluntary quality control in textiles and we are trying other methods in various other commodities.

**Shri S. V. Ramaswamy:** What are the steps taken at the governmental level?

**Shri Kanungo:** Government have organised Export Promotion Committees.

**Shri Hem Barua:** May I know whether it is within the knowledge of Government that certain coloured birds exported from India change their colour as soon as they get drenched there? For instance, some red birds exported have changed their colour as soon as they got drenched in water.

**Shri Kanungo:** If particulars are given I shall try to find out whether it is correct.

**Shri Kasliwal:** May I know in how many cases the services of the Indian Standards Institution has been used in this connection?

**Shri Kanungo:** The Indian Standards Institution provides standards as such, and they are trying to do so for as many products as possible. But in the matter of inspection and certification the Standards Institution are not concerned.

#### Indian Labour Conference

\*19. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the subjects for discussion at the Fifteenth Session of Indian Labour Conference has since been finalised;

(b) if so, what are the subjects; and

(c) if not, the reasons thereof?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) The agenda is as follows:

(1) Report of the Study Group on Workers' participation in Management.

(2) Report on Workers Education.

(3) Training Within Industry (T.W.I.).

(4) A model agreement to guide employers in regard to rationalisation.

(5) Steps necessary to popularise the Subsidised Industrial Housing Scheme among employees and co-operatives

(6) Wage Policy during the Second Five Year Plan.

(7) Workers' discipline.

(c) Does not arise.

**Shri T. B. Vittal Rao:** May I know when this conference is likely to be held—since the last conference was held two years ago, as against the idea of yearly conferences?

**Shri Abid Ali:** It will be held either in July or August next.

**Shri T. B. Vittal Rao:** May I know whether the venue of this conference has been decided upon?

**Shri Abid Ali:** Probably it will be Delhi.

#### Optical Glass Plant

\*20. **Shri Bishwa Nath Roy:** Will the Minister of Commerce and Industry be pleased to state the present position with regard to the setting up of any optical glass plant in India under the Second Five Year Plan?

**The Minister of Industry (Shri Manubhai Shah):** Efforts are being made to obtain technical collaboration from reputed manufacturers abroad for the production of optical and ophthalmic glasses in this country. Recently, at the invitation of the Government of India, a team of experts from the U.S.S.R. visited this country and has, after an extensive tour, submitted a preliminary project report which is under examination.

**Shri Bishwa Nath Roy:** May I know whether India will have self-sufficiency by the end of the Second Plan period, regarding optical glass?

**Shri Manubhai Shah:** Yes, more or less.

**Shri Subbiah Ambalam:** May I know whether the Government of India propose to instal these plants in India, and in how many places?

**Shri Manubhai Shah:** This is with reference only to one plant for optical glass and ophthalmic glass.

**Shri Biren Roy:** Will the hon. Minister be pleased to state if the setting up of the optical glass factory would only be in the public sector or would also be allowed in the private sector?

**Shri Manubhai Shah:** The present question relates to a public sector factory.

**Shri V. P. Nayar:** May I know what is our annual requirement of optical and ophthalmic glass, and what are the natural resources which may be necessary for starting the factory?

**Shri Manubhai Shah:** The present estimates are 40 to 50 tons of optical glass and 250 tons of ophthalmic glass; and we have sufficient resources in the country to manufacture these quantities.

Indian Trade Centre, New York

\*22. **Shri S. V. Ramaswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) what are the functions of the Indian Trade Centre in New York city;

(b) what is the value of the goods exhibited there; and

(c) what is the expenditure involved on this centre?

**The Minister of Commerce (Shri Kanungo):** (a) The main functions of the Indian Trade Centre at New York are to give visual publicity to India's export products to stimulate consumer interest and to give trade information to prospective American importers and to provide trade instructions to Indian exporters.

(b) About Rs. 1,25,000/- at a time.

(c) About Rs. 2 lakhs per annum.

**Shri S. V. Ramaswamy:** May I know the strength of the staff maintained and if the work turned out is commensurate with the expenditure involved?

**Shri Kanungo:** I could not give the exact figure of the staff, but the cost of the establishment is somewhere round Rs. 85,000 odd. As for judging the work, we have to wait for a fairly long time to judge the results of the promotional work.

**Shri Heda:** Does this Trade Centre welcome enquiries of the importers in the United States and give them proper contracts in our country?

**Shri Kanungo:** Yes, Sir.

**Shrimati Illa Palchoudhuri:** May I know if any attempt is made to popularise our traditional Indian designs in textiles and cloth instead of having our weavers and craftsmen copy European designs?

**Shri Kanange:** I am afraid that Indian weavers have not started copying any designs from Europe. As for popularising Indian designs, one of the items which this particular Centre handles is the handloom goods.

#### Coal Mine Workers

\*23. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) the total wage bill, of the workers in the coal-mines in the country since 1952 to 1956, year-wise;

(b) whether Government propose to provide any other amenities like construction of quarters; and

(c) if so, the number of quarters constructed up to the end of April, 1957?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) The information is not readily available.

(b) and (c). 4724 houses have been constructed up to the end of April 1957 either directly by the Fund or under the Subsidy and Subsidy-cum-loan schemes.

**Shri T. B. Vittal Rao:** Government had decided to construct fifty thousand quarters during the Second Plan period; but during the first year of the Second Plan period not even the land has been acquired. May I know whether these fifty thousand quarters will be constructed during the Plan period at least?

**Shri Abid Ali:** Already about 4000 houses have been sanctioned under this scheme and we expect that it will be possible to adhere to the programme.

**Shri H. N. Mukerjee:** We have noted before that a lot of money lapsed on account of the construction of the quarters not being proceeded with. Could the Government tell us what steps are taken to ensure that there will be no such lapse of the moneys granted now?

**Shri Abid Ali:** No such question arises with regard to this particular scheme because the houses are to be built with the Coal Mines Welfare Fund and this would not lapse.

**Sardar A. S. Saigal:** May I know whether it is a fact that in Korada coal fields, there is no arrangement for quarters or drinking water and other amenities to labourers?

**Shri Abid Ali:** If the hon. Member puts a separate question, I will collect the information.

**Shri Mohiuddin:** Is it a fact that a large number of houses constructed are lying vacant for one reason or another and the workers have not occupied these quarters.

**Shri Abid Ali:** Only in Luni some houses were not occupied because of some difficulties. Now only 200 houses remain vacant. Arrangement has been made with other departments and it is expected that these houses will also be occupied.

**Shri Jaipal Singh:** Could we have a break-up of the number of quarters built out of the Fund and the number built under the subsidy scheme?

**Shri Abid Ali:** 2,153 by the Fund directly and about 1,000 under the subsidy scheme.

**Shri V. P. Nayar:** In answer to Part (a) of the question regarding the wage bill, the hon. Minister said that the information is not readily available. In the case of ever so many industries, details of wage bills have been given. I want to know how long it will take to give us an idea of the total wage bill, referred to in Part (a) and whether we will be spared the necessity of putting another question on this?

**Shri Abid Ali:** I have the figure for 1955-56. If that would satisfy the hon. Member, this is from 356 collieries out of 853. The workers employed are 3,21,263 in these 356 collieries. They have paid Rs. 15,40,06,853.

**Shri T. B. Vittal Rao:** Under the Payment of Wages Act, these collieries are expected to submit their returns. From the returns, we can calculate how much it is. What is the difficulty in getting the figure?

**Shri Abid Ali:** The difficulty is, they have not submitted the returns.

**Shri T. B. Vittal Rao:** May I know whether any collieries have been prosecuted for violation of the Payment of Wages Act, for not submitting returns?

**Shri Abid Ali:** Notice.

**Shri B. C. Bose:** May I know whether it is a fact that the Coal Mines Welfare Fund has now decided to construct houses at its own cost and if so, what is the bottle-neck in constructing more houses?

**Shri Abid Ali:** First, non-availability of land and secondly, steel and cement difficulties.

**Mr. Speaker:** The question list is over. I shall come back to those hon. Members who were absent at the time

when they were called. **Shri D. C. Sharma:** again absent. Then, there is a Short Notice Question in the name of Shri Kasliwal.

#### SHORT NOTICE QUESTION

**Indian Officials held by Lahore Police**

**S. N. Q. No. 1. Shri Kasliwal:** Will the Prime Minister be pleased to state:

(a) whether the P.T.I. report from Karachi appearing in the Hindustan Times dated the 10th May, 1957 to the effect that two senior officials attached to the Indian Deputy High Commission at Lahore were insulted, handcuffed and kept in police custody is correct; and

(b) if so, for what reasons?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) and (b). The Press report is in the main correct. The facts, as ascertained by us, are as follows:

On the night of May 7, five Indian nationals were arrested at 11 p.m. in Lahore by the local police on a baseless charge of creating nuisance in a public place. They were abused, handcuffed and manhandled, kept under police custody for a period of about six hours and subjected to needless medical examination on a baseless charge of being under the influence of alcohol. Of the five innocent victims, three were Indian Railway officials undergoing training at the United Nations Training Centre at Walton: the other two were diplomatic officers serving as Attachés in the Deputy High Commission for India.

Two other officers of the Deputy High Commission who came to know of the incident contacted them in the Mayo Hospital at 3 a.m. on the morning of 8th May. They informed the Sub Inspector that two of the persons arrested had diplomatic status. The Sub Inspector professed ignorance about their status and identity and gave an assurance that after consulting his superior he would immediately release them from custody. The Sub

Inspector however did not release these officers till ten minutes past five on the morning of 8th May and even then the car and the personal belongings attached from them were retained by the police.

Our High Commissioner in Karachi saw the Pakistan Foreign Minister on the evening of May 9th and lodged a strong protest, both orally and in writing, asking amongst other things, for exemplary punishment of the police officers involved. The Pakistan Foreign Minister replied that he would immediately look into the matter and get into touch with the West Pakistan Government. Our Deputy High Commissioner at Lahore also lodged a strong protest orally and in writing to the Governor of West Pakistan on 10th May afternoon. The Governor expressed regret at the incident and the embarrassment it had caused and promised a high level enquiry and serve punishment of the guilty persons if the complaint made is established. The Commonwealth Secretary also brought the full details of the incident to the notice of the Pakistan High Commission on 11th morning and lodged an emphatic protest against the barbaric behaviour of the police and asked for severe punishment of the offenders.

**Shri Kasliwal:** May I know whether any apology has been forthcoming from the Government of Pakistan for this dastardly act?

**Shri Jawaharlal Nehru:** I just read out a statement that the Governor of West Pakistan expressed his regret and he has appointed what is called a high level inquiry Committee and as soon as that report is out, he will take steps on it.

**Sardar Iqbal Singh:** May I know whether it is a fact that some of these officials were harassed because they were responsible for the recovery of some abducted girl in Pakistan?

**Shri Jawaharlal Nehru:** No. I have heard no such report.

**Shri Joachim Alva:** Is the Government aware whether the Dean of the Diplomatic Corps at Karachi has made any formal representation to the Government of Pakistan in regard to this unusual incident?

**Shri Jawaharlal Nehru:** No: This incident happened, as the hon. Member knows, in Lahore.

**Shri M. Khuda Baksh:** I read from the newspapers that a magisterial inquiry has also been ordered by the Government of West Pakistan and we are now informed by the hon. Prime Minister that a high level inquiry has been instituted by that Government. May I know whether this high level committee would be able to go into the matter on the plea that the matter is sub judice?

**Shri Jawaharlal Nehru:** I take it that both refers to the same committee. The words I used were the words used by the West Pakistan Government. The Governor has stated that he has appointed a committee and whether it is high level or not so high, it is not for me to judge.

**Shri A. M. Thomas:** May I know whether the Government has got any information with regard to the motive for this act which appears to be a deliberate and planned affair?

**Shri Jawaharlal Nehru:** How can I say? Motives there may be; we might perhaps connect with some incidents or some other matter. Hon. Members refer to something else, but we have no factual information about it.

#### WRITTEN ANSWERS TO QUESTIONS

##### First Five Year Plan Progress

\*5. { **Shri A. K. Gopalan:**  
**Shri D. C. Sharma:**

Will the Minister of Planning be pleased to state whether the Progress Report on the First Five Year Plan has been completed?

**The Deputy Minister of Planning (Shri S. N. Mishra):** A review of the First Five Year Plan which combines

also the Progress Report for 1955-56 is expected to be placed before Parliament during the present session.

**Pakistani Nationals in Commercial Establishments**

**\*17. Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that many Pakistani nationals are working in factories and commercial establishments in Calcutta; and

(b) if so, their number?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) Yes.

(b) It would involve considerable labour to get full particulars about all these persons. But such information as is easily available is being collected and will be placed on the table of the House later.

**Sanskrit Programmes in A.I.R.**

**\*21. Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the total number of Sanskrit Programmes presented by All India Radio during 1957 so far; and

(b) the total number of Sanskrit recordings supplied in 1956-57 to foreign countries?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) 203 programmes, from January to March, 1957.

(b) No recordings were supplied in 1956-57, but recitals have been obtained from various stations and some have been selected for being supplied to Universities in foreign countries.

**Work-site Camps in West Bengal and Tripura**

**1. Shri A. C. Guha:** Will the Minister of Rehabilitation and Minority Affairs be pleased to lay a statement showing:

(a) the number of work-site camps in West Bengal and Tripura and their names;

(b) when they were established;

(c) the number of displaced persons in each of them year-wise;

(d) the nature of work given so far in each year and the work at present given to them;

(e) the per capita annual income earned by them every year;

(f) the amount spent on relief and administration for each camp year-wise;

(g) whether any rehabilitation schemes have been formulated for them; and

(h) if so, what are they?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) to (h). The information is being collected and will be laid on the Table of the Sabha in due course.

**Industrial Development in Kerala State**

**2. Shri Kumaran:** Will the Minister of Planning be pleased to state whether Government will lay a statement on the Table of the House indicating the schemes for industrial development proposed to be undertaken during the Second Five Year Plan period in Kerala State under Central, State and Private auspices?

**The Deputy Minister of Planning (Shri S. N. Misra):** A list of major industrial schemes proposed for development in the Kerala State during the Second Plan period is placed on the Table of the House. [See Appendix I, annexure No. 3]

**Migration from West Pakistan**

**4. Shri D. C. Sharma:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state how many Hindus from Sind (West Pakistan) have migrated to India during 1957 so far?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** About 500 upto end of March, 1957.

## International Court of Justice

5. { Shri D. C. Sharma:  
Shri Raghunath Singh:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 115 on the 27th March, 1957 and state whether the Government of India have since submitted their preliminary objection to the Portugal's case against India to the Court of International Justice?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Yes, our Agent to the International Court of Justice presented our Preliminary Objection to the jurisdiction of the International Court in this case to the Registrar of the Court on the 15th April, 1957.

## Ambar Charkha Enquiry Committee

6. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state the progress made so far in regard to the implementation of recommendations of the Ambar Charkha Enquiry Committee other than Nos. 5, 12, 17, 27, 32 and 33?

**The Minister of Commerce and Industry (Shri Morarji Desai):** A statement is laid on the Table of the House. [See Appendix 1, annexure No. 4]

## Government Quarters in Calcutta

7. Shri Sadhan Gupta: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Central Government staff quarters constructed on Southern Avenue in Calcutta;

(b) the total cost of their construction;

(c) the number of such quarters which have not been occupied after completion of construction;

(d) the maximum and minimum period during which such quarters have remained un-occupied; and

(e) the reason for their remaining vacant?

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** (a) 60.

(b) Estimated cost of these quarters is Rs. 8,43,500/- Actual construction cost will be known when the accounts of the work are closed.

(c) All the quarters are occupied. No quarter remained unoccupied after it was completed with all services.

(d) Does not arise.

(e) Does not arise.

## Industrial Estate, Ludhiana

8. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 661 on the 5th December, 1956 and state:

(a) the progress made so far with regard to the Industrial Estate at Ludhiana in the Punjab; and

(b) the time by which the scheme is likely to be completed?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) Land has been purchased at a total cost of about Rs. 4,21,000.

(b) It is expected that the scheme will be completed during the current financial year.

## Hindustan Machine Tools Ltd.

9. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) the nature of the proposals to step up production in the Hindustan Machine Tools, Ltd, Bangalore; and

(b) what will be additional capital investment?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) The Hindustan Machine Tools is at present producing 8½ centre high precision high speed lathes. The manufacture of milling machines sizes 2 and 3 (horizontal, vertical) and universal types in each case) will commence shortly under an agreement with M/s. Fritz Werner of

**West Germany.** Proposals for establishing other lines of manufacture such as radial drilling machines and lathes of other sizes are now under consideration.

(b) Capital expenditure of the order of Rs. 4 crores has been incurred in establishing and equipping the machine tool factory. Additional capital investment consequent on the introduction of fresh items into the production schedule will be limited mainly to balancing equipment and will depend on the items which may eventually be taken up for production.

**Indo-Pakistan Agreement on Movable Property**

16. **Shri D. C. Sharma:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1327 on the 18th December, 1956 and state the progress made in the implementation of the Indo-Pakistan Agreement on movable property during the current year so far?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** The second meeting of the Implementation Committee which had been postponed at the request of Pakistan was held at Karachi on the 4th and 5th February, 1957. At this meeting practically all the outstanding lists excepting those relating to Postal accounts were exchanged. The meeting also took some decisions which should mitigate the hardship of displaced persons. Important among the lists received are those relating to lockers and safe deposits.

The physical exchange of evacuee fire-arms between India and Pakistan also took place at meetings held simultaneously at Lahore and Jullundur in October, 1956 and April, 1957. As a result about 1,000 fire-arms have been exchanged on either side.

**Film on Untouchability**

11. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to refer to the

reply given to Starred Question No. 1163 on the 13th December, 1956, and state the progress made with regard to the proposal to produce a full-length educative film for the removal of untouchability?

**The Minister of Information and Broadcasting (Dr. Keskar):** The production of such a film has to be proceeded with carefully so as to fulfil effectively the object in view. The proposal is being discussed with some well-known producers.

**State Trading Corporation (Private) Ltd.**

12. **Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the State trading Corporation of India have entered into an agreement with the U.S.S.R. to supply hides, skins and tobacco; and

(b) how the scheme is to be implemented?

**The Minister of Commerce and Industry (Shri Morarji Desai):** (a) Yes, Sir. For tobacco only.

(b) Exports are being arranged through the Tobacco Export Promotion Council.

**Slum Clearance**

13. **Shri D. C. Sharma:** Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1442 on the 21st December, 1956, and state:

(a) whether the recommendations made by the State Planning Official Conference held in Chandigarh on the 11th October, 1956, regarding Pilot Projects on slum clearance in India have been considered by Government; and

(b) the main recommendations of the Conference and which of them have been accepted by Government?

**The Minister of Works, Housang and Supply (Shri K. C. Reddy):** (a) Yes.

(b) A statement is placed on the Table on the House, [See Appendix I, annexure No. 5] showing the main recommendations of the Conference relating to Pilot Projects on slum-clearance which have already been circulated by them to various State Governments who are concerned with the execution of slum-clearance programmes. These recommendations are generally covered by the Slum-Clearance Scheme of the Government of India, copies of which are available in the Library of Parliament. Considering the magnitude of the problem and the resources made available in the Second Five Year Plan, the implementation of the above Scheme will itself be in the nature of pilot projects to be carried out by the State Governments and their Local Bodies in different parts of the country. Under the Scheme, the State Governments are required to carry out the necessary Socio-Economic Surveys before formulating any projects of slum-clearance. The States will, it is hoped, also execute the projects as expeditiously as possible, taking into account the resources available and other connected factors. The result of these projects will provide adequate material for research and study which should be of help in the formulation of further programmes of Slum-clearance and redevelopment.

#### Employment Exchanges

**14. Shri D. C. Sharma:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1440 on the 21st December, 1956 and state the progress since made in regard to the question of setting up remaining 101 new Employment Exchanges?

**The Deputy Minister of Labour (Shri Abid Ali):** Sanction has since been accorded to the opening of five

more new Employment Exchanges, as below:

<b>State</b>	<b>Place where sanctioned</b>
Orissa	Rairangpur, Joda and Rayagada.
West Bengal	Siliguri.
Manipur	Imphal.

#### Heavy Water Production

**15. Shri D. C. Sharma:** Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 496 on the 30th November, 1956, and state:

(a) whether any decision has since been taken regarding the production of Heavy Water at Sindri; and

(b) if so, when it is expected to be produced?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) Not yet.

(b) Does not arise.

#### Trade with U.S.S.R.

**16. Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state the value and the tonnage of the commercial goods exported to and imported from U.S.S.R. during 1956-57?

**The Minister of Commerce and Industry (Shri Morarji Desai):** The value of exports to and imports from the U.S.S.R. during 1956-57 (April-December) is as under:—

Exports: Rs. 1094 lakhs.

Imports: Rs. 1080 lakhs.

Figures in tonnage are not available.

#### Persons Registered with Employment Exchanges

**17. Shri M. Shankaralya:** Will the Minister of Labour and Employment be pleased to state:

(a) the total number of (i) educated and (ii) un-educated persons who were registered with the various

employment exchanges in the country upto June 1956, (Statewise); and

(b) the number who have been given employment?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The required information is given below:-

STATE	Number of registrations			Number of placements		
	Educated persons*	Others	Total	Educated persons*	Others	Total
Andhra	1,09,747	3,04,063	4,13,810	23,047	30,499	53,546
Assam	15,833	84,718	1,00,551	1,192	11,628	12,820
Bihar	86,179	3,67,685	4,53,864	7,504	45,571	53,075
Bombay	1,83,470	5,93,448	7,76,918	21,868	53,311	75,179
Delhi	1,06,940	1,74,104	2,81,044	15,073	15,036	30,109
Himachal Pradesh	1,903	20,456	22,359	506	6,641	7,147
Kerala	52,298	1,00,897	1,53,195	4,986	20,055	25,041
Madhya Pradesh	30,909	1,12,570	1,43,479	4,149	9,782	13,931
Madras	1,33,700	3,47,861	4,81,561	24,802	36,072	60,874
Mysore	50,908	1,02,866	1,53,774	4,125	10,336	14,461
Orissa	15,691	67,916	83,607	2,016	14,085	10,101
Punjab	1,06,749	3,11,895	4,18,644	12,289	55,843	68,133
Rajasthan	38,516	1,17,028	1,55,544	4,546	10,764	15,310
Uttar Pradesh	2,87,591	8,19,950	11,07,541	21,113	1,06,768	1,27,000
West Bengal	1,36,979	4,11,908	5,48,887	8,132	35,374	43,000
<b>TOTAL</b>	<b>13,57,473</b>	<b>39,37,365</b>	<b>52,94,778</b>	<b>1,55,348</b>	<b>4,61,765</b>	<b>6,17,000</b>

\* Matriculates and above.

NOTE :—Separate figures regarding educated persons are not available for the years prior to 1953.

### MOTION FOR ADJOURNMENT

#### GOVERNMENT'S DECISION RE. REPORT ON MAHBUBNAGAR RAILWAY ACCIDENT

**Mr. Speaker:** I have received notice of an adjournment motion from Shri S. L. Saxena about the decision of the Government not to accept the findings of the Commission of Inquiry consisting of Mr. S. L. T. Desar, of the Bombay High Court, which inquired into the Mahbubnagar train disaster etc. Does it contain only one recommendation of the report or several recommendations? What are the recommendations accepted and what are the recommendations not accepted? So far as such matters are concerned, whenever a committee or a commission is appointed to enquire into a particular matter, and they submit a report, and Government accept or reject or accept partially that report, it is open to any hon. Member to ask Government to lay the report on the Table of the House, and ask for a discussion on that. If we could find time, certainly, time will be allotted;

particularly on a matter of this kind, this is not the ordinary procedure, that is, just tabling an adjournment motion as to what the recommendations are, what their pros and cons are, whether the recommendations ought to be accepted or ought not be accepted, and so on. It is not by a mere censure that this matter can be raised. Therefore, if any hon. Member.....

**Shri S. L. Saksena (Maharajganj):** If Government appoint a commission of enquiry like this, and they do not accept even their main recommendations, it will be a very bad precedent, and no commission will hereafter be able to give judgment independently. This is a matter of very urgent public importance. And if you permit, and if Government are prepared to give time for a two-and-a-half hour discussion, I would be glad to withdraw this adjournment motion.

**Shri H. C. Mathur (Pali):** I have already given notice of a motion for a discussion of that report.

**Mr. Speaker:** All that I can say is this. Of course, it is an important matter. Otherwise, a committee would not have been appointed. Now, that committee has submitted a report. Government may accept the report or may not accept the report, or may accept it partially. It is open to this House to discuss it.

If the hon. Member gives notice of a motion, I shall consider if we can allot a particular time; I shall also consult Government, and try. At present, I can only say that this is not the procedure to tackle matters relating to the acceptance or otherwise of a report.

Does the Minister want to say anything?

**The Minister of Railways (Shri Jagjivan Ram):** I was just going to say that a copy of the report has been placed in the Library of the House. The general discussion on the Railway Budget is coming, and in the meantime, hon. Members may study the report and also the modifications made by Government, and the grounds on which such modifications have been considered necessary. These points can very well be raised in the course of the general discussion on the Railway Budget.

**Shri Heda (Nizamabad):** In cases of this nature, as far as I have been able to observe, only five copies are placed in the Library. I feel that this number is very inadequate. I would request the Minister to have at least 12 copies placed in the Library.

**Shri Jagjivan Ram:** I believe about twenty-five copies have been already placed; and some more copies will be placed.

**Shri T. K. Chaudhuri:** Apart from the Railway Administration aspect of the matter, there is another very important thing involved in this question. Government appoint some enquiry committee with a High Court judge as its chairman. It is almost a judicial enquiry. Now, that committee submits its report. And Government reject its recommendations.

There, a question of principle is involved. Am I to understand, or can I take it, that you will be pleased to accept a motion for discussing this aspect of the question?

**Shri S. L. Saksena:** If Government would agree to have a two-and-a-half hour discussion, I would withdraw the motion.

**Mr. Speaker:** I have heard enough about this. All that I can say at this stage is this. The Railway Minister has brought it to our notice that the Railway Budget is going to be presented tomorrow.....

**Some Hon. Members:** No; today.

**Mr. Speaker:** I am sorry. The Railway Budget is going to be presented today, and then, there will be discussion of the Railway Budget. In view of this, and in the light of what I have already said, such reports cannot be discussed in an adjournment motion. There must be a separate motion tabled, and if time is given, it could be discussed.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I merely wish to add to what my colleague has said. There is no doubt about the importance of that particular disaster and the importance of the measures that we take to avoid such disasters. There is no doubt that it is an important matter for an enquiry committee or a High Court judge to make recommendations on.

Speaking for myself, I regret to say I have not read the report. So, I have no opinion about it personally. But, Government are perfectly prepared, that is, in theory, to have a discussion; in practice, it is a question of finding time; that is to say whether it will be possible during this brief Session to find time for this, apart from the discussion of the Railway Budget, I do not know. I am in your hands and the hands of the committee which deals with allocation of time.

But we shall gladly have a discussion provided time is available if you

now, later, in the next session. This matter, as you were pleased to say, cannot be taken on a motion for adjournment. The whole Report should be studied and the matter discussed then.

**Dr. Ram Subhag Singh (Sasaram):** Is it open to Government to express their view just on the eve of the session of the House on this matter, especially when the hon. Minister says that the House is free to discuss it in the course of the budget debate relating to the Railways?

**Shri Jagjivan Ram:** Is the hon. Member asking what should be the procedure?

**Shri Jawaharlal Nehru:** I must say that the hon. Member's suggestion is rather odd, this being announced on the eve or the morning of the meeting of the House. It has no relation to the fact. A Ministry of Government appoint a Committee on technical matters. They come to their conclusions about the Report of the Committee. It has no relation to the fact of the meeting of the House. It is open to the House to disagree with the Government's views or to very them or to accept them. But Government have to deal with the Report of the Committee. A technical examination of it cannot await a discussion in the House.

**Shri Sinhasan Singh (Gorakhpur):** May I say one word on this?

**Mr. Speaker:** No, I am sorry. There is no end to this discussion. So far as the adjournment motion is concerned, I cannot give my consent to it.

This is, no doubt, an important matter. When a Committee has been appointed by Government, it is open to the Government to come to any conclusion about its Report, one way or the other. It is equally open to this House, if it wants, to have an opportunity to discuss the matter and bring it pointerly to the notice of the Government and to the country, that Government's decision is wrong or otherwise incorrect. It is open to hon. Members to table a motion to this effect.

So far as the time factor is concerned, during this session time does not seem to be available. But I will allow representative Members to discuss this matter during the Railway Budget debate. Copies of the Report are available here and hon. Members may make their submissions. If still, there are many other matters which have to be discussed on the floor of the House, I shall try to find time either in this session, if it is possible, or during the next session. Under the circumstances, I do not feel called upon to give my consent to this motion for adjournment.

As regards discussion of the matter, as I pointed out, nothing will be stifled. Let us hear what exactly happened regarding these recommendations and the decision of the Government. If still the House is not satisfied with it and wants to have a fuller discussion, I will certainly allow some time.

**Shri Mohamad Imam (Chitaldrug):** May I request that copies of the Report may be circulated to all hon. Members? Provision of five copies in the Library will not be sufficient.

**Mr. Speaker:** As many hon. Members as want to have copies will kindly intimate to Secretary. We will try to get copies.

**Shri Mohamed Imam:** If the Report is just placed on the Table of the House, I am afraid we cannot all of us go through it.

**Mr. Speaker:** Why should it be circulated to every hon. Member? All hon. Members who want to have copies, may write to Secretary.

#### PANEL OF CHAIRMEN

**Mr. Speaker:** I have to inform the House that under rule 9(1) of the Rules of Procedure and Conduct of Business, I have appointed the following persons as Members of the Panel of Chairmen: Sardar Hukam Singh, Pandit Thakur Das Bhargava, Shri Barman, Shrimati Renu Chakravarty, Shri Frank Anthony and Shri A. M. Thomas.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORTS ON THE HINDUSTAN INSECTICIDES PRIVATE LTD. AND THE HINDUSTAN ANTIBIOTICS PRIVATE LTD.**

**The Minister of Commerce and Industry (Shri Morarji Desai):** I beg to lay on the Table a copy of each of the following Reports:—

(1) Annual Report of the Hindustan Insecticides Private Ltd. for 1955-56. [Placed in Library. See No. S-9/57].

(2) Annual Report of the Hindustan Antibiotics Private Ltd. for 1955-56. [Placed in Library. See No. S-10/57].

**NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT**

**Shri Morarji Desai:** I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. S.R.O. 904, dated the 23rd March, 1957. [Placed in Library. See No. S-11/57].

**STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES ETC.**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

(i) First Statement Fifteenth Session, 1957, of the First Lok Sabha.

(2) Supplementary Statement No. IV Fourteenth session, 1956, of the First Lok Sabha.

(3) Supplementary Statement No. XI Thirteenth session, 1956, of the First Lok Sabha.

(4) Supplementary Statement No. XVII Twelfth session, 1956, of the First Lok Sabha.

(5) Supplementary Statement No. XIX Eleventh session, 1955, of the First Lok Sabha.

(6) Supplementary Statement No. XXII Tenth Session, 1955, of the First Lok Sabha.

[See Appendix I, annexure No. 6].

**NOTIFICATION UNDER THE KHADI AND VILLAGE INDUSTRIES COMMISSION ACT**

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table, under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956, a copy of the Notification No. 5(8)/57-KVE dated the 23rd April, 1957. [Placed in Library. See No. S-19/57].

**KHADI AND VILLAGE INDUSTRIES COMMISSION RULES**

**Shri Kanungo:** I beg to lay on the Table, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Khadi and Village Industries Commission Rules, 1957. [Placed in Library. See No. S-19/57].

**RESULTS OF BYE-ELECTIONS**

**The Minister of Law (Shri A. K. Sen):** Sir, I beg to lay on the Table a copy of the results of bye-elections held between the 31st July, 1955 and the 31st October, 1956. [Placed in Library. See No. S-20/57].

**AMENDMENTS TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES**

**Shri A. K. Sen:** Sir, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of each

of the following Notifications making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956:—

(1) Notification No. S.R.O. 2719, dated the 16th November, 1956.

(2) Notification No. S.R.O. 3068, dated the 14th December, 1956.

(3) Notification No. S.R.O. 412, dated the 4th February, 1957.

[Placed in Library. See No. S-21/57].

**AMENDMENT TO THE REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES.**

**Shri A. K. Sen:** Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1951, a copy of the Notification No. S.R.O. 140, dated the 10th January, 1957 making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library. See No. S-22/57].

**NOTIFICATIONS UNDER THE COMPANIES ACT, 1956.**

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of each of the following Notifications:—

(1) Notification No. S.R.O. 1281, dated the 23rd April, 1957.

(2) Notification No. S.R.O. 1435, dated the 7th May, 1957.

[Placed in Library. See No. S-23/57].

**COMPANIES (APPEALS TO THE CENTRAL GOVERNMENT) RULES**

**Shri B. R. Bhagat:** Sir, I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Companies (Appeals to the Central Government)

Rules, 1957, published in the Notification No. S.R.O. 1380, dated the 4th May, 1957. [Placed in Library. See No. S-24/57].

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**RISE IN FOOD PRICES**

**Shri S. V. Ramaswamy (Salen):** Sir, under Rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The rise in food prices and steps taken by the Government in regard thereto."

**The Minister of Food and Agriculture (Shri A. P. Jain):** Sir, agricultural production is highly susceptible to vagaries of nature, but, nevertheless, it is clear, on a study of the production figures over the last 10 years, that the overall production of cereals as well as the yield per acre are considerably higher at present than at the beginning of that period. In 1947-48, the total production of cereals was 43.7 million tons and the yield per acre was 569 lbs. In 1956-57, the total production of cereals has been 56.2 million tons and the yields per acre 591 lbs. The following statement gives the 5-yearly moving average production from 1951-52:—

Quinquennium ending	Average production of cereals (in Million Tons)	Average yield per acre (in lb.)
1951-52	43.5	519
1952-53	44.6	514
1953-54	47.6	531
1954-55	49.6	544
1955-56	52.1	557
1956-57	54.8*	579*

\*Based on provisional advance estimates.

The above figures clearly establish that there has been a steady improve-

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ment in production. If we compare the figures for the quinquennium ending 1951-52 and the quinquennium ending 1956-57, we find that the production has gone up by 25.9% while the yield per acre has gone up by 11%. The figures for rice, wheat and coarse grains separately, which make up the total for cereals are given below:

Percentage increase in quinquennium ending 1956-57 over the quinquennium ending 1951-52

	In total production	In yield per acre
Rice	20.0	13.1
Wheat	36.8	14.9
Coarse grains	29.9	12.2

The latest position is that the production of rice this year has been 28.1 million tons which is an all-time record. In spite of recent damage to wheat crop in certain parts of the country, the production of wheat is expected to be about 8.6 million tons as against 8.3 million tons last year.

It is very near the record production of wheat in 1954-55, namely, 8.8 million tons. The production of coarse grains this year is slightly better than last year, though it is still about 3 million tons less than the record production of 1953-54. Altogether the total production of cereals this year is expected to be 56.2 million tons which is higher than that of last year or the year before. There is, therefore, no justifiable cause for alarm, even though the wheat crop has suffered in certain areas due to the recent rains, hailstorms and rust. The overall supply position is such that no serious difficulties need be approached. Government have a very substantial import programme of wheat to meet the legitimate requirements of different areas where the wheat crop may have suffered.

The position in the different States and the steps taken by the Government to meet the difficulties where the Rabi crops have suffered are indicated below:

#### BIHAR :

The Minister of Food and Agriculture visited parts of the districts of Patna, Monghyr and Bhagalpur, where the Rabi crop, in particular wheat, had been damaged by rust, rains and hailstorms. The wheat grain was shrivelled and the yield was low. Other districts reported to be affected are Santhal Parganas, Purnea, Saharsa, Darbhanga, Muzaffarpur, Gaya, Palamau and Shahabad. The normal production of wheat in the State of Bihar is of the order of 4 lakh tons, out of which 60 per cent. is reported to have been lost.

The demand of the State Government for wheat distribution in the affected areas has been accepted in full. It has been agreed that for the three months—May to July 1957—60,000 tons of wheat will be supplied. Additional 15,000 tons of wheat will be supplied for stocking so that in the event of floods during the rainy season, this wheat may be readily available for meeting the emergency. Already a number of special trains have been despatched from the port towns where wheat is in stock, and it is expected that before the end of May, about 35,000 tons of wheat will reach Bihar. I may here add that four trains have already reached the place—that is, about 4,000 tons.

The position will be reviewed in July and the programme of supplies during the subsequent months, will then be decided upon. If Bihar gets a good maize crop in August, the position is expected to ease. In order to enable early sowing of maize, the State Government have reduced the rate for tube-well water by 75 per cent. The Bihar Government are undertaking relief works to provide employment in the scarcity affected areas.

**UTTAR PRADESH:**

The demand of the U.P. Government for the hill districts and Eastern U.P. where the Rabi crop has suffered, has been accepted in full 15,000 tons of wheat per month will be made available to the U.P. Government for distribution in these areas up to the end of September when the position will be reviewed.

**RAJASTHAN:**

In Jodhpur Division, the Rabi crops have been damaged, and the distribution of wheat is, therefore, being continued at an augmented rate in Jodhpur. Substantial stocks of wheat are being built up in the other Central depots in Rajasthan.

**BOMBAY:**

In certain parts of Bombay, the jowar crop was damaged. It has, therefore, been agreed to make available adequate quantities of wheat to the Bombay Government for distribution in the districts. This will relieve the adjoining areas of Madhya Pradesh from the pressure of demand from Bombay. The full wheat requirements of Bombay City, which is cordoned off, will continue to be met by the Government of India.

**WEST BENGAL:**

Although the aggregate production of rice in West Bengal has been about 2 lakh tons more this year as compared to last year, difficult conditions continue to prevail in some districts including Burdwan, Murshidabad, Nadia, Hooghly and Howrah which were affected by floods in October last year. There has also been damage to rabi crops in certain districts. In addition to 3,000 tons of wheat per month, which was being issued for distribution in the districts, another 6,000 tons of wheat will now be supplied per month to meet the additional requirements.

Like Bombay, the full wheat requirements of Calcutta, which is cordoned off, will continue to be met by the Government of India. During

April and May, 1957, 14,000 tons of rice have been made available to the West Bengal Government against a total demand of 15,000 tons. West Bengal Government have also sent the estimates of their requirements for the remaining months of the year and suitable allocation will be made to them from time to time.

**KERLA:**

In this State the rice crop this year has been normal but owing to high density of population and crop pattern, large quantities of rice and paddy are generally imported every year from Andhra and Tanjore District of Madras. Those sources are open to the State but the Government of India, have, during the four months from January to April, supplied 78,000 tons of rice for distribution through 4000 and odd fair price shops. The State Government has reported that the prices are showing an upward trend and expressed a desire to open more fair price shops. Discussions are likely to be held with the representatives of the State Government shortly and additional supplies will be given in the light of the overall availability of stocks.

Reports of difficulties from some areas in Mysore and Assam have also been received. Adequate steps are being taken to meet the situation.

In spite of the record rice crop and the improvement in the total production of cereals this year as compared to the last year, the prices continue to be generally higher this year than last year. It is natural for the consumers, therefore, to complain of these high prices, but for a proper appreciation of the situation it is very desirable to have the proper perspective. Against 100 as the price index for 1952-53, which is now generally taken as the base year, the latest wholesale price index for rice is 103, for wheat 90 and for cereals taken together 100.5. This shows that the current prices are not generally higher than in 1952-53. 1954 and 1955 were unusually low price years and a conti-

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nuance of these low prices could not be expected.

While prices have been rising generally from the latter half of 1955 the rate of increase in 1956-57 has been less than in 1955-56. For example, the rice prices increased by over 20 per cent. from November 1955 to the beginning of May 1956 while the increase from November 1956 to May 1957 has been only 4 per cent. Similarly, for wheat the increase was 2.7 per cent. from November to May in 1955-56 while there has been a drop of 5.3 per cent. during the same period in 1956-57. The same pattern is seen in the case of the coarse grains also. In other words, the prices are steadier this year than last year. This is an encouraging sign.

The prices of wheat have been showing a definite decline at present. The marketable surplus of wheat normally is probably of the order of 3 million tons. In 1956, Government distributed 1.2 million tons which meant a substantial addition to the marketable surplus. During 1957, already about 7.5 lakh tons of wheat have been distributed during the first four months of January to April. The import programme is such that Government would be in a position not only to distribute all the wheat that is needed until the next harvest but also to build a sizeable stock.

This year the Government are in a better position to counteract increases in wheat prices. The imported wheat will not only meet the entire demand of the port towns of Calcutta and Bombay but will also be distributed in the neighbouring areas which, but for the larger releases from the Government stocks, would have been compelled to import wheat from the northern and other States. This will reduce avoidable movement as also discourage rise in prices.

It is true that after the last kharif harvest the rice prices did not show the usual decline and are now showing increases. The fact that the rice production is an all-time record this year and the rate of increase in prices

this year is substantially lower than the last year are solid bases for discouraging any feeling of alarm. The import programme of rice this year is higher than last year and by judicious use of these imports it should be possible to avoid serious distress anywhere.

The distribution of the stocks released by the Central Government is normally done by the State Governments through the Fair Price Shops. Their number sometime back reached the peak figure of about 20,000. These shops have done fairly well, yet there is need for greater supervision and control over them in the interest of the consumers. The system obtaining in different States is being examined to achieve that end.

There are probably several reasons why the prices of foodgrains are generally higher than last year in spite of better production. Apart from increased consumption arising from higher incomes, one obvious reason may be hoarding both by traders and producers. To discourage hoarding by the traders, the Reserve Bank of India, at the instance of the Government, directed the scheduled banks to limit advances against foodgrains. From all accounts it seems that due to better credit facilities available to the farmer and increase in the prices of cash crops, the agriculturists are generally in a better position now than in the past to hold on to their stocks in order to get better prices later in the lean months. This improvement in the position of the agriculturists is no doubt welcome from one point of view, but the natural consequence from the consumer's point of view is that now they have to pay higher prices. Government have been fully alive to the complex issues which arise out of this situation and have taken steps from time to time to minimise the difficulties of the consumers. While Government will continue to watch the situation and will take further steps whenever necessary, they have come to the conclusion that the whole question requires thorough investigation and have decided to set up

a high-powered Committee to investigate fully into the causes for rise in prices despite higher production and to suggest immediately and from time to time remedial measures which would prevent speculative hoarding and arrest undue rise in prices.

**Shri S. V. Ramaswamy:** May I submit that this statement be circulated to the Members?

**Shri A. P. Jain:** Yes, Sir. I shall get it circulated.

**Pandit Govind Malaviya (Sultanpur):** May I suggest that the hon. Minister, before getting the statement circulated to the Members, might add a few more statistical figures to it, regarding the total requirements for the year in the matter of foodgrains, etc., the total expected crops, the existing stocks and the deficit to be made up etc., so that in the general discussion, we may be able to make such observations about the matter as may be necessary?

**Shri A. P. Jain:** So far as this statement is concerned, I think it should be circulated in the form in which it has been read out. But, if any hon. Member wants any additional information, I will only be too glad to supply it.

**Shri Punnoose (Ambalapuzha):** It was thought necessary that a statement should be made in the House in order to allay the anxiety in the minds of the public regarding the food situation. Therefore, a little clarification regarding the matter may be helpful. I want to know one or two small things about this.

**Mr. Speaker:** If any hon. Member wants further clarification regarding the statement that has been made, he will kindly pass on a chit to the Secretary here and I shall pass it on to the Minister, or the hon. Members can write to the hon. Minister and ask him to issue a supplementary statement and lay it on the Table of the House.

**Shri Srinivasan Singh (Gorakhpur):** The hon. Minister, while reading out

his statement, mentioned the name of eight States where scarcity prevails. Out of the 14 States that exist today, eight States are suffering from scarcity. The figure given in respect of total production is much higher. May I know how the figure is so much higher? States including U.P., Bihar and Assam are all suffering from scarcity. So, I want to know how he has given these figures.

**Mr. Speaker:** The hon. Member is aware that no supplementary question is allowed on the statement of this kind. If he wants, he can send in a chit and get enlightenment. If he wants enlightenment of the House, he can send a chit to the Secretary and an answer might be laid on the Table of the House.

#### ELECTION TO COMMITTEES

##### INDIAN COUNCIL OF AGRICULTURAL RESEARCH

**The Minister of Food and Agriculture (Shri A. P. Jain):** I beg to move:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(2) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research."

**Mr. Speaker:** The question is:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(2) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research."

The motion was adopted.

**Mr. Speaker:** The dates and other instructions will find a place in the bulletin that will be issued this evening or tomorrow.

## NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE

**The Deputy Minister of Food (Shri M. V. Krishnappa):** I beg to move:

"That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948 of the Ministry of Agriculture (now Food and Agriculture), as amended to date, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve for a period of three years as members of the National Food and Agriculture Organisation Liaison Committee."

**Mr. Speaker:** The question is:

"That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948 of the Ministry of Agriculture (now Food and Agriculture), as amended to date, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve for a period of three years as members of the National Food and Agriculture Organisation Liaison Committee."

*The motion was adopted.*

**Shri T. B. Vittal Rao (Khammam):** May I know how many times this committee met last year?

**Mr. Speaker:** I think it will be always published in some report. But there is no harm; the hon. Minister will kindly enlighten us.

**Shri M. V. Krishnappa:** If I remember aright, it met two times in the year.

**Mr. Speaker:** Hereafter, hon. Ministers will be ready to answer some questions regarding the use to which such committees have been put as briefly as possible.

## INDIAN CENTRAL OILSEEDS COMMITTEE

**Shri M. V. Krishnappa:** I beg to move:

"That in pursuance of clause (s) of Section 4 of the Indian Oilseeds Committee Act, 1946 (Act 9 of 1946), as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Central Oilseeds Committee."

**Mr. Speaker:** The question is:

"That in pursuance of clause (s) of Section 4 of the Indian Oilseeds Committee Act, 1946 (Act 9 of 1946), as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Central Oilseeds Committee."

*The motion was adopted.*

## INDIAN CENTRAL TOBACCO COMMITTEE

**Shri M. V. Krishnappa:** I beg to move:

"That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolution No. F. 12-41/53-Com-II, dated the 22nd January, 1955 and Ministry of Agriculture Resolutions No. 6-146/56-Com. II, dated the 26th October, 1956 and 22nd March, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee."

**Mr. Speaker:** The question is:

"That in pursuance of clause (7-9) of paragraph 3 of the late

Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolution No. F. 12-41/53-Com-II, dated the 22nd January, 1955 and Ministry of Agriculture Resolutions No. 6-146/56-Com. II, dated the 26th October, 1956 and 22nd March, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee."

The motion was adopted.

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#### RAILWAY BUDGET—1957-58

**Mr. Speaker:** The hon. the Railway Minister will now present the Budget

**The Minister of Railways (Shri Jagjivan Ram):** Mr. Speaker, Sir, I rise to present the statement of receipts and expenditure of the Railways for the year 1957-58.

The estimates of expenditure for the current financial year already presented by me on 19th March 1957 to the then Lok Sabha for a 'vote on account' remain practically the same, except for a few minor alterations which have been made in individual demands. These alterations are brought out briefly in the Supplement to the Explanatory Memorandum on the Budget and in detail in the explanatory notes in the Demand Book. On the earnings side, however, I have certain new proposals to make for the consideration of the House, and these affect the financial picture substantially.

The Honourable Members are aware that the Ministry of Railways had originally prepared their Second Five Year Plan for an estimated outlay of Rs. 1,480 crores. That was considered as the minimum required for the creation of the necessary extra rail transport capacity for goods and passenger traffic. An increase of 30 per cent. in

passenger services, and an additional 60·8 million tons in goods traffic over that generated by the end of the First Five Year Plan, making a total of 180·8 million tons was thought necessary in keeping with the targets fixed for other developmental projects and schemes in the General Plan. The Railway Plan also provided for the construction of 3,000 miles of new lines. Due to the limited overall financial resources of Government, however, the Railways were allotted only Rs. 1,125 crores of which Rs. 375 crores were to be found by them over the Plan period from their own resources. To conform to the reduced allotment, the scope of the Railway Plan had necessarily to be cut down and, after eliminating most of the new lines except those essentially required for the projected expansion in steel and coal production, it was found possible to cater within the funds allotted for an increase of only 15 per cent. in passenger traffic and a total of 162 million tons in goods traffic. The reduction in the target of passenger transport capacity restricted the possibility of any substantial relief of the over-crowding in our passenger trains during the period of the Plan. While the prospect of the continuance of the present state of over-crowding was undesirable, the enforced reduction of the provision for extra goods transport from 180·8 million tons to 162 million tons was much more serious from the point of view of the country's developing economy. After reserving capacity for 25 million tons on account of coal and other raw materials required for the new steel plants and expansion of the existing ones, 6 million tons more coal for other consumers and 4 million tons more for cement, a very meagre margin was left for the increase in the general merchandise traffic including increases in trade and the output of all other industries and agriculture.

The experience of the first year of the Second Five Year Plan has made it abundantly clear that the demands on rail transport during the Plan period are likely to exceed even the

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original estimate of 180.8 million tons. It is, therefore, manifest that the allotment of Rs. 1,125 crores, which includes financial provision for carrying only an additional 42 million tons of traffic, will be quite inadequate. To cater for a higher volume of traffic a substantial expansion of the Railway Plan has become inescapable, and such an expansion must be planned straightforwardly as the execution of the line capacity and signalling works essential for moving the higher quantum of traffic will take their own time. On a rough basis it is anticipated that an additional amount of over Rs. 100 crores at the present price levels will be required to carry 180.8 million tons. Apart from the demands of the larger quantum of traffic which the Railways must carry as the Plan develops, the rise in the cost of labour and essential materials like steel, cement etc., since the Plan was prepared, has already made the allotment of Rs. 1,125 crores insufficient for creating capacity even for the increase of 15 per cent. in passenger transport, and 42 million tons of goods traffic, and it is estimated that achieving the physical targets originally included in the Rs. 1,125 crores Plan will itself require an extra amount of about Rs. 100 crores.

The two items of extra expenditure just mentioned add up to well over Rs. 200 crores. As my predecessor, Shri Lal Bahadur Shastri explained in February 1956 when proposing the present 6½ per cent. supplementary charge on goods and parcels freight, the Railway revenue resources, computed on the basic level of fares and freights in force were estimated to amount during the Plan period to only about Rs. 325 crores including the contribution of Rs. 225 crores through the Depreciation Reserve Fund, the expenditure on open line revenue works, interest on Railway fund balances and Revenue surpluses, leaving a gap of Rs. 50 crores to be filled in order to make up the Railway contribution of Rs. 375 crores envisaged in the Plan. On present estima-

tes it seems that the Revenue surpluses at the basic fare and freight rates may be somewhat higher and that the levy of the supplementary charge of 6½ per cent. would bring in about Rs. 71 crores extra over the Plan period. It is, however, quite clear that, on the basis of the present supplementary charge of 6½ per cent. on goods and parcels freight, the resources that will be left over after filling the initial gap of Rs. 50 crores will not amount to more than a small proportion of the extra amount of over Rs. 200 crores which has to be found if the Railways are to cope with the anticipated demand of goods transport by 1960-61. There is now universal recognition of the fact that transport capacity cannot lag behind other developments envisaged in the Plan and that the very success of the Plan would depend on the timely creation of the additional transport capacity. It is, therefore, essential that the necessary wherewithal to meet the extra expenditure has to be found as early as possible.

In March last, in presenting the Budget, I stated that the report of the Freight Structure Enquiry Committee was expected shortly and that when the budget was again presented in the new House, it would be possible to give an indication of the recommendations of the Committee and the effect of the implementation of those recommendations. I regret to say that it has not been possible for me to do so. The report in its final and complete form was received only recently. The task assigned to the Committee was a difficult one and I would, on behalf of the Government, express our deep gratitude to Shri Ramaswami Mudaliar and his colleagues on the Committee for the thorough manner in which they have dealt with this intricate subject in their report. While the recommendations of the Committee envisage an appreciable rise in the general level of freight rates, various aspects dealt with in the report have far reaching implications and the recommendations, particularly

those related to the augmentation of freight rates, call for a detailed study. It is anticipated that a complete examination of the recommendations and the preparatory work like the amendment of the Goods Tariff and the preparation of mileage tables which must precede the introduction of the new freight rates are not likely to be completed until the end of the current calendar year. As we are already well into the second year of the Plan, the augmentation of resources to meet the extra expenditure on rolling stock and works can brook no further delay; otherwise the Railways may be too late in creating the capacity required to carry the additional traffic load which, it is quite certain now, will devolve on the Railways during the Plan period.

It is proposed, therefore, to enhance, as from the 1st July 1957, the supplementary charge on goods and parcels traffic from 6½ per cent. to 12½ per cent., certain commodities being exempt as at present. I have not made any changes in the passenger fares as my colleague, the Finance Minister, is considering this matter.

Consequent on the increase of the supplementary charge it is estimated that the additional earnings will be about Rs. 11.3 crores for goods traffic and Rs. 1.2 crores for parcels traffic per year. But since the increase is to take effect only from the 1st of July, the extra earnings for this financial year are expected to be only about Rs. 9½ crores. It is hoped that towards the end of the current year it will be possible to introduce a selective variation in freight for goods traffic based on the recommendations of the Freight Structure Enquiry Committee and withdraw the flat supplementary charge.

Taking the increase in parcel and goods earnings into account, the total surplus for the current financial year is now estimated at Rs. 30.83 crores, which will be credited to the Development Fund.

Although the view has been expressed both in this House and elsewhere, that concessions for passenger traffic should be reduced or withdrawn in the context of the prevailing over-crowding and the need to enhance earnings, I do not at the moment propose to cancel any of the existing concessions. In fact, I propose extending the concession of a single ticket to cover a blind passenger and his attendant, which applies at present only to blind persons under the care of recognised institutions, to all blind persons. A similar concession is being extended to patients suffering from tuberculosis for their journeys for admission to and on discharge from hospitals and sanatoria. Both these concession will, of course, be subject to production of appropriate certificates to avoid misuse.

I am sure the House would be interested to know the progress already made in the implementation of the Railway plan of Rs. 1,125 crores, and I would invite the attention of the Honourable Members to the introductory section of the White Paper on the Railway Budget for 1957-58, which gives the details of the progress made in the year 1956-57 and that programmed in the current financial year. Put briefly, a sum of Rs. 193 crores had been provided in the Budget for 1956-57 for expenditure on Works, Plant and Machinery, and Rolling Stock, against which the Railways, final estimates in the last week of the year amounted to Rs. 178 crores, the shortfall being almost entirely on the Works side. The revised estimate of expenditure on civil engineering works in 1956-57 was nearly Rs. 11.8 crores less than the original estimate of Rs. 88.16 crores, and the final estimates fell short even of the revised estimates by nearly Rs. 6.6 crores. While this last surrender of funds was partly because the on-account payment proposed to be made for the purchase of the Bombay Government plant in the Chola Powerhouse could not materialise due to the negotiations not having reached any finality, it has become apparent from an analysis of the civil engineering expenditure

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during the last year that by far the greater portion of the shortfall was due to the shortage of materials, particularly permanent way items like rails, sleepers and fittings and signal and interlocking stores and equipment. It will be appreciated, however, that some time is required to gear up the construction organisation to the desired tempo and it was not possible to do so in the very first year of the Plan. However, all the factors contributing to the shortfall have been carefully examined and are being further tackled with a view to ensure better progress in this and the coming year towards full implementation of the Plan.

Considering the acute shortage of essential materials, particularly steel required for permanent-way, bridge girders, cement etc., the progress made on new constructions has been quite satisfactory and the projects have been executed with commendable despatch. During the year 1956-57, the 24 mile long Champa-Korba and 26 mile long Fatehpur-Churu branch lines were opened to traffic, as also the 37 mile long Ernakulam-Kottayam section of the Quilon-Ernakulam link, making an aggregate of 87 miles of new railway lines. The construction of eight other projects totalling 525 miles is in progress. Recently, a link between Chandrapura and Muri, a distance of approximately 43 miles, has been sanctioned and the work is expected to get into full swing immediately after the monsoon. The 7 mile link between Gandhidham and New Kandla which was opened for goods traffic last year has now been opened to all traffic. Work is also in progress on early 700 miles of doublings, of which about 370 miles are on the South-Eastern Railway, 116 miles on the Western Railway and 78 miles on the Southern Railway. At the close of the last financial year more than 1,50,000 men were working on the various projects.

Approved surveys totalled 2,800 miles during 1956-57, of which the field work on nearly 2,000 miles is still in progress. Of the surveys sanctioned in 1955-56 or which

were already in progress, those for the Madhopur-Kathua, Baraset-Hasnabad and the Mangalore-Hassan lines and for the avoiding lines in the Delhi area have been completed. Surveys for the Guna-Ujjain portion of the Gwalior-Ujjain and the Nizamabad-Ramagundam, Muzaffarpur-Darbhanga, Robertsganj-Garhwa Road, Rampur-Haldwani, Bhaili-Bhadran and Sojitra-Dholka and Kadur-Chikmaglur-Sakhleshpur projects are nearing completion. Those for the Sambalpur-Titilagarh, Sitamarhi-Sonbarsa, Bangalore-Salem, Trivandrum-Tinnevelly-Cape Comorin, Vellore-Conjeevaram, Kotah-Chitorgarh, Udaipur-Himmatnagar, Satna-Rewa-Govindgarh, Nipani-Sakleshwar-Ghataprabha and Buktiarpur-Rajgir projects and the branch lines in the Karanpura and Kathara coalfields are still in progress.

The proposal for a second road-cum-rail bridge over the Jamuna at Delhi, with an avoiding line between Tughlakabad and Ghaziabad is under detailed examination and the survey of the railway alignment is expected to be completed shortly. Model experiments are also being conducted by the Central Water and Power Research Station at Poona on the suitability of the site proposed for the bridge. Approval was also given to surveys for the conversion of the Kurduwadi-Miraj Narrow Gauge and the Poona-Miraj-Kolhapur Metre Gauge sections to Broad Gauge. An urgent reconnaissance survey was also conducted of the Jaldhaka and Torsa River crossings on an alternative Assam Link route.

The Honourable Members will observe from the details that I have just given that surveys of a large mileage have already been completed and those of other lines aggregating again to a considerable mileage are also in progress. When all these survey reports are received and examined, some of the lines might be eliminated on financial and other considerations. But even in regard to the rest, I see no prospect of their construction being taken in hand during

the Second Plan period due to shortage not only of funds but of materials also. In these circumstances there can be no point in undertaking any fresh surveys, thereby dissipating our manpower, which is so urgently required for speeding up approved Plan projects. It will not, therefore, be prudent to sanction any new surveys during the year 1957-58, unless they are connected with an approved development project or required urgently on operational grounds or on strategic considerations.

Of the twelve dismantled lines the restoration of which was approved by the Central Board of Transport, eleven had been restored by 1955, and approval was accorded in 1956-57 to the restoration of the Rohtak-Gohana portion of the Rohtak-Panipat Link, the only remaining line. Owing to the limitation of funds in the Second Five Year plan it has not been possible to consider the restoration of more lines.

The House is already aware of Government's anxiety to stabilise and strengthen the railway route to Assam. In 1947 the railway connection to Assam was cut off and the Government took immediate action to re-establish it along the narrow strip of Indian territory through the Northern Districts of Bengal by constructing three new railway links to join the old railway sections in this area. The old portions Bagrakote to Mal and eastward to Madarihat were built early in the century as branch lines by the ex-B.D. Railway, mainly to serve tea gardens. Before embarking upon any large scale measures to strengthen the old lines for present day requirements, Government appointed a Committee of experts to suggest measures for stabilizing the Assam Rail Link route. Their report has now been received and is being studied. In the meantime all possible measures have been taken to keep the lines of communication intact. A very senior and experienced officer has been posted with special staff to assist in maintenance work during the com-

route as soon as the working season begins.

Honourable Members will have seen a reference in the White Paper presented in March last to the electrification of certain sections of the Indian Railways during the Second Five Year Plan. There is a provision of Rs. 80 crores in the Plan for the electrification of about 800 miles of the Indian Railways, the sections included in the Plan being the Calcutta suburban area and the main line sections from Burdwan to Gomoh on the Eastern Railway, Igatpuri to Bhusaval on the Central Railway and Tambaram to Villupuram on the Southern Railway. The necessity has since become apparent of extending electrification to the sections from Gomoh to Moghalsarai, Asansol to Rourkela, and Rajkharwan to Barajamda, involving an additional mileage of about 500. The Plan was formulated on the assumption that the electrification would be on the direct current system adopted on the existing electrified sections near Bombay and Madras. In view, however, of the successful operation of electrification on the single phase alternating current system on the French National Railways, followed by the reported decision of many other advanced countries to adopt this system, investigations were made of its feasibility for main lines in India. These investigations were considerably facilitated by the kind loan by the French National Railways of the services of their electrical engineering experts. I take this opportunity to express the gratitude of the Government of India to the Government of France and to the French Railway authorities for this valuable assistance. It has now been decided to adopt this system for main line electrification on Indian Railways also, due to its operating and financial advantages over the direct current system, and the technical details of this system are now under investigation.

As in previous years, sustained efforts will continue in the current

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vision of Rs. 2.98 crores has been made for the purpose. A survey has now been completed of the amenities available at all stations and the extent to which they will have to be supplemented to reach the minimum standards of amenities prescribed for such stations. I need hardly mention that the full implementation of these measures will take time, depending upon the availability of materials.

As already stated, acute shortage of construction materials of all descriptions, and more specially, steel, cement, pipes and signalling equipment, prevailed during 1956-57. I mentioned last March that steps were being taken in conjunction with other Ministries for improving the procurement of rails, sleepers etc. It has subsequently been decided that the Ministry of Railways should take over the procurement of the specialised railway items of steel requirements, and a mission is being sent out to Europe and other countries to expedite the procurement of rails, sleepers etc., the shortage of which is seriously hampering the implementation of the Railway Plan. The procurement of wooden sleepers has been considerably promoted by exploiting the usage of a greater variety of new species with and without treatment, by the relaxation of specifications, by increased supplies from the Andamans and by initiating measures for exploring the possibilities of the import of timber sleepers from Burma, Australia, Thailand, Malaya, Indonesia and Brazil. In spite of all these efforts, wooden sleepers can meet only about one-third of our total requirement of sleepers, and the Railways have, therefore, been forced to use metal sleepers which also cannot be procured in sufficient quantities. It is proposed now to use concrete sleepers also, in big yards to start with.

The House must be aware that the Government of India have approached the World Bank for a loan to help finance the Railway Plan, and that, following the conversations in

Washington last winter between the World Bank and a mission of Railway officers, a team of experts was sent out by the World Bank to study conditions on Indian Railways on the spot. The team has submitted its report to the World Bank, and a mission including two Members of the Railway Board is proceeding to Washington immediately to finalise the loan negotiations. It is hoped that the loan will provide substantial relief from the foreign exchange difficulties besetting the Railway Plan.

During the year under review there was serious damage due to abnormal floods, especially on the Northern, Northeastern, Central and Southern Railways. There were two cases of unfortunate accidents to trains carrying passengers at railway bridges due to the bridge approaches being washed away by high and unprecedented floods one near Ariyalur on the Southern Railway and the second near Mahbubnagar on the Central Railway. Commissions of Enquiry were appointed to investigate into the causes of these accidents. The Commissions' reports have been received and very carefully studied and the conclusions of the Ministry thereon are embodied in the Notifications which have been published for general information.

Turning now to other aspects of railway administration, I had occasion to mention in my reply to the Budget discussions in March that two or three alternative proposals were being considered for the introduction for railway staff of the pension system of retirement benefits in place of the existing provident fund-cum-gratuity system. I am now in a position to say that definite proposals have since been formulated which I intend discussing in the near future with the representatives of organised labour.

Another matter mentioned during the March Session was the improvement of the channels of promotion of members of the Class IV staff in their own class and into the Class III Service. A committee has since been

appointed to review the channels of promotion of these staff, with Shri G. D. Tapase as Chairman, and a number of senior officers representing the Railway and Posts and Telegraphs Departments and the Planning Commission and two representatives of labour as members. The committee is expected to start work immediately.

The question of improved housing and other amenities for Railway staff has been in the forefront, both in the first and in the second Five Year Plans. A little over 40,000 staff quarters were built during the first Five Year Plan. About 15,000 quarters were built last year, 15,000 quarters more are again programmed for the current year and it is anticipated that at the end of the second Five Year Plan 64,500 new quarters will have been added to the number at the commencement of the Plan. The policy is to provide quarters not only for essential staff, who are liable to be called out for duty at any time of the day or night and, therefore, required to live near the places of their work, but also to other staff in areas where housing is difficult due to lack of private enterprise. In addition to building new quarters, improvements to existing quarters have been undertaken on a large scale, such as by substitution of better types of quarters for the old and provision of amenities like water-borne sanitation and electrification.

Though education is the responsibility of State Governments, Railway Administrations have, in the interest of the children of staff at stations where educational facilities were inadequate, opened a number of schools which are being maintained entirely from railway revenues. The necessity for the expansion of these facilities has formed the subject of discussion between the National Federation of Indian Railwaymen and the Railway Board, and a survey of large colonies has just been completed for the purpose of estimating the additional number of primary schools that should be opened to cater for the needs of the children of railway employees. Nego-

tiations with local bodies and State Governments are at present being conducted to settle the terms on which the primary schools that are required will be opened.

In addition to the opening of primary schools in large railway colonies where educational facilities do not exist, it seems desirable that some provision should also be made for meeting the educational needs of the children of railway employees stationed at outlying places which have no schools in the neighbourhood and where the number of children of railway staff does not justify the opening of schools by or with the assistance of the Railway Administrations. I have decided tentatively that, to start with, one residential school with primary as well as secondary classes should be opened in each linguistic area to cater for the needs of employees posted outside their own linguistic areas or at stations where adequate educational facilities do not exist or cannot be provided. My intention is that such schools should be constructed and run on an austerity basis. An investigation into this problem is being commenced forthwith.

In his speech introducing the Budget for 1956-57 my predecessor Shri Lal Bahadur Shastri mentioned the appointment of an officer in the Railway Board's Office to review the existing medical arrangements on Railways and to plan for future expansion. I am glad to say that this review has been completed and the plans for future expansion of medical facilities on Railways have been drawn up. An indication of the proposed expansion in some directions has already been given in the White Paper.

I would like to refer in particular to the facilities for the treatment of Railwaysmen suffering from T.B. In tackling this disease early diagnosis and treatment are extremely important. To enable incipient T.B. infections to be detected and treated in the initial stages of the disease, it has been planned to set up 80 Chest

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Clinics, and of these 33 are already in operation. We are at the same time doing all we can to augment the facilities for the treatment of advanced T.B. patients in sanatoria. My predecessor stated in February 1956 that 220 beds had been reserved for Railway employees in different Sanatoria. As has been mentioned in the White Paper, this figure has now gone up to 646 beds sanctioned, which we propose to increase by March 1961 to about 1350.

In the past, the medical facilities provided on Railways concentrated mainly on the curative aspects of medicine. According to modern concepts the preventive aspect of medicine is equally important. This has been recognised on Railways by the decision to convert existing dispensaries into health units and to build new ones. The necessity for devoting whole time attention at the senior officers' level to health work has been recognised by the creation of a post of District Medical Officer of Health at the headquarters of each Railway.

The proposal to which a reference was made while presenting the Budget in February 1956 for the association of surgeons and physicians of repute with the headquarters hospitals of Railways is materialising. Arrangements are about to be completed for such specialists to be attached to the Northern Railway Central Hospital recently opened in Delhi.

The House is aware of the pre-eminent position which the Railways occupied in the field of sports and athletics in the years gone by. For a few years during and after the war they were unable to devote much time and attention to such activities, but within the last four years they have on the inspiration of my predecessor, Shri Lal Bahadur Shastri, entered the field again, and I am glad to say they have restored their old traditions by winning the National Championships in Weight-lifting and Hockey. The championship in Hockey has been won after 27 years. More recently, the

Central Railway won the Invitation Gold Cup, for which teams of all-India repute compete by invitation. In the field of athletics railwaymen have set up and improved upon all-India records and they have also represented the country in international games. On my suggestion, the Railways organised during Railway Week this year, exhibitions of photography, painting and handicrafts and also staged cultural programmes of drama, dance and music, in which a large number of artists drawn from among railwaymen and their families all over the country participated. I was greatly impressed by the wealth of talent among railwaymen and I expect such a cultural meet will hereafter be an annual event.

Thus it will be seen that every endeavour is being made within the existing limitation of funds and other resources to ameliorate the living conditions of the railway employees in all possible ways. In doing so, we have to bear in mind the general standard prevalent in our country and work with this background. It must not be forgotten that we have undertaken a stupendous task in trying to raise the economic standard of millions of people as quickly as possible. This task can be successful only if all sections of our people give of their best, always bearing in mind the interests of the country above those of any particular group, section or state. The achievements of the Railways during the First Five Year Plan and the dedicated work which has enabled Railwaymen to record striking improvements in Railway operation leave no room for doubt that, in this critical period in the economic evolution of new India, Railwaymen will be second to none in their devotion to duty and their spirit of sacrifice. I do not want to miss this opportunity to express my thankfulness to all railwaymen. I have full confidence that they will render even a better account of themselves in the fulfilment of the still bigger tasks lying ahead of them.

**Shri Feroze Gandhi (Rai Bareli):** Before you take up the next item, may I ask the Minister of Railways one question? When he presented the Budget on the last occasion, I had requested that Volume II of the Railway Board's report should be provided to all Members, in addition to Volume I which used to be provided. I just went into the Lobby and found that this year, after my request and after his assurance that he would consider the matter, both the Volumes are missing.

**Shri Jagjivan Ram:** I shall check up, but my information is that the volumes have been placed in the Library.

**Some Hon. Members:** They are not there.

**Shri Feroze Gandhi:** They should not only be placed in the Library but they should be given to us, one copy each.

**Shri Jagjivan Ram:** I shall send the copies to the Lok Sabha Secretariat.

**Shri Feroze Gandhi:** We used to get them every year. Last year, we got Volume I. I requested the Minister to provide us with Volume II. And he said he would consider the matter, and as a result of the consideration, both the volumes have disappeared.

**Shri Jagjivan Ram:** What I said was that I would send the volumes to the office, and they will distribute it...

**Pandit Thakur Das Bhargava:** They should be circulated to hon. Members.

**The Minister of Home Affairs (Pandit G. B. Pant):** One copy to Shri Feroze Gandhi.

**Shri Jagjivan Ram:** ...and I shall send one copy to Shri Feroze Gandhi.

**Shri Feroze Gandhi:** I have got it.

**Pandit Thakur Das Bhargava:** They should be circulated to all hon. Members.

**Mr. Speaker:** Hon. Members will notice that there are as many as 750 Members of Parliament in both the

Houses. All hon. Members do not read all the books that are sent to them. Therefore, those who are interested—of course, all are interested—may apply to the office, and I shall arrange to get as many copies as are necessary.

**Shri Feroze Gandhi:** Thank you.

**Mr. Speaker:** The Minister will try to provide the Secretariat with as many copies as are necessary. I shall have them placed in the Notice Office. To send them to every hon. Member may not be necessary.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** May I request the House to sit till six o'clock every day?

**Mr. Speaker:** This Session is of short duration, and the work is heavy. Therefore, the Minister of Parliamentary Affairs suggests that the House may sit every day, from today onwards, till six o'clock.

**Dr. Ram Subhag Singh (Sasaram):** There is no lunch-hour and there is no break.

**Mr. Speaker:** Hon. Members are going away for lunch. Therefore, we shall sit till six o'clock every day, till the 31st inst.

#### MOTION ON ADDRESS BY THE PRESIDENT

**Mr. Speaker:** The House will now take up the debate on the President's Address.

Before I call upon Shri Thirumal Rao to move his Motion of Thanks to the President, I have to announce that under rule 21, I have fixed that the time-limit for speeches shall ordinarily be 15 minutes, with the exception of leaders of various Groups, for whom 30 minutes will be allowed, if necessary.

[Mr. Speaker]

The Prime Minister, who, I think, will reply to the debate, on behalf of Government, may intervene or reply at a later stage, and take the necessary time.

**Shri Thirumal Rao (Kakinada):** Sir, I beg to move:

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957."

I would like to express the sense of satisfaction of this House generally, and of myself personally, on the re-election of the President and the Vice-President for a second term. Both of them have shed lustre on their high offices, one as a great *karmayogi* and a fellow-builder of independent India along with Mahatma Gandhi, and the other as a great philosopher who interpreted the great truths of our culture and philosophy in a language intelligible to the countries of the West. The country has voted in an overwhelming manner its confidence in the present leadership as represented by the President, the Vice-President, and the Prime Minister of India

In a parliamentary set-up, a general election is considered to be the election of the Prime Minister of the country, and the country has in no uncertain manner declared once again its implicit faith and confidence in the leadership of the Prime Minister by voting him back to power for another lease of five years.

**Shri A. K. Gopalan (Kasergod):** May I make one submission? Some amendments to the motion are also there. They have to be formally moved, after the motion is moved. But the hon. Member is speaking on the motion now.

**Mr. Speaker:** The practice is that the Mover of a motion moves his motion and makes his speech; then, it is seconded. Thereafter, whoever wants to move his amendment may do so. I shall call the hon. Members one

by one, and they may signify whether they want to move their amendments. Then, the amendments will be treated as moved. Then, the general discussion will follow.

Shri Thirumal Rao may now continue.

**Shri Thirumal Rao:** The measure of confidence reposed is also a measure of the high esteem in which all our leaders are held in the country and also outside.

This sovereign Parliament is entering into the second phase of its existence as the second parliament under the Indian Republic. And I think it is time that we should have a brief retrospect of the achievements of this Parliament during the first five years of its existence.

We have passed through a decade of our existence as an independent nation. After the general elections in 1952, we have implemented the provisions of our Constitution based on adult franchise. This Parliament was elected on that basis with an extensive voting strength of 17 crores of people, which number swelled to 19 crores in this election. As a result of that election, the leadership of the country has been clothed with constitutional authority. What has been achieved during the first five years of the existence of this Parliament is something which is remarkable in the history of responsible representative government in the world.

But we need not be complacent; we need not be proud of what we have achieved. We must be conscious of what is possible under conditions that have obtained in this country under wise and old leadership. The amount of legislation that has been placed on the statute-book is prodigious. Matters which have been hanging fire for a long time, as for instance, the legislation with regard to the social customs and relations in Indian society, the property of women, marital relations etc.—which have been hanging fire from nearly 1946—have been finally decided by the First Parliament of

India in a manner that has been acceptable to the vast majority of the people.

Again, as for the question of untouchability, the abolition of untouchability has been placed on a statutory basis, making it an offence to observe untouchability. And that has been achieved as the most important item in our social programme.

A number of other pieces of legislation have also been passed during the first five years. The ideal of a society based on the socialistic pattern has been accepted. To implement that ideal legislatively, the First Parliament had taken steps to nationalise the Imperial Bank, to nationalise the insurance business in this country, and also to place on a sound footing the economy of the country with a view to eliminate inordinate inequalities between the rich and the poor.

We are now entering on the second phase. I do not want to give a detailed picture of the First Five Year Plan and its working. That Plan has shown us the way by voting an expenditure of Rs. 3,101 crores, most of which was completely spent and absorbed. The country and Government have mobilised the expert opinion of a number of economists and leaders of public opinion, and experienced administrators in the shape of the Planning Commission and all their advisers, and have evolved a Plan. The first seven years have been one continuous activity intellectually, to evolve a Plan intended for about thirty years to come.

From the figures, we have seen that the planned national income at the end of the period 1951-56 is shown to be Rs. 10,800 crores. For a country steeped in poverty, whose optimum level of subsistence is the lowest in the world, so to say, it is necessary that it has to be lifted up *en masse* to a level of average contentment and stability, economically. More than that, we have to evolve a long-range Plan.

The Planning Commission have decided that they will carry on the

planning up to 1971-76. By 1971-76, their investments would come to a total of Ra. 27,270 crores, when the per capita income which at the end of the period 1951-56 has been Rs. 281 is expected to rise to Rs. 546. In order to achieve this, we have to go on expanding our investments at the rate of Rs. 6,200 crores under the Second Five Year Plan, Rs. 9,900 crores under the Third Five Year Plan, Rs. 14,800 crores in the Fourth Five Year Plan, and Rs. 27,700 crores by the time we reach the end of the Fifth Five Year Plan. This is a very bold thing indeed, which only men of great imagination and foresight and experience can think of evolving and then working out on a practical basis through the agency of Government and with the co-operation of the public.

That is what is being achieved. But we are now passing through a very difficult period. As has been said, the assumption of this Plan is mainly based on agricultural production in this country. Even when we see the economic development of the United States of America, all their industrial prosperity is based on a continuous and continued sustenance of purchasing power derived from agricultural production. The economy of the United States has been largely—70 per cent of it is self-contained and they have got a very small margin of exports—dependent on their agricultural production. That is the basis on which we have also to depend in this country, because the basis of our very economic system is agriculture.

In the First Plan, we made a provision for agriculture and community development of Rs. 357 crores and irrigation and power, Rs. 661 crores. In the Second Plan, we have made a provision of Rs. 568 crores for agriculture and Rs. 913 crores for irrigation and power. In the Second Plan, the emphasis has been shifted to industrial development. The income derived from agricultural activities is always less than that derived from industrial activity. Therefore, the emphasis has been rightly shifted from agricultural

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development to industrial development. We have seen in the Second Plan a provision of Rs. 890 crores for industry and mining. A concomitant and ancillary activity which develops industry and on which industry depends is transport and communications. About Rs. 1,385 crores are provided for this purpose.

The magnitude of this task is only being felt just now in the second year of the Plan. We are up against so many shortages. Yesterday and today we have been having a discussion about the food situation in the country. No doubt, prices are rising. I come from a surplus area situated between two river basins, the Godavari and the Krishna, where we see an artificial rise in food prices. What is the reason? We have released large quantities of money by way of development programmes, river valley programmes and so many other constructional activities, and that money is in circulation. We have developed a large industrial potential about the cities by our starting huge works. All this increases the numbers in industrial labour and they are receiving a little more money. There is bound to be inflation in prices. How to curb it?

Here, I want to allay the panic that is being created that there is food scarcity and deaths by starvation and lack of food. That is not the case. Poverty is always there, and the main problem of the Second Five Year Plan is to tackle this question of poverty as far as possible.

But with regard to agricultural conditions in my part of the country, I may say this. Take the low income groups. For instance, take a family of four people. These four people go to work and earn Rs. 1-8 each a day. If a family earns Rs. 250 per month, they spend Rs. 150 on their food. Now you see the cinemas working at full speed; you see the transport system working at full speed. People working in the rural side are taking to transport. A man who earns Rs. 1-8

a day does not want to walk but wants to get into a bus to go a distance of two miles. So also you find that fine cloth is used by the lower classes. It is we, the upper classes, who have set the example. Whenever the women members dress themselves in fine cloths, the lower class people, the maid-servants, also dress themselves in fine cloths. As I have already said, the cinemas are working at full speed, and lower class people, men and women, dressed in fine cloths go there; they travel by bus; they go on pilgrimages to various places with the surplus money that they have. I am not saying for a moment that they are living in a condition where milk and honey flow. But when a little money comes into their hands, they imitate the upper classes and want to spend a little more on luxuries.

We also see from the statistics furnished by the Food Minister that large numbers of people depend on coarse grains. But people eating coarse grains hitherto are trying to imitate the upper classes and going for the finer qualities of rice and wheat. This is the position.

With regard to the smaller agriculturists, my hon. friend, Shri A. P. Jain, has told us just now that they are able to hold on and are not compelled to sell the little produce that comes from the field. Let me give an example. Take a 10-acre plot in my district, which is a deltaic district. On the average, a man produces 30 maunds an acre. He produces 300 maunds. He will also have one or two acres under sugarcane which gives him Rs. 500 an acre. On the sugarcane, he makes a profit of Rs. 1,000. He takes a loan from a bank on the security of the paddy and waits for a rise in prices. I have calculated that on this score Rs. 33 crores are now financed by banks as paddy loans. At the rate of Rs. 500 a ton, about 8 lakhs tons of paddy are locked up in this manner. This creates an artificial scarcity. The man who keeps this under lock and key tells you openly that he is not going to

release it, unless the price of paddy goes up to Rs. 30 a bag or Rs. 15 a maund. That is actually what is happening in a particular part of the country. If my speech is published in the vernacular Press in my constituency, all those small landlords will rise against me and say: "This man who has taken our votes is fighting against high prices. It is today that we are receiving a little higher price. Where were these legislators when the price of rice had fallen to Rs. 3 a maund and when we suffered the vicissitudes and vagaries of climate? Today we are having a little money. What are we to do?"

Therefore, this is a problem which has to be dealt with care by Government. You cannot displease one section of the population. They are just now tasting a little rise in prices. On the other hand, you cannot also displease the large section of landless population who depend for their very existence on daily wage and are, therefore, concerned with the cost of foodgrains.

I do not want to deal with high finance and other problems concerning the huge deficit, for which the Prime Minister has appointed an expert in our Finance Ministry. Moreover, other Members of the House are competent to advise him on these matters, as to how to bridge the gap with regard to external finance or investments and also how to finance the Second Five Year Plan inside the country.

With regard to the Second Five Year Plan, I want to lay emphasis on the development of transport. We have got for a coastline of 3,400 miles only four or five well-developed ports, like Calcutta, Visakhapatnam, Madras, Bombay, Cochin and now Kandla. These are hardly enough. There is a large number of minor ports which deserve to be developed into major ports. Also, the four-fold system of road transport, canal transport, rail transport and sea transport, has to be co-ordinated and a concerted plan developed in the country. We have

recently read that the north and south of India are to be connected by canals. There is a canal system now which can easily be connected on the east coast up to Calcutta—the famous Buckingham canal which is 400 miles long. So also the road system must come to the aid of the general communications system in the country, because the railways cannot fully cater for the needs of the rising tempo of industrial development in the country.

There is another important aspect of development to which I would like to refer—the issue of reorganisation of States which was faced by the last Parliament. It was to the credit of the late Sardar Vallabhbhai Patel to have united India under one Constitution and one flag, eliminating all the ruling princes and making India a nation. Now, it has been given to the Home Minister, Shri Pant to face all the great difficulties that are inherent in the reorganisation of the States. We are not completely out of the difficulties of the aftermath of the legislation that has been passed by the last Parliament. But, for my part, I should like to express our sense of gratitude and gratefulness that the Andhra area has been united into one and Andhra Pradesh has been formed. The justification for the Andhra State has been found in the results that have been achieved there. I am not laying any emphasis on the linguistic aspect of it because we do not want to use an argument which has proved useful in the past. Within two years of the formation of the Andhra State we have been able to organise the Nagarjuna Sagar Project and it is being implemented. The intensity with which a particular State which has got a sort of emotional integration and ideology binding it together will work can be experienced from this.

With regard to the great difficulties that Punjab has presented, it is an achievement of the last Government and Parliament that they were able to organise the State of Punjab into a unified province, though still certain murmurs and dissentient voices are heard.

[Shri Thirumal Rao]

With regard to Bombay and Gujarat it is a difficult problem. It is not a solution that can be imposed by anybody from outside. The *Gujaratis* want a Maha Gujarat and the *Maharashtrians* want a Brihan Maharashtra; but both of them want Bombay. That is the bone of contention. Both of them claim to have succeeded in the elections on this issue. It is for both of them to unite and decide. But, as far as, I think, the Central Government and this Parliament is concerned, the verdict of Parliament is there and it cannot be undone except by Parliament itself.

Sir, I do not want to take much of your time. But I wanted to refer briefly to one or two points referred to by the President in his speech, with regard to our foreign policy. With regard to Kashmir, we need not go too far into the matter. Pakistan leadership has been trying to use Kashmir as a sort of peg to hang on its Government from time to time. It is the last resort of the Prime Minister of Pakistan, I think, to prolong his life for a short while by diverting the attention of the whole Pakistani people to India. They are not able to draw up a Constitution; they are not able to achieve stable government and they go on slinging mud at the neighbouring country, India. The recent report of Jarring is self-evident. He has come and seen things for himself. He has seen that the set-up that has been created by the power blocs of the West and the East is responsible for all these troubles there. Now, since Pakistan has definitely allied itself to the purse strings of the United States and the western powers, it has created another fresh problem for this country because of the NATO and Baghdad Pacts whereby military material is being pumped into Pakistan as a set-off against India's stability.

With regard to the stopping of the nuclear tests, our country has been one of the first to raise its moral protest against the continuance of these nuclear tests. Our Prime Minis-

ter has announced to the world that it is disastrous to humanity if these tests are continued. World public opinion has gradually veered round. In England, the Labour Party is against it. The former Prime Minister of England, Mr. Attlee has pronounced against it and public opinion in many countries, and Japan particularly, is against it. We are sure that with the leadership which our Prime Minister commands, with the prestige he commands in the world today, if we persist in this that nuclear tests should be stopped and nuclear weapons should be banned permanently from modern warfare, then there is a chance of saving humanity from the disastrous effects of these things.

I do not want to take much time of the House because this is a formal motion of thanks where more controversial aspects will be dealt with by other Members of the House. I am thankful for the opportunity you have given me of moving a motion of thanks. In this connection, I should like to place on record also our gratitude to Providence that our Prime Minister was saved from a very serious accident in January last. If we understand things properly or in a proper setting, the difference between life and death, between being and not being is so thin that we cannot realise it until the thing overtakes us. It is providential that the leadership of this country is kept in safe hands for another period of political activity.

Mr. Speaker: Shri Mathura Prasad Misra will now second the motion.

Before the hon. Member starts I would like to make an announcement. I find there are as many as 50 or 60 amendments. I would therefore request hon. Members who wish to move their amendments to please hand in at the Table within 15 minutes a slip intimating the number of the amendments which they would like to move. I would look into all of them and such of them as are in order would be treated as having been moved.

श्री ज० प० विष्णु (बैगुसराय) : अप्पक महीयत, मेरे विष्णु श्री विद्यमल राव जी ने जो प्रस्ताव प्रभी पेश किया है उसका समर्थन करते हुये मुझे बड़ी खुशी हो रही है ।

प्रभी प्रभी दूसरे महा चुनाव से हमारा देश निकला है और यह मानूस है कि इस चुनाव में देश के कोई बोस करने लाएंगे ने इहस्ता लिया । जीन को छोड़ कर दुनिया में कोई दूसरा ऐसा देश नहीं है जहां कि इतनी बड़ी आजादी भी बसती है। जितनी बड़ी खँस्ता में हमारे देश में लोगों ने आम चुनाव में भाग लिया है । और मैं आपसे कहूं कि हमारा देश न सिर्फ आज दुनिया का सबसे बड़ा और जवान प्रजातंत्र है, बल्कि आज की दुनिया को देखते हुये मैं यह भी कहना चाहता हूं कि दुनिया में मनुष्य की स्वाधीनता और प्रजातन्त्र का भविष्यत इस बात पर निर्भर करता है कि हिन्दुस्तान की स्वाधीनता और हिन्दुस्तान का प्रजातंत्र कहां तक सकल या विकल होता है ।

यह जो प्रभी बड़ा चुनाव हुआ है उसके नतीजे बड़े अच्छे रहे । सबसे बड़ी खुशी की बात यह है कि हिन्दुस्तान का दूसरा महा चुनाव इन्हीं शान्ति और शान के साथ सम्पन्न हुआ । दूसरी खुशी की बात यह है कि इस चुनाव का ही यह नतीजा है कि देश को वह सरकार मिली जो सरकार कि देश को चाहिये थी, जिसके नेता फिर भी अगले पांच वर्षों के लिये पंडित जवाहर लाल नेहरू रहे । मैं इस बात को नम्रता के साथ कहना चाहता हूं कि इस देश की स्वाधीनता की ओर इस देश के प्रजातंत्र की सबसे बड़ी रक्षक मह्या कांग्रेस ही है और इस स्वाधीनता और प्रजातंत्र के सबसे बड़े पहरेदार पंडित जवाहरलाल नेहरू हैं । यह भी बड़ी बात है कि जिस मह्या ने देश को आजादी दिलाई, और जिस संस्था ने देश को एक दूसरी योजना के रास्ते पर रखा

और जो संस्था देश को प्रजातन्त्र के साथ साथ भारिक योजना के मार्ग से आगे ले जा रही है, और इस प्रकार दुनिया में एक नया और अनोखा प्रयोग कर रही है, उसी संस्था को फिर देश का शासन भार संभालने का मोका दिया गया जो कि बहुत आवश्यक था ।

यह भी इस महाचुनाव का नतीजा निकला है कि हमको राष्ट्रपति के रूप में राजेन्द्र बाबू मिले । हमारे देश के जीवन और हमारी मंसूक्ति में जो कुछ भी महान और मीठा है उसके राजेन्द्र बाबू प्राप्त हैं और मेरा विश्वास है कि कांग्रेस, नेहरू और राजेन्द्र बाबू के नेतृत्व में देश और भी आगे बढ़ेगा ।

इन दस वर्षों में जो सबसे बड़ी बात हम देखते हैं वह यह हुई है कि बड़ी कठिनाइयों और मुश्विरों के होते हुये भी हमारा देश प्रजातंत्र, स्वाधीनता और आत्मनिर्भरता के रास्ते पर आगे बढ़ता जा रहा है । और मैं आपसे कहूं कि आज की दुनिया में जब कि बहुत और से प्रजातन्त्र और मानव की स्वाधीनता पर अंतुलियां उठ रही हैं, उन पर संरीनते तानी जा रही हैं, उम समय इस दिशा में हमारी जययात्रा न मिक्क हमारे लिये बल्कि मनुष्य जाति के अभिमान और सुख की जांड़ कही जा सकती है । हमारी सरकार के सामने अपनी योजना को पूरा करने के मार्ग में जो जो मुश्विरों आयीं उनका उसने बहादुरी के साथ मुकाबला किया है । हमारे राष्ट्रपति और सरकार ने यह माना है कि हमारी दूसरी योजना के मार्ग में बड़ी बड़ी कठिनाइयाँ हैं, परन्तु उनका हमारी सरकार मुकाबला करना चाहती है । दूसरी योजना का यह दूसरा वर्ष है । पहली योजना सफल हई । इस सभा में भी ऐसे बहुत से लोग हैं और वह भी हैं जो कि पहली योजना की सफलता में भी विश्वास नहीं करते थे । आज भी

## [श्री म० प्र० मिश्र]

इस सभा में ऐसे लोग बैठे हैं जो कि दूसरी योजना की सफलता में विश्वास नहीं करते। ये वही लोग हैं जो कि आज से दस बीस वर्ष पहले हिन्दुस्तान की आजादी में भी विश्वास नहीं करते थे और कांग्रेस के प्रयत्नों में भी विश्वास नहीं करते थे। लेकिन यह एक बड़ी बात हुई कि राष्ट्रपति ने इन कठिनाइयों की तरफ हमारा ध्यान खींचा है और उन को कबूल किया है। हमारे सामने मुद्रास्फीती की ओर पिंडी विनियम की कमी की कठिनाइयां हैं। कुछ लोग कहते हैं कि ये कठिनाइयां इतनी बड़ी हैं कि इनके कारण हमको अपनी योजना को कुछ छोटा करना होगा। उन लोगों का ध्याल है कि हमारे जो लक्ष्याति हैं, टारजेट्स हैं, उनको हमें पीछे हटाना होगा। लेकिन हमारे राष्ट्रपति ने बड़ी बहादुरी से कहा है कि उनको घटाया न जाये बल्कि कम से कम उनकी जैसे का तैसा पूरा किया जाये और यदि ही सके तो उनको बढ़ाया जाये। सरकार जो भी करे, देश का और इस सभा का यह काम है कि वह इन कठिनाइयों के कारण पीछे न हटे बल्कि आगे बढ़े। देश का यह सकाजा रहे कि हम पीछे न हटे बल्कि आगे ही बढ़े। हमें देश की दुर्गति और देश की प्रगति के बीच चुनाव करना है।

13-46 Hrs.

[SARDAR HUKAM SINGH in the Chair]

यदि हम आगे नहीं बढ़ेगे तो हमको अपने पुराने पानी में पड़ा रहना होगा, हमें गरीबी और जहालत में पड़ा रहना होगा। यदि हमको देश को आगे बढ़ाना है तो हमको उन लोगों की बात पर ध्यान नहीं देना चाहिये जो कि मुद्रास्फीति आदि का भय दिला कर देश के कारवां को रोकना चाहते हैं। श्रोता शिनाय और दूसरे लोगों की इज्जत करते हुये भी हम उनकी इस राय को नहीं मान सकते कि हमको अपनी प्रगति धीमी करनी चाहिये।

हमको इस दिला में आगे बढ़ना है। सरकार ने जो गैर ज़हरी चीजों के भ्रायात को बैकने का कदम उठाया है उसका हम स्वागत करते हैं। लेकिन हम समझते हैं कि इसके साथ साथ हमको कुछ ज़हरी चीजें भी करनी हैं। राष्ट्रपति ने सादी और कम खर्चों की अवैल की है। हमारे प्रबन्ध मंत्री ने भी हाल में यह अवैल की है कि दिल्ली की चीजें जो कि हमारे अवैल उमरा करते हैं उनको भी बैक देना चाहिये। यह अवैल देश के पास पहुंची है। लेकिन इससे भी ज़रूरी चीजें करने को हैं। मैं निवेदन करना चाहता हूँ कि ऐसे समय में जब कि हम देश का बनाना चाहते हैं उस वक्त यह अति आवश्यक है कि देश का उत्पादन बढ़ाया जाये। यह देश की पहली ज़रूरत है। ऐसे समय में सरकार को यह सोचना चाहिये या कि दिल्ली में अशोक होटल पहले बनायी जाये या कि उस स्पेयर में एक मीमेंट का कारवाना लोना जाय। इस होटल पर दो करोड़ रुपया खर्च किया गया जिसमें एक आदमी के ठहरने का खर्च भी या डेंड सौ रुपया रोज़ होता है। तो मैं समझता हूँ कि सरकार को इस किस्म की चीजों का देखना चाहिये। अगर कोई दिल्ली का आकर देखे तो वह बड़े सुन्दर और धानदार मकान देखेगा। यह ठोक है कि मकानों की ज़रूरत है लेकिन जब हम अपनी दूसरी योजना को आगे बढ़ा रहे हैं तो हमको अपने नारे सावनों को उस पर लगाना चाहिये। अभी हाल ही में श्री स्ट्रेंची ने कहा है कि हिन्दुस्तान का भविष्य इस बात पर निर्भर करता है कि उसकी दूसरी योजना सफल होती है या नहीं।

हिन्दुस्तान का और इन दुनिया का भविष्य इस बात पर निर्भर करता है कि हिन्दुस्तान में लोकतंत्र और पंचवर्षीय योजना सफल होते हैं या नहीं। इस प्रकार सरकार के ऊपर एक बहुत बड़ा दावित

और एक बहुत बड़ी जवाबदेही आती है, जिस का पालन करने के लिये यह आवश्यक है कि वह देश के सामने सादगी और आर्टिस्टिक का नमूना पेश करे—न केवल पहनावे और मोटरों इत्यादि के बारे में, बल्कि मकानों के बारे में भी।

माननीय जैन साहब ने खात्य स्विति के बारे में जो वक्तव्य दिया है, मैं उस का स्वागत करता हूँ। मैं जानता हूँ कि हमारे देश में खेती की पैदावार बढ़ रही है और बढ़ेगी, लेकिन इस के साथ ही साथ यह भी मानना होगा कि भूमि सुधार की हमारी योजना बहुत धीरे धीरे चल रही है। जमीन की अच्छी व्यवस्था स्थापित करने के लिये जितनी शीघ्रता और निपुणता के साथ कार्य किया जाना चाहिये, उस तरह नहीं हो रहा है। और इस और सरकार के प्रयत्न काफ़ी नहीं है। कुछ समय पहले हिन्दुस्तान का जो डेलीगेशन चीन गया था, मैं उस की रिपोर्ट पढ़ रहा था। मैं समझता हूँ कि सरकार को इस भामले में किन्हीं भोजों में नहीं पड़ना चाहिये और रूस और चीन की नकल नहीं करनी चाहिये कि सामूहिक खेती—को-आपरेटिव खेती—को प्रचलित किया जाय। हिन्दुस्तान को तो अपने ही रास्ते पर चलना होगा। इस सम्बन्ध में यह आवश्यक है कि ऊपर की ओर नीचे की सीरिलिंगज़ किंवद्ध की जाय और चक्क-बन्दी की व्यवस्था की जाय। बल्कि मैं तो ऊपर की निस्वत नीचे की सीरिलिंग निश्चित करना ज्यादा ज़रूरी मानता हूँ। हमारा प्रयत्न यह हीना चाहिये कि ऐसा किसान कोई न रहे, जिस के पास अच्छी पैदावार करने के लिये काफ़ी जमीन न हो—और इस के लिये मैं सात एकड़ भूमि को उचित मानता हूँ। मेरा निवेदन यह है कि भूमि सुधारों को जल्द से जल्द पूरा किया जाय। यह एक तर्थ है कि इस देश में चाहे जितना भौद्योगीकरण हो जाय, यहां का मुख्य आधार खेती है और खेती ही रहेगी। और किर

देश का पूरा आर्थिकिकरण होने में भी अभी बहुत बरस लगेगे, बहुत धन लगेगा और मेरे विचार में तब भी देश का पूरा कल्याण नहीं होगा। इसलिये यह अब भी बहुत ज़रूरी है कि योजना में खेती को महत्वपूर्ण स्थान—प्रायर्टी—दिया जाय। मैं महसूस करता हूँ कि सरकार का ध्यान धीरे धीरे इस तरफ आ भी रहा है।

आज हमारे देश में अज्ञ-मंकट उपस्थित हुये हैं और उमके कारण मेरा प्रान्त, मेरा ज़िला और मेरा निवाचिन-ओव बहुत बड़ी मुसीबत में पड़ा हुआ है, लेकिन मैं समझत हूँ कि विहार सरकार और केंद्रीय सरकार ने उस का मुकाबना करने के लिये जो उपाय किये हैं, वे काफ़ी हैं और वे मफ़्त होंगे और हमारी मुसीबतें दूर होंगी।

जैसा कि राष्ट्रपति महोदय ने उल्लेख किया है, जिन क्षेत्रों में सामुदायिक विकास योजनाओं को कार्यान्वित किया गया है, वहां खेती का उत्पादन दूसरे क्षेत्रों की अपेक्षा पच्चीस प्रतिशत अधिक हुआ है। मैं समझता हूँ कि कम्यूनिटी प्राजेक्ट्स और सामुदायिक विकास योजनाओं को इस देश के निर्माण में एक बहुत बड़ा भाग अदा करना है। अपने ज़िले में, अपने घर के पास मैंने कम्यूनिटी प्राजेक्ट एरिया को दो बार जा कर देखा है। मुझे “क्रान्ति” शब्द बहुत प्रिय नहीं लगता है, लेकिन किसी दूसरे उपयुक्त शब्द के अभाव में मैं इसी को प्रयोग में ला कर कहना चाहता हूँ कि ऐसे क्षेत्रों में साइरेंट, ब्लडलैस रेवोल्यूशन—प्रान्त, रक्तहीन क्रान्ति देखने में आ रहा है। जहां पहले लोग स्वप्न में भी यह नहीं सोच सकते थे कि उन के कुओं के पास बाध्यरूप होंगे और पक्की सड़क बनाई जायेगी, लेकिन आज वे अपनी आँखों से ये चीजें देख रहे हैं। आज वहां पर विकास कार्य बड़ी तेजी से हो रहे हैं। हमारे साथी इस बात को तभी समझ सकते हैं, अगर वे स्वयं जा कर उन क्षेत्रों को देखें।

[बी म० प्र० मिश्र]

बहार अच्छे बीज और दूसरी सुविधाओं के कारण नेहूं की वैदावार अधिक हुई, जब कि दूसरे इलाकों में वह बहुत कम हुई।

हमें इन कम्प्युनिटी प्रावेट्स को सफल बनाना है और इस काम में अपनी सारी लाकृत लगा देनी है, यद्योंकि अगर हमारी यह योजना सफल नहीं हुई, तो देश सफल नहीं होगा और अगर देश सफल नहीं होगा, तो उसकी स्वाधीनता और प्रजातंत्र खतरे में पड़ जायेगे और उस के परिणाम-स्वरूप सारी दुनिया में प्रजातंत्र और स्वाधीनता खतरे में पड़ जायेंगे। इतना बड़ा दायित्व इस सरकार के ऊपर है। इस बृन्दाव में बैंस करोड़ लोगों ने इस सरकार को इतनी बड़ी जवाबदेही की जगह पर भेजा है। इस सम्बन्ध में एक बात की तरफ योजना आयोग का व्यान उतना नहीं गया है, जितना कि जाना चाहिये था। हम अपने देश की वैदावार तो बड़ाने की कोशिश कर रहे हैं और वह बड़ी, लेकिन जो आवादी बड़ी जारी है, उस को रोकने के लिये जितनी कोशिश की जानी चाहिये, उतनी नहीं हो रही है। मेरे विचार में इस देश की सबसे बड़ी समस्या आवादी की है, लेकिन शायद हमारे नेता इसकी गहराई को अभी तक नहीं समझ पाये हैं, मेरी गय में माल्यस आज भी ठीक है और दूसरे लोग गलत हैं। हमारे लाल अड़े वाले साथी—हमारे कम्प्युनिष्ट मिश्र—कहते हैं कि यह तो एक पूँजीवादी नारा है। जब वे कहते हैं कि इस प्रकार योड़े से लोगों के मुख के लिये इतनी बड़ी जनस्थल्या को आने से रोका जाता है, तो हमें लज्जा आ जाती है और हमें संकोच होता है और आवादी के रोक थाम के यस्ते ढीले कर देते हैं। लेकिन हम यह भूल जाते हैं कि लाल अड़े वाले ये लोग तब तक माल्यस का मजाक उड़ाते रहेंगे, जब तक कि वे आदमी को बन्दूक की खुराक मानेंगे और जब तक कम्प्युनिज्म को—अपनी सारी नीति और विचारधारा को—वे युद्ध के

भाषार पर रखेंगे, जब तक उन की कीज के लिये, भरने के लिये आदमियों की जहरत रहेगी—ज्यादा आवादी की जहरत रहेगी, हिटलर और मसोलीनी भी यही चाहते थे। लेकिन हम को तो इस तथ्य का सामना करना है कि हमारे देश में हर रोज़ साड़े बारह हजार हर महीने चार लाख, हर साल पचास लाख और इस साल म पाँच करोड़ लोग बढ़ रहे हैं प्रबर्ति एक नया इंगलैंड या एक नया जापान हमारे देश में बैदा हो रहा है। इस को रोकना होगा। इस के लिये उतने ही प्रयत्न काफ़ी नहीं हैं, जितने कि योजना आयोग इस समय कर रहा है। मुझे इस बात की खुशी है कि पंडित जवाहरलाल नेहरू, जो कुछ वर्ष तक परिवार्ता नियोजन के विरोधी थे, अब इस के समर्थक होते जा रहे हैं। हम चाहते हैं कि हमारी सरकार भी इस गम्भीर समस्या की तरफ व्यान दे। अंत में मैं राष्ट्रपति के भाषण से एक महत्वपूर्ण उद्धरण देना चाहता हूँ।

राष्ट्रपति महोदय ने अपने भाषण के अन्त में कहा है—

हमारी क्षमता और माध्यन सीमित है, और संसार में हमारी आकांक्षा संभवतः बहुत ऊँचा नहीं है, किन्तु, राष्ट्रीय हितों की दृष्टि से, हमारे इतिहास और परम्पराओं तथा विचारों को देखते हुये हम किसी और रास्ते को नहीं अपना सकते। यह सीभाग्य का विषय है कि संसार भर के सभी लोगों का यह सामान्य ध्येय और उसका इच्छा है।

सभापति महोदय मुझे माफ़ करेंगे यदि इस सम्बन्ध में मैं यह कह दूँ कि भाषण का हिन्दू अनुद्वाद इतना भद्दा है.....

एक भालनीय स्वरूपः और गलत भी है।

श्री भ० ब० मिश्रः..... और गलत भी है कि मेरा अंगरेजी भाषण पढ़ने को बा चाहता है।

श्री श्री० ब० छांगे (बम्बई नगर-पम्प) : यह आफ़िशियल हिन्दी है।

श्री भ० ब० मिश्र : यह बुरी है, इसको सुधारा जाय। अंग्रेजी के शब्द बे हैं—

But neither our national interests nor our history and traditions, nor our convictions chart any other course for us. Happily for us, this is the common aim and the firm desire of all our people.

श्रीज, जब कि हम एक नये युग में प्रवेश कर रहे हैं और अगले पॉर्च बरस के लिये एक नये रास्ते पर चलने जा रहे हैं, और जब कि नई नई कठिनाइयाँ हमारे सामने लड़ा हैं, सस्ते और आसान रास्ते हमारे सामने देख किये जा रहे हैं और कहा जा रहा है कि हम पालियामेंटरी सिस्टम और प्रजातन्त्र के अंगठ में क्यों पड़े और क्यों न कोई आसान रास्ता अपना लें, उस बक्त राष्ट्रपति महोदय ने देश से और दुनिया से यह बाध्यदा किया है कि हमारे सामने चाहे कितना भी कठिनाइयाँ क्यों न आयें, हम अपने बल पर विश्वास करेंगे, अपने प्रयत्नों को दुगना करेंगे, अपनी सारी शक्ति लगा देंगे, लेकिन व्यक्तिगत स्वतंत्रता, नायरिक स्वाधीनता और लोकराज के रास्ते को नहीं छोड़ेंगे। हम उसी रास्ते पर चलेंगे और सफलता के साथ चलेंगे।

Mr. Chairman: Motion moved:

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both

the Houses of Parliament assembled together on the 13th May, 1957."

As has already been announced by the Speaker, Members may kindly give intimation to the Table of the particular amendments they are keen to move. I will announce the numbers of those amendments and they will be treated as moved subject to their otherwise being admissible. We may now proceed with the debate on the President's Address.

14 hrs.

Shri S. A. Dange: Sir, the amendments are already there before you and, therefore, I will offer my remarks on the President's Address and the elaborate commentary as it has been given to us by the Congress Party.

On reading the Address, what strikes me first is, it seems there is an attempt to hide from the country the real state of affairs as they exist under the present Government, and I will substantiate that statement from official records and not from the newspapers of the Communist Party.

On the eve of the election we were told many things about the achievements of the Five Year Plan. One of the achievements was that food production had increased and there was almost prosperity in the country. The Congress Party went round asking for votes on the basis of those achievements. Well, the vote was given on the basis of achievements, but the voters have now to learn, two months after the vote was given, that the achievement is starvation and deaths in public maidans in Bengal. The achievements, two months after the vote was given, are shown to be starvation and high prices. How is it that the achievements were so nice as to secure a majority two months ago and the achievements are turning out to be such disasters two months after? Were the achievements falsely painted or, is the present picture falsely painted? Well, it is for the Congress Party to answer the public and answer the Parliament.

[Shri S. A. Dange]

What I want to submit is that even now there is an attempt to hide the real picture. The Presidential Address says:

"While food production has increased, and the increases have been maintained."

So, the country has to learn that food production has increased and the increases have been maintained. Then the Address goes on to say:

"....except for the results of natural calamities, more especially in certain parts of Bihar and the eastern districts of Uttar Pradesh, we have a considerable way to go before our country becomes fully self-sufficient in food."

So, except for natural calamities in certain parts of Bihar and Uttar Pradesh, the food production has increased, and people who have the illusion that they are really starving should not carry that illusion and should not die, because we are assured that food production has increased. Then, in the same paragraph it is said:

"Intensive efforts have increased food production and improved crop prospects. "Except in the case of some of the coarse grains adversely affected...."

everything is all right. So, naturally, those people who eat coarse grains, those coarse people, may die coarsely. But, as my friend Shri Thirumal Rao stated, many people are now eating rice and wheat and are very prosperous going to cinemas, riding on buses and all that; so they need not feel bad about this failure in coarse grains, because rice and wheat are available in ample quantities. This is the picture I get from the President's Address. The Address says that food production is increasing, things are going on nicely and except for a few calamities everything is O.K.

Even in pointing out the calamities I am very sorry to say that the Pre-

sident's Address is parochial enough. I do say that deliberately. The President is the President of the Republic. When he mentioned these calamities only yesterday, it was Bihar and certain parts of U.P. more especially. But, when we come to the statement of the Food Minister how many States have been listed? He mentions not only Bihar and U.P., thanks to the Food Minister, he mentions Rajasthan, Bombay, West Bengal and some other parts also.

The Deputy Minister of Food (Shri M. V. Krishnappa): That was not about calamities but supply of food-grains.

An Hon. Member: He mentioned eight States.

Shri S. A. Dange: Let us not count them. What is more important is.....

Shri Shree Narayan Das (Darbhanga): May I just point out, Sir, that when the hon. Member is speaking he should remember that the speech delivered by the President was not prepared personally by the President but by the Government. Therefore, we should.....(Interruption).

Mr. Chairman: Order, order. Let us hear the hon. Member.

Shri Shree Narayan Das: Therefore, what I want to say is this. The hon. Member referred to the fact that Bihar has been mentioned in the President's Address, as if it was parochialism on the part of the President.

Mr. Chairman: The hon. Member had made it clear that he did not mean anything personally to the President. These are the views of the Government that are expressed by the President in the name of the President. Therefore, anything that is criticised here is the policy of the Government or the views of the Government. The hon. Member who is

speaking knows it and I suppose all the hon. Members know it. Therefore, the hon. Member has the right to criticise the views.

**Shri S. A. Dange:** In fact, I would have thought that it was human for the President to remember Bihar. But it is certainly not correct on the part of the Government of India, of the whole country, to mention only Bihar and Uttar Pradesh and to show that the position is very nice. I am glad to note that the Government of India as a whole has become parochial and mentions only Bihar and Uttar Pradesh.

**Mr. Chairman:** I thought that the hon. Member did not mean the President personally.

**Shri S. A. Dange:** No. I am not referring to the President; and having said this, I proceed to.....

**Shri M. V. Krishnappa:** In the statement of the Food Minister, the Minister has specifically mentioned "destruction of crops in Bihar and Uttar Pradesh". In Bombay and Kerala, if they did not mention destruction of crops, it has been mentioned that supplies of foodgrains have been sent there. That is the point. The destruction and calamities have occurred only in Bihar and in the eastern parts of Uttar Pradesh.

**Mr. Chairman:** That explanation shall have to be given when the time for reply comes.

**Shri S. A. Dange:** I have only to request that the interruption time is not calculated in the 30 minutes given to me. Otherwise, I do not mind the interruptions. As many hon. Members as possible can interrupt me if the Chair allows.

Well, in West Bengal, it is flood that is mentioned, and I thought flood is disaster and natural calamity. Leaving that point aside, what I was making out was that the picture is deliberately painted in such a way as to create complacency in the minds of

the public and not to allow the Opposition parties in the country to challenge the Government's methods of governing the country and looking after its welfare.

For example, in the month of March the picture is presented in what way? In the month of May, the picture is presented in what way? According to the white paper on the Budget presented in the month of March, agricultural production declined and foodgrains had already declined in the previous year. So, Government was aware that food production was declining even on last year's figures. It had declined from 68 million tons to 66 million tons. Government was aware, that something was happening amiss and something was going wrong. In 1953-54, the production was 68 million tons, and in 1954-55, it was 66.5 million tons. In 1955-56, it was 63.4 million tons. This is the figure taken from the White Paper given by the Government only in the month of March. So, production is declining. This is the picture that the hon. Minister of Finance was pleased to give.

Now, when this decline was being conceded, was it not natural for the Government to take steps to see that ample stocks were kept? Not only that. The Government should have rushed the grains in time to areas where there was disaster. I am not blaming the Government for the flood. Certainly, it is not in their hands. But there is no reason why they should not have taken action earlier. My quarrel is, it takes starvation deaths to move the Government and to make them rush the stocks. It takes demonstrations, it takes the peasants to go round and surround the courts and granaries in order to tell the Government that the situation is serious and that relief ought to be rushed. My quarrel is not that production has fallen due to natural calamities. I cannot quarrel with Government on that score nor can I blame the Ministers on the other side. But my blame or complaint on this question is, why did not they rush in

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any foodgrains earlier again, why should they wait until somebody among the public dies? But then, the death among the public is not important for the hon. Ministers. Such deaths are not of public importance; only deaths in private are of public importance to them. That is another matter. But then, why is it that these deaths are necessary to move the Government? Therefore, my comment is that this democracy functions only when the democrats die in streets in public, and even then, if a man dies of starvation, the Ministers might say, "Oh, it is not owing to starvation; it is just stoppage of the heart". This sort of approach is an anti-democratic approach and this approach is very well brought out in the President's Address.

I want to say that food production is painted in such a way as to create complacency in the public mind. Of course, people are given warnings, that there should be no hoarding. It is very strange to find sermons made to the people that they should not hoard or indulge in wasteful expenditure. Can an agricultural labourer hoard? Can 40 per cent. of the population in this country hoard? Can anybody tell me that any agricultural labourer who is unemployed or who gets about a rupee a day can hoard sackfuls of grain? Who can tell me that the middle-class people, living in small tenements, can have tons of wheat or hoard up lots of grains and cause prices to go high? Who are the people that the Government refer to, to whom they say "you should not hoard"? Let them say that the speculators must not hoard, and the Government knows that speculators are hoarding. But what is Government doing? The Government say that the banks should not give advances on speculation. The Finance Minister says, "we are putting restraints on the advances for speculation." Why only restraint? Why not abolish speculation on foodgrains? Why not they stop advancing money for speculative purposes? There are

any number of gentlemen in the Congress Party who, within ten minutes in the Grain Merchants' Association or in the stock exchange in Bombay, can find out on a *badla* day where speculative advances are being made and where advances are being really made for honest trade purposes. They know it, and I can tell them that if they do not know it, "please come to the bullion exchange, please come to the stock exchange, please come to the Grain Merchants' Association", and we will tell you how speculative advances are made to food hoarders and grain merchants who have nothing to do with trade as such. Therefore, why only restraint on speculation? That is my second question. Why not abolish this speculation? Why not they stop it altogether? When certain monopoly rings got into trouble on the cotton exchange some months back, Government took the step to stop the cotton exchange and stopped the transaction in cotton exchange. If they could stop transactions on the cotton exchange because certain merchants were in trouble, because certain dealers could not meet their commitments on the *badla* day, why not the Government do it with regard to foodgrains also?

Therefore, we say that the President's Address is a homily to the wrong section of the people. It should not be addressed to the people in general. It should be addressed to the hoarders in particular, because the majority of the people are not hoarding or indulging in wasteful spending. Wasteful spending, not done by millions but a handful of rich in the country cannot cause a crisis of food in the country, when especially the Government claims that food production has increased. Therefore, I say that the picture painted by the Government is not true and the slogans are not correct. Therefore, the solution also will not be correct if the same policy is pursued.

Take, for example, the way in which things are painted, mark the words even. The White Paper says: "The fall was due to less favourable weather conditions." That was in March. In May, it has become natural calamities. From "Less favourable", it has become "calamity" in two months, and this is a very rapid progress in the thinking of the ministerial benches. But now did they find it that "less favourable weather" had really become a "natural calamity" within two months? It is for the simple reason that during these two months, the peasants started surrounding the granaries; the peasants started demonstrating. People began to go to the courts and demand relief from the Government. Therefore, it was found that "it is not less favourable weather but it is a real calamity". True, it is all a real calamity. But what is the solution proposed? The solution proposed in Punjab, I learn, is that the fair price shops are being stopped and are proposed to be stopped from 15th May. Why? I venture to state that food is being made a point in power politics. I would request the Government not to treat this item at least in the life of the people as an instrument of power politics.

**Shri C. D. Pande** (Naini Tal): Neither political capital out of it for a party.

**Shri S. A. Dange:** Surely, but do not make food capital out of it. Political does not starve anybody, but food capital does.

There is a report in the Statesman to which I shall draw attention. It is said that the prices are falling in Punjab, this has got to be stopped by closing the shops. Another reason for their closure, which the Government will be reluctant to admit is that Sardar Pratap Singh Kairon's ministry, with its obvious bias in favour of the peasants—(I want to correct him and say "in favour of rich speculating capitalists") perhaps is anxious to avoid any fall in their profits." Here is a suggestion—I do not say it is a fact, though it may be—

that food is being made a point in power politics. To sum up on food—the picture presented by the address is not correct; it does not reflect reality. Secondly, the slogans are not such as would lead to the correction of the situation, because it only speaks of hoarding done by the people, whereas hoarding is done only by the speculators.

Thirdly, the restraint proposed on expansionist tendencies in bank advances should not remain at the level of restraint, but should go over to a complete stoppage of advances for speculation from the Reserve Bank of India.

Then, the question would be, what should we do? What we should do is that, instead of putting the peasants who demonstrate for supplies in prisons, better look after their demands quickly. Let us have fair price shops, as many as possible, and not suddenly stop them, because somewhere a little price fall has taken place.

Of course, there is the usual question of land reforms. We have heard of them for the last five years and we shall be hearing of them for the next five years. *Bhoodan* is one, and God bless Vinobaji if he succeeds under the present system in carrying them out. So far as ceiling is concerned, the ceiling is still in the realm of theory. They do not know exactly where the ceiling is and where the floor is; perhaps they will know it when the floor slips from under their feet next time. Therefore, I need not talk about agrarian reforms. Unless and until the peasants force the Government in each area to carry out the reforms, I am sure none of the promises will be carried out as they are given either in the Five Year Plan or the election promises of the ruling party. I would simply say, please for God's sake, carry out the reforms quickly; let the peasant have his land and let us fix the ceiling. And, temporarily, at least until the difficulty is tided over, let us completely suspend land revenue and rent collections where scarcity is prevailing.

An Hon. Member: That has been done.

Shri S. A. Dange: Only in parts.

The second point to which I want to refer is, how about the second Five Year Plan, which is supposed to rebuild the country into socialism. We are told that they are in financial difficulty and in balance of payment difficulty. On that I would say that in the President's address, a very welcome note is given, namely, that in spite of the difficulties, the working of the Plan will not be halted and that it will not be delayed, though there are demands that the Plan should be spread over from 5 years to 7 years and that certain schemes should be cut down. I welcome it as a good feature that those gentlemen who want cutting down of the Plan are not going to be given quarter in the policy of the Government of India. That is a welcome feature but only saying that is not enough. It speaks of difficulties, but how are the difficulties in balance of payment going to be resolved? I do not want discuss that point in detail now; I will do it at the proper time in the proper place. But, I would say plainly one thing that is indicated in the White Paper is that the private sector's investments are uncontrolled. How is it that the White Paper itself says that the precise figures of private investment and precise figures of advances are not available? No precise figures of anything are available, most probably, in any case, of what is happening in the realm of the private sector.

The Finance Minister laid down a certain plan in which a certain amount was to be invested in the private to make a statement that he does not know how suddenly a larger investment took place in the private sector—a wonderful method of conducting the finances of the country. If he does not know it, may I tell him a few things? There is difficulty in balance of payments which are affected by the export trade also. In the export trade, quotas for exports are

usually given, but some quota holders instead of exporting that commodity, sell the quotas in the market to somebody at higher prices. I would like to know from whichever Minister is concerned with this why this is taking place. There is a licensing committee, a quota committee and any number of secretaries. Quotas are given to A, B or C for exporting manganese or tea. Instead of exporting it and earning foreign exchange, he goes to the market and says, "We are not able to use this quota and so we will sell it to anybody who wants to buy it". There was a regular advertisement in the Times of India by a well-known firm which says, "We have got quota; we cannot use it and we are prepared to sell it." Does the hon. Minister know of this advertisement? If he does not, I will procure it for him. That firm was honest enough to advertise, but does the hon. Minister know how many people are conducting unadvertised sales of quotas?

The Minister of Industry (Shri Manubhai Shah): Will you give their names?

Shri S. A. Dange: I will give, if your secretary does not help. Therefore, so far as the Five Year Plan is concerned, please have a proper eye on the private sector. I do not want the private industries to be stopped; I do not mean that they should not be given finances, but I do not want them to run away with the allocations in such a way as to disturb the whole relation of economy between the private and public sectors. It is frankly admitted by the Finance Minister in his White Paper that he does not know how it happened. If he does not know, what is he therefor? The job should be given to somebody who knows how to do it.

I need not deal with the questions of imports at length here, as to what imports are going to be cut out and what exports are going to be allowed. Here we have developed a practice to accept all principles in words and violate them in practice. There is

quarrel over the definition of 'luxury' and 'necessity'. There is some change in that line of luxury imports for improving the finances of the second Five Year Plan. But, because the Plan is being disturbed, I do not want them to attack the standards of the working class, its wages etc. For example, it takes the Government of India months and months to decide whether retrenchment compensation, which is excluded by the Supreme Court, should be restored or not. By that time, a foreign railway company—the Parsi Light Railway Company—has run away with Rs. 30 lakhs; that is how our capital is vanishing. If you allow a foreign company to run away with Rs. 30 lakhs to England, you will certainly run short of capital and accumulations. Why does this happen? In certain lines, our investment in foreign countries also has got to be checked. All this is happening because the Ministries are not vigilant. I do not charge them just now of completely lacking in principles, because the principles are stated in the programme and certainly, I must say that they accept the principles; only the principles are not being translated into practice.

The third subject I should like to mention is the question of the States. We are told that this is a democracy. If you accept it is a democracy, please accept the verdict of democracy, of the people of Bombay State and Maharashtra to form a separate Maharashtra State and a Gujarati State. Call a round table conference as soon as possible. We are told, like the Englishmen who told us before that because the Hindus and Muslims quarrelled, we could not have swaraj, that since the Gujaratis and Maharshtrians quarrel over Bombay, you cannot have a Maharashtra State or a Gujarati State. They are trying to carry out certain lessons of the past in practice today; but that practice is dangerous. No amount of shooting is going to stop the Maharshtrians from taking Bombay. Shooters may be promoted to the higher Ministries,

because of the work they have done, but that is not going to stop the Maharshtrian people from getting their Maharashtra State and that is not also going to stop the Gujarati people from getting their Gujarati State. Therefore, we have given the vote; the vote is the verdict of Maharashtra and Bombay. Please respect the vote and respect democracy. If democracy is not respected, but is suppressed by bayonets, the answer will also be in some stronger terms. In this country bayonets are met by peaceful satyagraha. And if democracy's verdict is not going to be obeyed, then satyagraha, political general strike and hartals will again be launched in Maharashtra and Bombay City in order to tell you once more of the mind of the people. Seeing the elections in Bombay—municipal elections, legislative elections—with folded hands, we appeal to you: see what is there; see what the people are thinking and concede what they require; stop the quarrels. If the Gujarati and Maharshtrians quarrel over Bombay—I am not sure they are quarrelling, they are not—help them to come to an amicable settlement. Have a round table conference, study each other's difficulties, the Gujaratis' difficulties, the difficulties of the Maharshtrians or of Karwaris; study them, argue with them. Let us give and take and obey the verdict of democracy. That would be my prayer to the ruling circles here. For God's sake do not neglect this vote; do not neglect to read the signs, and just say we are in a majority and we shall carry on with that majority as we like. Many majorities have crumbled in the past and this majority will not be an exception to that. Therefore, on this question I am only submitting a prayer through you, Sir, to the ruling circles: Call a round table conference. Let the two interests, if they are quarrelling meet and help in the solution of the quarrel. What the Ministers are doing is to intensify the quarrels. That is what I dislike. Therefore, I request that they should immediately take this matter in hand and try to resolve the problem of

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Maharashtra and Gujarat, because theirs is the only problem left in the whole country in reorganisation of states.

When all others have got their beautiful States carved out according to their satisfaction, I would ask you gentlemen on the other side why you should deny that pleasure and that right to us. Just because we have committed the sin of rearing a beautiful Bombay amidst us? Why should you make us quarrel? Why should you not concede the demand of the people? All the people of India have got their own States. They are now speaking in their own languages, in Tamil, in Malayalam, in Bengali or Hindi, in their own States. Please allow us to do that and have our own Marathi State and Maha Gujarat State, and I am sure it will not be a distraction from the unity of the country, but will strengthen the unity of the country, of which you and we, both of us, are proud.

Mr. Chairman: The hon. Member's time is up.

Shri S. A. Dange: The last point I wish to make is with regard to hydrogen bomb tests. We all are agreed that these tests must be stopped. We are all agreed on the efforts that the Prime Minister is making in persuading other countries to stop these tests, and abolish the atom bomb for ever. But I should like one point to be noted. It is not true that all the three atom powers that is the United States, the Soviet Union and the United Kingdom continue to adhere to a policy of tests and not agreed to stoppage of tests. The Soviet Union has already agreed that it is prepared to stop the tests. The other two have not agreed. I only want to mention that. (Interruption) If you dislike that agreement you may say so.

Shri M. P. Mishra: They agree and they explode!

Shri S. A. Dange: Thank God the Soviet explode at least in their own country; they do not explode in some other people's country. That at least you should know.

Now we agree with the Prime Minister in his efforts to persuade all these people to stop their tests. But I want to strike a little, what I may call, a jarring note. It is not necessary for the Prime Minister in order to persuade the Government of Great Britain to stop the tests to be a Member of the Commonwealth. My Prime Minister has stated many a time that if we are there we can persuade and do many good things. The good things we have seen so far is the bombing of Egypt, the denial of self-government to Malaya and massacre in Cyprus and my Prime Minister has not been able to stop the amiable gentlemen of the Commonwealth from doing these things. Therefore, the question is: is it necessary to continue any longer in such a Commonwealth, when we know that they do not hear our good advice and in fact persist in their policies of massacres and invasions. Therefore, I would tell the Prime Minister through—I would certainly wish him bon voyage when he goes out and I would certainly like him to be safe in his voyages—that I would not like him to attend these Commonwealth Prime Ministers Conferences. Personal safe journeys, yes, but let him not undertake these journeys for Commonwealth Conferences, because they are conferences in which we sit in a ring of imperialists. If it is a ring of the Bandung nations, or United Nations, where everybody sits and talks, then we should have no objection. But there is no reason why we should specialise ourselves in sitting in a Commonwealth which massacres Cyprus, Egypt, Malaya and so on. Therefore, my submission is all success to his efforts for peace; all success to his efforts to stop the H bomb; but in order to carry those efforts we should not be in the Commonwealth; we should quit the Commonwealth.

These are all the points which for the present I wish to submit.

**Shri Heda (Nizamabad):** Mr. Chairman, Sir, I would like to touch on two or three points, but before I do that I would like to refer to one point just now made by my hon. friend Mr. Dange. He said that the verdict of the people of Maharashtra and Bombay has been given in favour of Maharashtra with Bombay, and, therefore, his demand is that Government should accept that verdict and immediately take steps to have a separate Maha Gujerat State and Maharashtra with Bombay. The point is it was on the advice of the country and not on the advice even of Members of Parliament from those particular regions this House had accepted this bilingual formula.

**Shri S. A. Dange:** For giving that advice they were all defeated.

**An Hon. Member:** The House can change it.

**Mr. Chairman:** Will these running commentaries go on?

**Shri Heda:** Of course, many were firm in their conviction that Bombay should go to Maharashtra. But we conceded to the general wish of the country that the formula of a bilingual State should be tried. Therefore my humble appeal to my hon. friend Mr. Dange and other people belonging to the Samyukta Maharashtra Samiti is that they should give scope and chance for this bilingual State to work. If it does not work, then alone should they think of revising this decision. But if they go on harping from the beginning and not allow the formula to work, then I would say that in this great democracy they will be indulging in some undemocratic tactics. Therefore, the threat of general boycott, hartal and satyagraha, at the very outset of the second Parliament is uncalled for. I hope that they will take these factors into consideration and give a chance to those who are working this for-

Now I come to the other points that I desire to make. The country has seen a great reform recently; that was the introduction of the decimal coinage. All of us are very happy that the naya paise have come into force and people all over the country are very jubilant over it. But our Posts and Telegraphs Department have adopted a policy, a sort of callous policy, as a result of which there is general condemnation of the introduction of naya paise. The official calculator had given us that two annas mean twelve naye paise. But the Postal Department overnight changed the price of the envelope to thirteen naye paise, and that created complications. No doubt they would have lost some revenue—they say they might have lost a few lakhs of rupees. But what we would have lost in the sale of postal envelopes might have been gained, if not fully at least substantially, in the sale of post cards. The post card according to the old rate was nine pies, and according to the calculator it was five naye paise. I therefore think that the action of the Posts and Telegraphs Department in changing the postal rates by taking advantage of the introduction of such a big reform, was not discreet. And I hope that what they have done will be undone by some other measures.

Another complication that has been created after this introduction is this. So far as the one anna and two anna coins were concerned, there was not much difficulty. People could readily accept six naye paise for one anna and even twelve naye paise for two annas. But the difficulty arose when you had to give two naye paise for one quarter anna coin and three naye paise for a two quarter anna or half anna coin. I think if the Government had used some imagination and withdrawn this quarter anna coin out of circulation, much difficulty would have been avoided. The half anna coin, the one anna coin and the two anna coin do not present any difficulty; the greatest difficulty that has been presented is by the quarter anna coin, and I suggest to the Government that they should consider this

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suggestion and withdraw the quarter anna coin from circulation as early as possible.

At the same time I may state that the one naya paisa coin was not put into the market to the extent that was needed. There were, rather, very few of them. Moreover, as was expressed in this House and also in the other House, the size of the one naya paisa is so small that it rather slips if the old device—I mean of making a big hole in the centre—had been adopted, the size would have been bigger, and this one naya paisa would not have slipped and it would have become more popular. Even now, not much is lost, and I hope that they will use that device. The objection from the Government to adopting that device was that the naya paisa in that case would be used for some other purposes. But nothing is lost if people put the one naya paisa for some other industrial use. What Government will have to do would be they will have to mint more of these coins, and the Government would have in fact been benefited by starting a small industry.

Now, I come to food production. I come from an area which is traditionally surplus in food. Telengana and the rest of Andhra Pradesh are a very rich area so far as food production is concerned. We have been told in the President's Address that about 25 per cent. of food production has been achieved. That increase is there in the course of the last five years. In the course of the last five years, I think the population would have increased hardly five to seven per cent., or at the most eight per cent. Therefore, in spite of a few calamities here and there this year and even to some extent last year, when we find that there is a tendency of food prices rising, one begins to wonder, particularly when the food prices rise in a city like Hyderabad which is surrounded by about one hundred miles to the north and to the west and by about four to five hundred

miles to the east and south-east by areas which are surplus in food production. And even in such a city recourse had to be taken for the introduction of a good number of fair price shops. Even after the introduction of the fair price shops, for the first month or two the prices did not behave properly. These are matters that the Government should look into.

I do not say that the figures as given by the Department, in the statement of the Food Minister, are not correct. But the thing is that we must feel them. I feel that the representatives of the people, whether in Parliament or in the State Assemblies, should be associated in some procedure, at some stage or other, by which they can verify the figures that have been obtained. I have toured in my own constituency and there is no doubt that I have found out that good reforms have taken place. For instance, better agricultural implements have been used; the Japanese method of rice cultivation has been used extensively. Even then, when people are told that the food production is 25 per cent. more, I see from their faces that they do not believe in those figures. Therefore, I think it will have a very nice psychological effect if the people's representatives in the Parliament as well as in the Assemblies are associated in the process of taking this census so far as food production is concerned.

The third point, which I think is again a universal one, is we are seeing that bureaucracy is working to its full, and in spite of the advent of freedom for the last ten years we notice very little change in their attitude. Even now, you make any representation, it is not looked into properly. The result is that we have to approach the higher-ups sometimes even the Ministers, and it is only after their endorsements that matters are looked into. Then again, when we get the replies, they are very evasive. Sometimes I feel that the tendency of bureaucracy is not to use common-

sense but to interpret the rules or the letter of the rules in such a way as to delay the process of getting the decision. And many times, the delays are so dangerous that they defeat the very purpose. We have to evolve some method by which early justice and early remedies would be possible.

I have seen in many offices a sentence put on the walls, a sentence by our Prime Minister. The sentence is that he is not interested in explanations; he is interested in getting things done. Therefore, we have to see that the things are done very early.

I will, just as an example of this bureaucratic working, mention one case which pertains to a Member of this Parliament. About seven years back he and a few other Members of Parliament had obtained one bungalow, what is called an M.P.'s bungalow. And after the next elections, the others opted out for the State Assemblies and he was the sole occupant of the bungalow. The deposit for the water and electricity charges in the New Delhi Municipal Committee was in the name of one of the other Members. So he wrote once, and again, that the deposit may be transferred to his name and that he was prepared to get the assent of the other Member in whose name the deposit lay. There was no reply. About three years passed in this way. And one day he received a letter in which they said, that "their Supervisor has found out that somebody is occupying this bungalow and using the water and electricity unauthorisedly" and therefore he should furnish the deposit early. The Member replied back that it was he who was insisting on this for the last two or three years, and he referred to the correspondence. To cut the story short, there was a demand for a fresh deposit. He stated that instead of the other Member taking his deposit back and his putting it in again, it would be better if there was only a book entry and the deposit transferred. But, the municipality did not accept. That Member of Parliament took the help of the

Lok Sabha Secretariat. It is gratifying to note that the Lok Sabha Secretariat sympathetically intervened and they approached the New Delhi Municipality with a request that that course may be adopted. That Member of Parliament had suggested another way out also. He said that he would not pay about two or three months' bills and that these bills may be adjusted from the former deposit and that he would pay a new deposit. Even that was not accepted. One fine morning, his water and electricity connections were cut off. He had to make a new deposit. My only purpose in giving this example was to show that the commonsense that one man's deposit could, with his consent, have been easily transferred, without any difficulty, to another man was not used and, they insisted on the letter of the rule. The letter of the rule did not permit a book transfer. In these days when we insist on banking and other advanced methods of money transactions, such a course could have been adopted. Therefore, I think the Government have to tackle with this bureaucracy and bureaucratic procedure as a national problem and I think it is national problem No. 1. I hope that these suggestions would be looked into by the Government.

**Shri U. C. Patnalk (Ganjam):** Mr. Chairman, in moving amendment No. 37, I beg to point out that Defence is a very important subject. It takes nearly 50 per cent. of our Budget and it affords scope for training our youth in various ways. From that point of view, I beg to submit that Defence should have been given some consideration in the President's Address, particularly because, the President happens not only to be the head of our civil administration under article 53 (1) of the Constitution, but also the Supreme Commander of our Defence forces, under clause (2) of the same article. Apart from the fact that the President is the Supreme Commander of our Defence forces, it is absolutely necessary that Defence should be given a high priority in the present set-up. Our Defence forces should

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have a sort of an assurance from the President as well as from the Government that they are protected in these days of nuclear warfare. It is also necessary that the President should have given us an assurance that in the event of a war, we have got proper defence arrangements and proper training and equipment for our defence.

In this connection, I would congratulate our Government and our Prime Minister on ensuring the best defence in modern warfare, namely, maintenance of international peace. Because, today, the best defence in a war of the atomic age, is peace and avoidance of war itself. Apart from the attempt, that is being made in the international sphere to avoid war, when we are maintaining a heavy machinery, though it is only to meet war with conventional weapons, we have to see that we have the best arrangement for defence on the one hand, and that our expenditure on defence ensures to the benefit of our social, economic and political rebuilding of our nation. From both these points of view, we have to examine the question of defence and see if there is scope for utilising the defence machinery for ensuring better defence and at the same time for ensuring better development programmes and projects.

With these two considerations in view, we have been suggesting for the last so many years that there should be some change here and there in the defence organisation to ensure better defence in an emergency and better nation-building programme during peace time. Of course, some of these suggestions have been accepted. We have an expanded National Volunteer Force now. We have also a sort of a nucleus reserve being built up. But, that progress that should be made in view of the urgency of the times is not being made. We submit that our defence organisation should be prepared at least for a war with conventional weapons, if not for a war with

nuclear weapons. From that point of view, we have been suggesting a number of things in the interests of the defence organisation. We have been suggesting from here that there should be scope for extension of Reserve units. You know that we have not even built up reserves to the extent of 1/9th or 1/10th of standing colour units. That is a way of minimising defence expenditure. In our country, we had nominal reserves. Of course, in 1919 the Mestonian Commission reported against our system of reserves. Still that was continued by the Britishers. There has been very little change even after attainment of Independence. We want that the reserves should be such that they may be capable of expansion during emergencies with one month's training.

Similarly, we have another suggestion with regard to reduction of the defence expenditure. We have in this country a duplicate officer system, namely the Junior Commissioned Officer. You, Sir, from this side of the House had moved last year a Resolution about the Junior Commissioned Officer cadre. It was a duplication introduced in this country by the Britishers, because the British officers in charge of platoons, companies or battalions did not know the language of the country, they had the system of Viceroy's Commissioned Officers. After the attainment of Independence, after the departure of the Viceroy, we have simply re-named it Junior Commissioned Officers and we have been carrying on. At the platoon level, at the company level, at the battalion level, you have a Non-Commissioned Officer, you have a Junior Commissioned Officer and you have an Officer. Today, when the Viceroy has departed, it would have been easy to reduce the defence expenditure by re-planning in respect of the Junior Commissioned Officers' organisation or the V.C.Os.' organisation. We have not done that. These are suggestions made from time to time with a view to improve the defence organisation

and minimise the cost. It is unfortunate that many of them have not been considered by the department concerned.

Then again I refer to the Ordnance factories. We have been referring here several times to them as to how there is so much spare capacity for work, how so much could be done and so on. The Public Accounts Committee and the Estimates Committee have recommended a thorough overhaul of these ordnance organizations. Even that has not been attended to. It has been pointed out recently by the Estimates Committee how even the Baldev Singh Committee report is not being implemented properly.

Now we have got depots with very valuable material. Sometimes we are ordering some material from Western countries. Still we do not know what is the material in our depots. There has been no plan. Things are not properly kept; there is no coverage; there are no test tracks, no horse standing ground with the result that things are lying in the open without proper care and still we are going in for things from other countries.

Similarly in the matter of vehicles. We have got very valuable vehicles; I would not like to go into detail, because I had an opportunity of seeing as a Member of some Committee or other but there are very valuable vehicles imported costing hundreds of crores and still they are lying uncared for and in the open air.

Then in our country we have the Military Engineering Service. They do not do any engineering work. They are there only serving as a liaison between the Ministry and the contractors. So our Military Engineering Service is entirely dependent upon the contractors for 98 per cent. of the Military Engineering works. We have been pointing out in this House several times that these Military Engineering works can be undertaken by the M.E.S. itself and not only the M.E. works but also the civilian works

could be taken up on contract basis as they do in other countries, through M.E.S. You may be aware that in America the Alabama Dam was completed by Military engineers, but here in our country we have a dearth of engineering staff. We have no technical personnel for our big projects and yet our M.E.S. organisation is there only to serve as a liaison between the department and the contractors.

Then I wish to say something about the educational corps. In every other country education is being given the highest priority in the Defence organization, because after 3 to 5 years of service people have to go back and they have to be absorbed into civilian life. For absorption into civilian life there is special training. In the Army, Navy or Air Force services there are E.V.T. courses and so many other courses, in order to train these personnel and make them fit for civilian life. Here in our country we have not got that educational system. We had during the British rule a small educational corps. At that time the Britishers found—it was during the Second World War—that from the army point of view some education should be given to the people and they recruited some professors as Lieutenant Colonels. That was the highest grade to which they could recruit professors; they got a number of professors recruited as Lieutenant Colonels and they started the Army Educational Corps. At present the Army Educational Corps has become less in its standards than were required by the Britishers and now you have got the Army Educational Corps being run by people who do not possess the necessary qualifications to run it. The idea of having the Army Educational Corps and vocational training is that as soon as a man finishes his short term service during the period of his reserves liability as well as later on he gets himself absorbed in the nation's development drive; he joins different vocations and he is fit for work. In the United Kingdom on whose pattern we are said to have built our army, the teachers' training

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diploma given by the army is considered suitable for civilian life for one to become a teacher. Similarly in various other vocations a certificate of proficiency and the diplomas given by the army organization are considered to be on a par with similar diplomas and degrees given by universities and civilian education courses. Here in our country, we have not yet got that system. It is for our planners to consider why they should not utilise the large personnel of youth organizations for their adult education, for their technological drive etc. It is for our planners to consider these matters. It is not merely for the defence personnel; it is not merely for the defence organization and I respectfully submit that our defence organization has not been brought up in those traditions of thinking in terms of developing national reserves.

25 hrs.

Recently, our delegation has been to China and one very great thing was their efficacy in integrating defence organization with education and with production drive in the sphere of industries and agriculture. I think these are items which our planners and the Planning Commission should take into consideration. In China they have started the army education drive in 1949; they have started with a labour drive; they have started with a grow more food drive. There the grow more food drive is successful whereas our grow more food drive started by General Cariappa when he was the C-in-C has been given up. In their grow more food drive there is provision as to what part of the income is to be spent on a particular thing, what part goes to the regimental funds, and what part goes to the officers' mess. Here the difficulty was that when General Cariappa started the grow more food drive audit took objection as to where the money is to come from. Their objection was that the grow more food produce could not be sold because there is no provision for it in any of the acts and rules. The result was that the army grow more

food drive came to an end, whereas our delegation while in China was very happy to note that the army is doing quite a lot of grow more food work. The army is being given training in engineering, in technologies so that the army personnel as soon as they are released from their service, i.e., 3 years in the army, 4 years in the navy and 5 years in the air force, they go back and help the country in the development drive. In fact we have given certain reports; I was asked to prepare a report on defence of China; I would be placing a copy on the Table of the House and I have submitted it to the hon. Mr. Speaker. Other Members have also submitted reports on various aspects of Chinese administration. I am not comparing our country with China; I am not comparing our Government with the Chinese Government. What I am submitting is that if there is something to learn from another country, let us do it and what we have learnt from China is that they are utilising this defence organization and these defence forces for expanding education in their country and for developing their industries. They have not the technical personnel for carrying out their projects but our committee consisting of Mr. Kunwar Sen and K. L. Rao had been to see their projects and they have seen that a great deal of enthusiasm was forthcoming and much work is being done. That is a very important thing that has got to be done here also so far as we can do it.

I do concede that there is a sort of administration there, that is they have conscription, but ours is a democratic set up and we cannot do it but whatever can be done should be done and these are the things which we have been pressing from this House for five years now. We had recently been to another country, where we have seen that it is actually being done. And what we submit to our Government and to Chairman of the Planning Commission, and our Defence Minister is only what has been tried elsewhere. Why should we not try

it here, so far as it is practicable, within our limited scope?

My next point is in regard to the rehabilitation of ex-servicemen. In other countries, and particularly in the country that we had recently been to, there is a big organisation for the rehabilitation of ex-servicemen. There is a co-ordination between their Central Government, their State Governments, their Defence Departments and the municipal administrations to see that everybody who is pensioned out from the Army, or who is discharged from the Army, or the Navy or the Air Force, for the matter of that, is absorbed in civilian life. Before retirement or before discharge, the character-roll of the person, his qualifications, the special training that he had undergone etc. will be circulated to all necessary places, and till the man gets employment in civilian life, he gets his military salary. That is how every ex-serviceman gets absorbed in those countries.

But, here we have not got the training to fit a man for subsequent absorption in civilian life, nor is there a proper machinery for this purpose, except the District Soldiers' Board and the DSSA Board etc. Excepting for these machinery, we have no other machinery to see that these ex-servicemen are properly rehabilitated. People who have been commanding thousands of men, people who know how to command and how to get work done, as soon as they go out of the Army, Navy or Air Force, have nothing but starvation. That is another aspect that we have got to consider, and we have to see that something is done to see that these people are properly rehabilitated.

We know that our Prime Minister is trying his best to maintain international peace, and I concede that that is the best defence in the atomic age. But so long as we maintain a defence force which consumes 50 per cent. of our General Budget, we have got to see that we get the maximum out of

it, and we utilise it for various purposes; we have to see that we enthuse our youths, we give them new hopes, and we give them a new aspiration. I would submit that if there is any appeal, there is nothing which appeals to youth more than the opportunity or the scope for defending his country. During British rule, we were denied that hope, and even after British rule, people feel that they have no hand in the defence of the country. That is an important aspect that has to be taken note of on the one side.

On the other side, we have got to see that the efforts of all the non-official bodies like the National Rifle Association, the Scouts' organisation, the seva dals etc. are properly co-ordinated.

I would deal with only one point more, and then I would conclude, and that is in regard to the Military Intelligence Organisation. I would submit that this is an organisation that has got to be reorganised and developed. I had once the good fortune to meet an officer of that organisation. He was telling the guard and everybody else that he was an officer of the Military Intelligence Organisation and so on.

**Mr. Chairman:** Is the hon. Member sure that he was really a member of that Intelligence Organisation?

**Shri U. C. Patnaik:** Yes. He had his name also on his suit-case, along with the name of his regiment and so on. So, he did not leave any difficulty about that.

I would submit that our military intelligence set-up should be organised and developed, because today a war is fought not merely with weapons, whether nuclear or conventional, but more on the psychological level, through infiltration, sabotage and other things. So, we have got to have an Intelligence Organisation well integrated not only *inter se* but also with its counterpart on the civilian side, in order that we may have every

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information about sabotage, infiltration and other fifth columnist activities inside our country and also abroad. I would, therefore, submit that the Minister of Defence should be associated with the Ministry of Home Affairs and the Intelligence Departments of the States, in order to make this Organisation very sound.

**Shri Brajeshwar Prasad (Gaya):** I, along with all the Members of this House, suffer from fear.

**Shri S. N. Dwivedy (Kendrapara):** Fear of the Prime Minister?

**Shri Brajeshwar Prasad:** I am of the opinion that this country is likely to be invaded by Pakistan. It was a sheer accident that Marshal Zhukov was here in the month of January. People were under the impression rightly or wrongly that Pakistan would invade this country on the 26th January. Marshal Zhukov's presence had a salutary effect.

I have been suggesting on the floor of this House for the last seven or eighth years that there should be a military alliance between India, China and Russia. The question of Kashmir was always present in my mind when I made this suggestion on the floor of this House. We are responsible to the country, and we shall be held responsible to the country, and we shall be held responsible before the bar of public opinion if anything untoward happens. I speak with a full sense of responsibility when I say that a military imbalance has been created after Partition, and we have done nothing to restore the balance.

The balance can be restored only by taking military aid from Russia. A military alliance should be formed with China and Russia. I am in favour of borrowing nuclear weapons from Russia.

**Shri C. D. Pande:** And dollars from America.

**Shri Brajeshwar Prasad:** I am not in favour at all of taking any aid from America.

**Shri C. D. Pande:** We are.

**Shri Brajeshwar Prasad:** You may be, but I am not.

**Mr. Chairman:** That is the beauty of the democracy, namely that we have to hear other views, however unpleasant they may be.

**Shri C. D. Pande:** I am in favour of dollars from America.

**Mr. Chairman:** But let us hear the hon. Member.

**Shri Brajeshwar Prasad:** We should take military aid, and especially nuclear weapons, from Russia. I do not know how far my information is correct, I have been told, and I have gathered from the newspapers also that Pakistan has been supplied or is going to be supplied with nuclear weapons.

**An hon. Member:** They shall not be able to use it.

**Shri Brajeshwar Prasad:** When I suggest a military alliance between India, China and Russia, I know that military alliances in Europe have not led to fruitful results. But when I suggest a military alliance, I always have the goal of a world federation in view. A military alliance between India, China and Russia, will pave the way for the political integration of the whole of the Afro-Eurasian land-mass.

I am in favour of a joint defence council being formed at the present moment—as soon as possible—between China, Russia and India. I mean a joint defence council consisting of the representatives of India, China and Russia.

**Shri B. S. Murthy (Kakinada—Re-served—Sch. Castes):** There are two Chinas.

**Shri Brajeshwar Prasad:** The Chiefs of Staff of these three countries should meet and chalk out a joint plan of action, if occasion arises.

The three sentinels of humanity in general and of the coloured race in particular, Nehru, Mao and Khrushchev, should meet as early as possible. If an alliance is openly arrived at, there will be no war between India and Pakistan. Both India and Pakistan will continue to exist as sovereign entities till a world federation comes into being. But if there is no open alliance between India, China and Russia, war may break out and Russia may invade Pakistan and finish Pakistan.

**Shri C. D. Pande:** That is very nice!

**Shri Brajeshwar Prasad:** I do not want the liquidation of Pakistan.

**Shri C. D. Pande:** Why not?

**Shri Brajeshwar Prasad:** If Pakistan is liquidated, from Constantinople to Rawalpindi, all the regions will pass within the Soviet orbit of influence. If America had given a public warning to Germany in 1914, the first world war would never have broken out; if in 1939, President Roosevelt had warned Hitler—if a public warning had been given—the second world war would never have broken out. A military alliance between India, China and Russia is in the nature of a public warning to all war-mongers and to all imperialists who are trying to subjugate the whole of the Middle East.

**Shri Bhattacharya (West Dinajpur):** Is the hon. Member sure that China and Russia will agree?

**Shri C. D. Pande:** The best thing is for Marshal Zhukov to take up permanent residence in Delhi!

**Shri Brajeshwar Prasad:** I have said that there should be a military alliance leading to the establishment of a federal union. Only a federal union can prevent war; no amount of diplomacy in the United Nations Organisation or anywhere else on earth can prevent war. War is a necessary concomitant of the institution of the nation state. It cannot be prevented by any other mechanism. If a war

breaks out, this whole planet will be shattered to pieces.

There is another alternative. The whole of the Afro-Asian land mass will emerge as one political unit under the joint leadership of India, China and Russia. I am also in favour of a military alliance between India, China and Russia because I apprehend that these three countries will fight amongst themselves either today or tomorrow.

When I suggest a military alliance, I always have a federal end in view. The nations of Western Europe in particular fought amongst themselves. The result was disaster. Where is England now? What has become of the French Empire? Germany has been divided into two. Nation states are gangsters. They fight; it is in their nature to fight. All the conditions are well set for a fight between India, China and Russia in Asia. These nations must come together if Asia is to be saved from the catastrophe that has overtaken Europe.

**Shri S. N. Dwivedy:** It is very good to hear this from a Congress Party Member.

**Shri Brajeshwar Prasad:** You are a new Member; or else you would not have made this remark.

**Mr. Chairman:** The old Member shall continue to address the Chair.

**Shri Brajeshwar Prasad:** I am sorry for this lapse.

The Baghdad Pact is bound to be liquidated. Will it be liquidated by war or by diplomatic methods? When I say 'diplomatic methods', I mean a military alliance between India, China and Russia. It will lead to the liquidation of the Baghdad Pact by peaceful means, without shedding one drop of human blood. If war breaks out, the Baghdad Pact will be shattered to pieces and the whole of the Middle East may pass into the Soviet orbit of influence. A military alliance between India, China and Russia will also prevent a political settlement between

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America and Russia. This is the greatest danger, the greatest menace of the age; if America and Russia come to a political settlement, the uncommitted nations of Asia will be divided into two spheres of influence—Russian and American. A political settlement is always based on give and take. If we are under the impression that a political settlement between Russia and America will be on some altruistic basis, we are living in a fool's paradise. The whole of South-East Asia will pass into the American orbit of influence if a political settlement is arrived at between America and Russia. The Middle East may go to Russia. This alone can be the basis of understanding between Russia and America. I cannot think of any other basis of a political settlement between the two.

I give a public warning that this political settlement between Russia and America must be prevented at all costs. Hence I suggest that India, China and Russia should come to a settlement, a military alliance. If they come to a political settlement or some military understanding, it will not lie in the power of America to dominate South-East Asia. The balance of power will be shifted? (An Hon. Member: Where?).

**Shri C. D. Pande:** Sumatra!

**Shri Brajeshwar Prasad:** The hon. Member's understanding of foreign politics seems to be very crude and elementary.

**Mr. Chairman:** Even if that be the case, the hon. Member has to listen to him.

**Shri Brajeshwar Prasad:** One last point, and I will conclude. I have held the view since long, since the day I advocated on the floor of the House that there should be a military alliance between India, China and Russia, that there is no basis of agreement or understanding between India and America. The interests of India and America run poles apart. America is opposed to the political integration of the old world, and political integra-

tion of the old world, preferably on the basis of federalism, is the only solution of all the problems of Asia, Africa and Europe.

America has established her own hegemony over the new world, but she is opposed to the political integration of the old world. Twice within my own lifetime, she went to war to prevent Germany which had nearly succeeded in establishing her hegemony over Europe. There was one nation in Asia. Now she has become weak as a result of the two atom bombs dropped over Hiroshima and Nagasaki—I am referring to Japan. Japan tried to consolidate South-East Asia. She was wiped out by America.

Now President Nasser is trying to stabilise the Middle East. He thinks in terms of an Arab State. The English and the French were made to invade Egypt. By backdoor and shameless methods, Jordan has been brought under American control.

The interests of India and America can never meet. They are antagonistic. Unless the old world is integrated into a political unit, there cannot be any basis of settlement between America on the one side and the old world on the other. I have done.

**Shri M. R. Masani (Ranchi—East):** Mr. Chairman, Sir, I am afraid it is a hard and thankless task to invite the House to turn its attention to a matter-of-fact, rather mundane subject after the most fascinating and speculative tour of the world upon which the previous speaker invited the House to embark.

I speak in support of my amendment, No. 8, drawing attention to two Ordinances which have been referred to in the speech of the President. Many years ago, more years than I care to remember, when I was a student, I sat at the feet of Prof. Laski—I know many other Members in this House must also have shared that very stimulating experience including the present Defence Minister who is not in his place. Prof. Laski went to Moscow

and made a speech, which greatly upset the British public. Discussing the English quality of sportsmanship, of playing cricket, Prof. Laski made an observation, perhaps an unfair one, that the British surely played the game according to rules but that when they lost the game they changed the rules!

I must, confess that when I read, within a period of one week, two Ordinances being enacted reversing the judgments of the High Court of Bombay and the Supreme Court of this country, I was irresistibly reminded of Prof. Laski's commentary on English sportsmanship. In raising today this issue of the Ordinance-making power, I realise I am not doing anything very original. In the days when we participated in the Civil Disobedience campaigns, we referred to this practice as 'Ordinance Raj'. And, as recently as February 16, 1954, this House had a serious and worthwhile discussion in a situation somewhat similar to the present—only, on that occasion seven Ordinances had been enacted, not two. Dr. Krishnaswami and an hon. Member who occupied the seat from which I am speaking made a very useful contribution by drawing attention to the way in which this power was being exercised by the Executive. This led to an excellent debate and also to a very sound proposition being adumbrated by the Speaker of the House, your distinguished predecessor, to whom reference was made only two days ago. The Speaker, the late Shri Mavalankar, then said that "it would be recognised that that is not a democratic way of doing things"—referring to the enactment of the Ordinances—and "it is only in exceptional circumstances that Government might issue Ordinances. They can, only if they must." I feel that the enactment of these last two Ordinances should not be allowed to pass altogether without protest because such a protest may, perhaps, have the helpful result of preventing this lapse becoming a bad habit which an Executive endowed with powers in any part of the world is inclined to develop. The hon.

Speaker had said that the power should be used very sparingly, but there is a tendency to use this power rather generously, forgetting that the purpose of this clause in the Constitution is to deal with an emergency.

I do not wish to enter into the merits or demerits of either the Ordinances or the judgments of the courts to nullify which these Ordinances were passed. For that, there will be another occasion when hon. Members will have their say. But I do wish to raise the general issue which is of a historic nature. It was as far back as 1389 when the British House of Commons petitioned King Richard II to abstain from using his power of passing Ordinances and by the 15th century this power of executive legislation had lapsed and had become obsolete. In our own country, this power is a relic of the Government of India Act, 1935. And when it was sought to perpetuate this power, Dr. Ambedkar—who was then piloting the Constitution—made a statement that the emergency power in our own new Constitution of the Republic of India was similar to the power of the Crown to make a proclamation of emergency under the Emergency Powers Act of 1920 in England. One has only to recall these things to realise how lightly now we are getting into the habit of resorting to the use of administrative law. The distinction seems to be overlooked between a real emergency and administrative convenience.

I am not for a moment denying the good intentions or the good faith of those who have enacted these Ordinances or who have advised the President to take this step. They undoubtedly wanted to do something which in their view was in the national interest or the public interest. But I do suggest that everything in the public interest is not a legitimate occasion for the enactment of an Ordinance. It may be that the courts of law, in this particular case, misunderstood the intention of the Legislature, as was suggested in the case of the Industrial Disputes Act, or it may not be so. It

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may be that the original Life Insurance Corporation Act was defective and needed to be improved. But surely the only body which has the power to put these matters right is this House itself. This House was due to meet in a few days' or a few weeks' time. I do submit that the correct, the properly democratic course would have been to wait for this new Parliament to assemble, to put the problem before them and meanwhile at least to "play cricket" and obey the decisions of the highest organs of our judiciary, respect for which we all wish to see enhanced and developed. Otherwise the danger is that the Government becomes the Judge in its own cause as I think has happened in the case of the Life Insurance Ordinance.

Before leaving Bombay, I had occasion to attend at their invitation a meeting of the trade union representing the insurance workers. They protested against the use of this Ordinance I can testify to the great bitterness that was felt by a large number of democratic trade unionists affiliated broadly though not officially, to the INTUC and the Hind Mazdoor Union. They felt that this was a very poor return for eschewing the weapon of the strike, for not falling into the hands of those disruptors to whom my hon. friend the Finance Minister referred in a previous debate on this matter in the House. They did not strike. They had kept away from disruptive agitation. They did not want to interfere with the smooth business of the Life Insurance Corporation and so they went to a court of law to test the provisions of the law. For a moment, they had a hard-won victory in the High Court of Bombay. They found that the fruits of that victory were snatched away from them by the Executive, which, on the one hand, made the Ordinance and, on the other, was the employer as the management of the Life Insurance Corporation. In other words, the Trade Unionists felt that the employer,

when it was the Government, sat in judgment in its own cause. I do wish to stress that this is not a happy situation to arise when economic power in a planned economy inevitably gets concentrated in the hands of the State.

I feel, therefore, that in these two cases the objectionable nature of the Ordinance is heightened by the fact that in both cases an attempt has been made to nullify the decisions—in one case of the Supreme Court of India and in the other of the High Court of Bombay—of courts which to the best of their lights tried to interpret the statutes enacted by this Parliament. I do not deny for a moment the right of this Parliament to amend a statute on finding that it was not properly carried out; but for the Executive, between sessions of Parliament to claim that they can interpret the law better than the highest tribunals of the judiciary of this country is, I suggest, something which this House should ponder and which should not be allowed to pass without protest.

This, Sir, is an issue which is above party politics; it is an issue in which the liberties of this House, the prestige of this House and the democratic liberties of the people are at stake. I do appeal to this House, to the Members of this House of all parties, not to let this matter rest and on this occasion and on the occasion when the Ordinances come before the House to stress on Government that though we can see their good intentions, though we can see that they might have taken this step with the best of motives, we do believe that in future on such occasions they should abstain from intervention with the due process of law until this House is in session and can be seized of the matter.

Shri Basappa (Bangalore): Sir, I join with my hon. friends who have expressed their gratefulness to the President for the Address which he delivered to the joint session of Parliament. I would beg of those friends who are inclined to be critical or

even hyper-critical to view the administration as a whole. What is that this Government has been able to accomplish during these years after the freedom? Do they not agree that on the whole, by and large, it has given a marvellous account of itself put the prestige of the country on a high pedestal and gained for it a very prominent place in the comity of nations today. To try to use a microscope to find out where there may be some undesirable baccilli or things of that sort would be a great injustice to the Government. In our search for trees, I am afraid we may miss the wood. If we try to assess Socrates, say, by the bulging eyes that he had or the upturned nose and not by the great contribution which he had made, we would be poor judges of Socrates. Likewise, here in the case of the working of this administration during these years, if we are not able to develop a sense of proportion and realise the really substantial and great achievements that the Government has to its credit, that would be doing less than justice to the Government.

The two aspects of our administration are the one relating to the national activities and the other relating to the international policy. Dealing with the international policy pursued by this country, ably piloted by the Prime Minister, one is very happy to see that there is so little room for difference among the different sections and the different parties in the land. That indeed augurs well for the future of this country.

It may be that the other side and this side are at various with regard to some domestic matters. But, on the whole we find that we are in agreement so far as our foreign policy is concerned. In some of amendments sent up in connection with this Address, there are references to Kashmir and Goa. There are fears that there is no immediate possibility of a settlement in the case of Kashmir. The question here is whether the Kashmir issue should be allowed to go on unsolved as it is or whether there should

be an effort made to give a quietus to the whole dispute so that there is a settlement once and for all. I am pretty sure that those who handle these affairs would, if possible, like to have the issue settled once for all and not allow it to hang over. But the question is: how is it possible? Has any person inclined to be critical any solution for that? It is not so easy to have a solution. No doubt, if proper diplomatic efforts are made and we are able to win over some of the powers which are befriending Pakistan, it may be possible to have a final solution. I think that we may leave that question at that.

Likewise, take the question of Goa. Any way, that is not a matter which bristles with any inconvenient difficulties for India as a whole. Even there, it may be possible for us through diplomatic channels to get an early solution. Let us hope that this is possible.

The President has referred at great length to the happy solution of the Suez Canal dispute. The situation has eased a great deal though other disputes have crept in the Middle East or the Western Asia. In regard to this particular issue, I think the part played by India has been exceptionally successful. You will find a reference to this fact in the U.K. Parliament by the Labour leaders that the Government could have done equally well or even better if they had not adopted the wrong policy at the beginning but adopted the policy which they had done today. That, I think, was the stand taken up by the Government of India and I ask whether there could be anybody who could differ with that. I think it is a matter of special gratification to us that in the whole world there is nobody other than our able, beloved and trusted Prime Minister whose aid could be sought to bring about a solution for these problems in the Middle East. That, I think, is a positive achievement for this great country on which we can well congratulate ourselves and congratulate the Prime Minister. Whether it is the Russian bloc or whether it is the

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Western democracies, you see that the one man who could be summoned to play the role of a good samaritan is our Prime Minister. That is a thing which my friends opposite may kindly bear in mind when they deal with this question.

I would now come to matters nearer home. Here, I would say that it would be a wrong assessment if we think that the Union Government is held responsible for everything that goes on in India. We have a federal Government. Certain subjects are more or less exclusively within the jurisdiction of the States and those are subjects which vitally concern the day-to-day life of the masses. So, we must keep a correct sense of proportion while criticising the actions of the Government. Everything hangs round the implementation of the Second Plan. I am glad to note that the Second Plan has restored the balance between attention to industries and attention to agriculture.

One of the criticisms levelled against the First Plan was that it hardly concerned itself with the development of industries. But, then there were the special problems. The food problem was very acute. Naturally, attention was diverted to grow more food and have more multipurpose projects. Now that we have, more or less, been able to solve it to the general satisfaction, it was time for us to turn to industries. I am glad that greater emphasis is laid on industries, not only heavy industries but also small-scale and cottage industries.

Therefore, I think that the economic policy laid down by the Government is a thing which is worthy of acceptance by his House and there is nothing very much for us to find fault with it. I may with the permission of the Minister concerned, say that I am not one of those who believe in water-tight compartments of public and private sector. The question

is, how to develop the economy of the country. It does not matter whether it is the Government that does it, or it is the private sector that does it. Where, for instance, the private enterprise is not sufficiently active and forthcoming, I think there is a duty cast on the Government to sponsor those industries and build up the economy of the country. And, when I say "Government", I do not confine it only to the Central Government. I see no reason why the partnership of the State Governments should not be sought and their co-operation taken along with the public if necessary. We must see that the States are also enabled to sponsor and build up certain industries so that they may be able not only to further the economy and build it up along with the Centre, but also to that extent lessen the burden on the tax-payer. That is a suggestion which I beg to make.

The other question is one of finance. The President himself has been pleased to say that the question of finance is a thing which causes serious concern. I have absolutely no doubt that the hon. Finance Minister, whose resourcefulness everybody should certainly admire, will be able to meet the difficulty and get over the situation. I would, however, say that there is one way in which the resources could be augmented and that is by increasing our exports. I am sure the Government is doing everything possible in that direction. I am now thinking of that vast continent which, I believe, provides a very fertile field for our exports, and that is Africa. We shall not worry about South Africa, nor need we worry about the northern Mediterranean coastal areas. In between there is the vast continent almost untapped and, I believe, if a proper Commission is constituted to ascertain the possibilities and due steps are taken, we will be able to capture a large portion of the business in that field. It would be wise for us not

to tarry long in this matter and allow other States to step in. Then it will present far greater difficulties.

The other thing is about invitation to foreign investors. I am not one of those who will feel shy to get as much foreign investment as possible. But, how will foreign investments pour in? Unless we create a sufficiently favourable atmosphere for those investments, I do not know from which quarter the investments may come.

My next suggestion is about exercising economy. I would only just in brief indicate that there is room for economy, especially with regard to the class IV category in the administrative offices. I am not referring to the executive side, but I think India is the only country where we have an army, an unproductive force, in the shape of class IV servants or chaprasis. I do not think there is any other country with which we can compare ourselves. It is possible for us to exercise sufficient economy in that direction and that will have a wholesome effect.

With regard to salaries, the suggestions for Pay Commissions and so on, I would beg of the Central Government to have some consideration for the scales of salaries prevailing in the States. They are unable to pay the same scales as given here, but there is always a reaction in the States when they are confronted with the higher scales permissible in the Central Departments.

Then I come to the question of food prices. I only want to say one thing in this connection. Whenever we have to decide this rather ticklish question, we have to take into consideration the cost of production and the various items of taxation which an agriculturist is confronted with. Then alone will be able to do justice to the farmers. We must give up all hopes of having any extra production in agriculture until and unless we can assure the farmers a fair price.

There is only one other matter to which I want to refer before I close. A democracy requires a certain level of education among the voters, otherwise there is danger ahead. It is nearly ten years since we have had freedom, and if you take the statistics you will find that today not even 50 per cent. of the children of school-going age are really being educated. I am only speaking of the children. That does not do us much good. I therefore, beseech those in authority to apply their mind to this very urgent and very important factor and do what best they can.

In the end I would again appeal to the hon. Members opposite to view the whole question in its entirety and not merely in parts.

**Mr. Chairman:** The following are the amendments which have been indicated by the members to be moved subject to their being otherwise admissible:

Nos. 1 to 5, 7 to 14, 16, 20, 21 to 23, 27, 28, 31 to 35, 37, 40 to 42, 44, 47 to 50.

**Shri T. B. Vittal Rao:** I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

“but regret that there is no reference for undertaking legislation for the amendment of the Payment of Wages Act and the Workmen's Compensation Act in favour of the workers.”

(ii) That at the end of the motion, the following be added namely:—

“but regret that there is no reference for initiating legislation governing conditions of work for workers engaged in the road transport and construction of buildings as indicated in the Second Five Year Plan.”

(iii) That at the end of the motion, the following be added, namely:—

“but regret that there is no reference for the appointment of

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Wages Commission to go into the question of wages for industrial workers."

(iv) That at the end of the motion, the following be added, namely:—

"but regret that there is no reference for initiating legislation for welfare of the workers employed in manganese mines as outlined in the Second Five Year Plan."

Shrimati Parvathi Krishnan: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no reference to the nationalisation of foreign-owned plantations in the country."

Shri Tangamani: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no reference to renaming the State of Madras as Tamil Nad in deference to the wishes and desires of the people of the State."

Shri M. R. Masani: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that Government should have resorted to the use of the Ordinance making power by the enactment of the Life Insurance Corporation (Amendment) Ordinance (No. 3 of 1957) and the Industrial Disputes (Amendment) Ordinance (No. 4 of 1957) without waiting for the new Parliament to assemble."

Shri Frank Anthony: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not deal adequately with the reasons for the present unsatisfactory food situation or with any

positively articulated food policy to prevent a rerudescence of such a situation."

Shri S. N. Dwivedy: I beg to move:—

That at the end of the motion, the following be added, namely:—

(a) "but regret that no serious notice has been taken of the alarming rise in prices of food-grains and scarcity conditions prevailing in the country;

(b) that the Address fails to suggest concrete measures to remove disparities in income; and

(c) that no notice has been taken of the abridgement of the constitutional rights of the citizens".

Shri Nath Pai: I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention of the Government's intention to respect the wishes of the people of the people of the Marathi-speaking areas of Belgaum and Karwar to be incorporated in the State of Bombay."

Shri Supakar: I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

"but regret the failure of the Government to keep the prices of foodstuffs within easy reach of the common man."

(ii) That at the end of the motion, the following be added, namely:—

"but regret the inability of the Government in freeing the entire area of Jammu and Kashmir State from aggressions by Pakistan."

(iii) That at the end of the motion, the following be added, namely:—

"but regret the inability of the Government to remove poverty and mass unemployment in the last six years of planning."

**Shri Mahanty:** I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret—

(a) that the Government have signally failed in easing the situation and bringing food prices down; and

(b) that the Government have pursued no effective policy to solve the Kashmir question in accordance with the will of the people of Kashmir as expressed by the Constituent Assembly of Kashmir."

**Shri Braj Raj Singh:** I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret—

(a) that the Address has not laid down any definite policy about the solution of the food problem;

(b) that the Address has failed to enunciate a policy of reclaiming the fallow land whereby the millions of unemployed people of India might get employment by cultivating the land and also increase the production of foodgrains;

(c) that the Address has not laid down any policy with regard to the stopping of the use of English in official business and replacing it by Hindi, our Rashtra Bhasha, and other State languages;

(d) that the Address has not made any mention about the removal of imperialist statues from public places to museums;

(e) that the Address has not given any clear indication about helping the growth of small-scale cottage and small power driven industries;

(f) that the Address has not said anything about making education free upto higher secondary stage;

(g) that the Address has not given any indication about the unemployment problem and not laid down any policy to solve it;

(h) that the Address has not said anything about how to gradually increase and decrease the incomes of various citizens of the country in a manner so that difference of the lowest and highest income of the citizens may not be more than the ratio of 1 to 10;

(i) that the Address has not laid down any policy about the future of Goa and how to free it;

(j) that the Address has not said anything as to how the Government will solve the Kashmir issue."

**Shri S. A. Dange:** I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to take note of the unanimous and express desire of the people of Maharashtra to so reorganise the State of Bombay as to form the State of Samyukta Maharashtra with Bombay as capital and the State of Mahagujarat."

(ii) That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to promise measures to improve the conditions of the workers and employees in the matter of wages, trade union rights and unemployment."

[Shri S. A. Dange]

(iii) That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to outline concrete measures to correct the alarming food situation."

Shri Awasthi: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret—

(a) that no indication is given to the immediate replacement of English by Hindi or other State languages for official purposes;

(b) that the serious problem of unemployment is neither given any consideration in the Address nor any ways and means are suggested to eradicate unemployment;

(c) that the Address fails to suggest any means for the establishment of a socialistic pattern of society;

(d) that the Address fails to take note of the aspirations of the people of Maharashtra and Gujarat regarding creation of a unilingual Marathi speaking State;

(e) that the Address fails to mention any definite policy as to the manner of developing cottage and small scale industries;

(f) that the Address makes no mention of the reclamation of land for achieving self-sufficiency in the matter of food production and distribution of land to landless people be acquiring it from those who possess more than a certain limit and general re-distribution of land;

(g) that the Address makes no mention for improving the financial condition of the people of the lower strata of the society and fixation of pay-scales of low-paid Central Government

servants and appointment of a Second Pay Commission; and

(h) that the Address fails to make any promise of education being made free at the secondary stage and fixation of pay-scales of teachers in order to improve their lot.

Shri Khushwagt Rai: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of—

(a) the deteriorating food situation in the State of Uttar Pradesh, especially in the Eastern Districts; and

(b) the reduction of the cane price in India specially in the State of Uttar Pradesh which is causing great hardship to the cane growers".

Shri Naushir Bharucha: I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take more adequate note of the graver repercussions of States' reorganisation beyond referring to the 'inevitable showing down' of the Second Five Year Plan".

(ii) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not throw into bolder relief the grave strain imposed by the Second Five Year Plan on the nations' economy, both internal and foreign exchange resources, nor suggests practical ways of overcoming the difficulties".

(iii) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take sufficient note of the grave and widespread dismis-

faction felt on account of the high prices of foodgrains, scarcity conditions in some parts of the country and the failure of the Government to make the country self-sufficient in the matter of foodgrains".

(iv) That at the end of the motion, the following be added, namely:—

"but regret that beyond a factual mention of the Life Insurance Corporation (Amendment) Ordinance 1957, the Address does not refer to the grave injustice done to the Life Insurance Corporation employees".

(v) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not refer to any concrete and effective steps the Government propose to take for procuring even a temporary suspension of tests of thermo-nuclear weapons, beyond the reference to the 'Standstill Agreement' in the Prime Minister's statement to the Lok Sabha in April, 1954".

**Shri U. C. Patnaik:** I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address—

(a) makes no reference to the reorganisation and modernisation of the defence forces of the Union;

(b) gives no assurance that the defence organisation is provided with adequate equipment and training to protect itself and to defend the country in a modern war;

(c) discloses no programme for integrating the defence services with socio-economic planning so as to ensure greater efficiency at lesser cost;

(d) gives no indication of any proposal to expand and upgrade the educational and vocational training courses in the defence

organisation so as to facilitate the subsequent absorption of ex-service personnel in civilian activities;

(e) contains no proposal to improve and reorganise the ordnance factories on lines suggested by the Estimates Committee and the Public Accounts Committee;

(f) envisages no plan to utilise the valuable material lying uncared-for in certain Ordnance and vehicle depots;

(g) indicates no concrete suggestions for improving the organisation of Reserves and Auxiliaries so as to provide for adequate defence in emergencies;

(h) contemplates no scheme for making the youths defence-minded, by associating the defence machinery with voluntary youth organisations e.g. rifle, shooting, scouting seva dal, flying, gliding and yachting clubs;

(i) indicates no intention to provide for a suitable machinery to ensure rehabilitation of ex-servicemen in civilian life;

(j) contemplates no scheme to reorganise the recruiting machinery and associating it with the concerned civilian departments and with the general public;

(k) has totally ignored the vast scope for expanding the Lok Sahayak Sena, extending its activities as an inter-services organisation and providing for its follow-up work;

(l) has overlooked the necessity for reviving, in an improved form, the Army Grow More Food campaign;

(m) has failed to take stock of the Ordnance factories and other defence installations for

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purposes of specialised training for technicians;

(n) gives no indication of modernising the military intelligence services and co-ordinating them with their civilian counterparts so as to counteract sabotage, infiltration and other fifth-column activities, inside the country, and to get necessary information from outside;

(o) has failed to realise the necessity for rationalising the cadre of Junior Commissioned Officers;

(p) does not contemplate re-organisation of the M.E.S. and E.M.E. so as to undertake all military works and, wherever possible, civilian works analogous to military activities; and

(q) has totally failed to create the atmosphere necessary for national defence in emergencies by building activities each-time."

**Smti. Vastrapayee:** I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

"but regret that the Address has not referred to the mounting threat of Pakistan to the security and integrity of India, including Jammu and Kashmir".

(ii) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not make any reference to the growing totalitarian trends in Jammu and Kashmir which have so glaringly manifested themselves in the conduct of elections there".

(iii) That at the end of the motion, the following be added, namely:—

"but regret that the Address does not make any reference to the growing discontent among the displaced people about the rehabi-

litation policy of the Government".

(iv) That at the end of the motion, the following be added, namely:—

"but regret that the Address has not referred to the failure of the Government in finding a fair and just solution to the language problem of Punjab".

**Shri B. C. Kamble:** I beg to move:—

(i) That at the end of the motion, the following be added, namely:—

"but regret to note that the Government have failed to note in the Address and respect the 'will' of the electorate of the Marathi speaking people which is demonstrated in the recent general elections and also in the recent Bombay Municipal Corporation elections on the issue of establishment of Samyukta Maharashtra and to take immediate steps for the establishment of Samyukta Maharashtra".

(ii) That at the end of the motion, the following be added, namely:—

"but regret to note that the Government have completely neglected to take into consideration the situation arising out of the mass conversion to Buddhist Faith by the former Scheduled Castes in different parts of our country and give new Buddhists the protection and the educational, economic and other facilities, they rightfully deserve".

(iii) That at the end of the motion, the following be added, namely:—

"but regret that Government have not so far solved the problem of poverty of the Bharatiy people, nor Government have suggested any such future plan for the eradication of poverty".

(iv) That at the end of the motion, the following be added, namely:—

"but regret that the Address only exhibits Government's lack

of definite policy on major problems facing our country namely that of Kashmir, Goa, unemployment and scarcity of food".

**Mr. Chairman:** All these amendments are before the House.

**Shri Raghubir Sahai (Budaun):** Mr. Chairman, Sir, I take this opportunity to offer my humble thanks to the President for his very mild, sober and well-balanced Address that he was pleased to deliver on the 13th May to the Members of both the Houses of Parliament. That Address was delivered in very moderate tones but, at the same time, he made pointed reference to some of our short-comings. I was astonished at the speech of the hon. Leader of the Opposition today when he tried to give to this House a picture that the Address of the President was a misrepresentation of facts. Far from it. The President made, as I submitted, pointed reference to our short-comings, and in the course of what I am going to say I will just point out those short-comings.

He referred to the economic situation in the country, and he said it was a matter of great concern. The President is the President of the Republic. He has to speak with a very great sense of responsibility.

**Mr. Chairman:** Instead of referring to the President, it would be better if the reference is to the Address.

**Shri Raghubir Sahai:** In that Address it was pointed out that the Central Budget was a deficit one and that the State budgets were also in deficit. Some remedies were also pointed out in the Address; for instance, that effective economies should be made; there should be planned restriction of certain imports; the export trade should be expanded and there should be increasing self-sufficiency in industry as well as in agriculture; and savings should be utilised for production and there should be an abandonment of unproductive and anti-social habits of hoarding and speculation. Now, they were remedies that were suggested;

it was contended here that all these things should have been effected by legislation or executive action. I submit that is not the only remedy by which such maladies could be remedied. I am of the opinion that a strong public opinion is needed to effect all these things. I am one of those who think that a strong public opinion in the country is yet needed. That strong opinion has not been created so far. If there had been a strong public opinion, my submission is that the pace of progress of the first Five Year Plan would have been greater.

I would not pooh-pooh or deprecate the progress that has so far been made, but what I say is, greater progress should have been made. The country realises that we are in the second year of the second Five Year Plan. That is running smoothly, but my contention is that progress should have been greater. The cause of less progress is that public opinion is not with us. I doubt if plan-mindedness has been created all over the country. Despite the very comprehensiveness of the Plan itself, it has not been brought home to every one in the country.

Take the case of urban areas. Where is that enthusiasm for running the Five Year Plan? It is not so bad as people think it to be. But we have not tried to create public opinion for it. Now, what is the cause for this lack of public opinion?

**An Hon. Member:** Want of publicity.

**Shri Raghubir Sahai:** There are real causes that ought to be considered. They were not able to create public opinion, because, there is still corruption in the services; there is still inefficiency in the administration; there is still delay in the execution of works and carrying out of orders. There is also a sense of insecurity in the minds of the people, both urban as well as rural. Until and unless we tackle those problems, despite the good wishes and intentions of the Government, we may not be able to achieve the end.

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we have in view. I know and I realise that the Government is conscious of every one of these evils. But what I wish to point out is that more attention should be paid to the eradication of these evils.

Sir, in the President's Address, reference has been made to the food situation in the country. Well, we might paint it in any manner we like. The hon. Leader of the Opposition said that the attention of the Government can only be drawn when ~~democrats~~ die on the streets. Maybe, in his opinion, it may be so, but the food situation is really such as to engage the attention of every responsible person in this country. We know that a good deal of attention has been paid to the problem of raising the production of foodgrains in the country, but we find that the prices do not show a tendency of falling, and so long as the prices remain what they are, they are bound to produce discontent in the people. Think of the condition of an ordinary person or a middle-class person purchasing wheat at the rate of two seers and eight chatanks per rupee. This is a horrible state of affairs. The prices should fall down to a reasonable extent.

16 hrs.

It brings us to the conclusion that if prices should fall, production should increase. So, what is at the root of this? Where is the obstruction? Which is the bottle-neck? I say, in my humble opinion, production is not increasing, because many of our schemes of irrigation that were sanctioned three years back in the Community Project areas have not been carried out. I know of such instances in the Community Project area of Usawan in my State. I presume there may be other instances elsewhere in the country as well. Projects of bunds, projects of sinking wells, tube-wells, etc., sanctioned long ago and for which money had been allotted, have not been executed. Why? They should be executed with the least delay.

Again, production of foodgrains can only increase when we place all the necessary material for raising foodgrains in the hands of the cultivator. I was going through the report submitted by some of our friends who had gone to China. They point out that it was an equitable distribution of fertilisers, good seed, good implements, etc., that were responsible for raising the production of foodgrains in that country. We should see that in every area where foodgrains are raised, fertilisers in requisite quantities, good seed, good implements, etc., are made available to the cultivators.

Then, we should give all possible facilities for the agriculturists to sink their own tube-wells or irrigation wells. The difficulty is, money is not with them. Then, there is shortage of cement and bricks. Well, they cannot sink wells without all these requisites. We should see that all these essential articles are placed in their hands and the difficulties in the way of execution of these projects removed.

Then there is another point. Where is the requisite personnel that should be available to these cultivators? There is a limited community project staff and a limited N.E.S. staff, so that every cultivator cannot take the fullest benefit out of them. So, I would invite the attention of the Government to this matter and request that they should particularly see to it that all these facilities are placed at the disposal of the cultivators.

In the address, I find that a reference has been made that the community development blocks have made great strides. I congratulate all those who are responsible for the great strides, but I expected greater strides. My complaint is that greater strides have not been made. I say, that greater strides have not been made because of the lack of imagination on the part of many of those who are in charge of those blocks. They did not know where to start and where to end; they did not know how to

allocate priorities. Where it was a question of tackling the needs of irrigation first or taking up the improvement of communications first, they began at the wrong end and started more schools. I do not want that those who are in charge of the community development or N.E.S. blocks should lack imagination. Every block, whether community project or N.E.S., has got its different problems. Every problem should be studied first and then regular work should be started.

I wish that, as is contemplated in the second Five Year Plan, the community development blocks should spread all over the country covering every village, but there should not be lack of imagination on the part of those who run them.

**Shri Goray (Poona):** I am grateful for the opportunity that I am getting to address this House for the first time. But I am not happy to find that in the Presidential Address, there is no mention of the problem of Goa. I want to refresh the memory of this House by referring to the Presidential addresses in the years, 1955, 1956 and even the address delivered a couple of months back, in March, 1957. In each of these addresses, we find that the President has mentioned the problem of Goa in unequivocal terms.

If you turn to the Presidential Address delivered in 1955, you will find that he had said:

"My Government hope that the problem of Goa will be solved peacefully."

That hope was belied and a very grim struggle was launched by the Goans themselves. That struggle found its reflection in the Presidential Address of 1956. There you find that these strong words were used:

"The Portuguese Government have made no response and have persisted in their methods of colonialism, suppression and terror."

Let us now see the address delivered in March, 1957. There we find the words,

"...the unhappy colonial outpost of the Portuguese Government, where every kind of liberty is suppressed and economic stagnation prevails. It is the firm policy of my Government that Goa should become free from colonial domination and should share in the freedom of the rest of India."

In the light of these utterances, it is really surprising that in this address, there is no mention whatever of Goa. It is worthwhile remembering that because the Indian Government had taken up a certain attitude about Goa, certain incidents have taken place. For the last two years I was in a Goan prison. I have not got a complete picture of what happened outside, but when I came out and tried to study what had happened, I found that during these two years, not only the Goans, but Indians from all parts of this country had made the highest sacrifices, so that Goa might be liberated. It is one thing to fight under the imperialism of the British brand, but it is altogether a different thing to wage a struggle of freedom under a rule like that of the Portuguese. Perhaps it is known here that even to unfurl a plan of independence in Goa exposes you to such repression that hundreds of Goans have been sentenced to terms ranging from 10 to 20 years for this small offence. Not only that; you are brutally beaten. In addition, when the sentence is finished, your civic rights are taken away from you for 10 to 15 years. That means a young man, after spending 20 years in a Goan prison, will almost have no opportunity to live as a free citizen again.

Fortunately for us, in this House on the Congress benches, there is a brave lady who dared the Portuguese authorities and exposed herself to bullets. We congratulate her, but at the same time, we must remember that these are the sacrifices which our

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citizens have made. What was our attitude? At that time, we found that the Government encouraged such things. They were happy and proud that Goan and Indian citizens were sacrificing everything for the liberation of Goa. As late as March, 1957, we find the President saying that Goa must become part and parcel of India. But now after two months, we find suddenly that all mention of Goa is dropped. I am really surprised and I am very sorry about it. What will the Goan people think? Those who are in prison and those who are outside are keenly watching what is happening in the Indian territory. If you say a word of encouragement, they derive immense pride from it. They call themselves Indians. They say, we want to merge ourselves with India and share the happiness and sorrows of our Indian brethren. But here, when we meet in this Parliament, we find that no mention whatever is being made of their sacrifices and of their unflinching struggle for freedom. Sir, does it mean that we have changed our policy towards Goa? One of my friends, an hon. Member from Mysore, just now said that we have been very eminently successful in our foreign policy. I admit that we have been very successful so far as other countries were concerned; but when it came to us, whether it was the question of solving the problem of Kashmir, or settling our differences with Ceylon, or of solving the problem of Goa, I think not even the hon. Member from Mysore will say that we have been successful. The lacuna is very obvious and we find that nearer our home we come, the less successful we are.

Let us try to understand what the Portuguese Government is. I do not know, Sir, how many hon. Members care to read the utterances of their Prime Minister Dr. Salazaar. But when I was in Goa I had the opportunity of studying his speeches and I must say that that he has been very frank in his utterances. He has left no room for any doubts. He has told us

that there are only three courses open so far as relations between India and Goa are concerned. One is, he says, let the Indian nation consider us as a good neighbour and behave with us as a good neighbour. The other is, he says, you go to war with us. He has openly said that. He said that we know very well that if India were to declare war against us we have no chance of survival. But still, remembering the great saints of our country and the great heroes of our country we shall fight to the last man. Or, he says, there is a third course, and that is you completely neglect us; you just think that we do not exist at all. These three courses, Sir, he has suggested and I suppose we have not given sufficient thought to it. We have rejected all of them. We have a sort of a cavalier policy towards this question of Goa. We say that this is our country; this is our territory. The President of the Congress said that so long as the Portuguese are there we will consider this as a continuous aggression. Now if this is a continuous aggression, I do not know how you can neglect to take note of it and just drop all references to it. Therefore, I want to draw the attention of this House that we must not leave the Goans in the lurch.

**An Hon. Member:** What should we do?

**Shri Goray:** There are about three hundred prisoners still rotting in Goan jails, including about a dozen women who have been sentenced to twenty years' of imprisonment.

Now, Sir, the question is what should we do? I say: act as any Government will act under such circumstances. We have got the army; we have got all the resources.

**Acharya Kripalani (Sitamarhi):**  
But no guts!

**Shri Goray:** If you think that this territory is yours, and the Portuguese are there as aggressors, well, it is the duty of every Government to repel the aggressors. Supposing that you do not want to do that: if you do not want to take the extreme step, if you

think that the world forces are not in your favour, if you think that it will be too hazardous, if you have come to the conclusion that for the next five or ten years you are not going to do anything, then I say, be bold enough and tell the Goan people that we are not going to do anything for you; if you want to fight for your freedom, do it on your own strength: do not expect anything from us.

**Acharya Kripalani:** They should have known it by this time.

**Shri Goray:** That will be a bold and frank policy.

Having dealt with this question, I would like to deal with the problem which was mentioned by my hon. friend Shri Dange. I would only plead before this House that the people of Maharashtra and Bombay have democratically expressed their wish in a most definite and decisive manner. Sir, I would plead with this House: do not drive three hundred and a half crores of people, your brother citizens of India into an impossible position. The Maharashtrian people are not asking anything which you have not given to other people. Do not say that they have been the victims of linguisticism. If you look at the new map of India you will find that the new map of India is based on nothing else but language. Only two provinces have been left out: that is Gujarat and Maharashtra, and if they ask that they should be given what has been given to others, I would plead with all the Members of this House, whether they belong to the Opposition or to the Government benches, "Be large-hearted; be ready to give to Maharashtra and to Gujarat what you have given to yourself." Do not have linguistic provinces for every other linguistic group and when it comes to Gujarat and Maharashtra impose a bilingual State on them.

Sir, I do not want to hold out any threats. That is not the way I speak. I would not say that I am going to do this or going to do that. But I will say in this House, which is a demo-

cratic House; please look at our question more sympathetically. Do not consider that this is only a bogey raised by the communists or socialists or by any other party because it is anti-national, but it is a genuine demand of the people. The people have shown their will. They have given their verdict and as a democratic organisation and as the representatives of the people you should be willing to be guided by their verdict.

**Shri Mahendra Pratap (Mathura):** Sir, I thought I was going to speak tomorrow. I was just writing you a slip. There are very few persons to hear me speak. But as you have kindly called me, I shall do my duty.

I may begin by saying generally that I am very sorry to see that the whole structure of the Government is the same which the British made for themselves and not for the country and the whole Government is run just on the lines that it was run under the British. We see the same collector, the same baba sahib the same captain the same policeman and the same thanedar, who yesterday were giving thrashings to our Congress brethren. Today, of course, they salute congressmen but they continue to thrash the people all the same. So, I say that this system of Government should be overhauled.

I have seen some revolutions abroad. I was that day at Budapest when the revolution of 1918 broke out. I saw with my own eyes people being killed and I had to run from the place where firing was taking place. I was in Munich when the revolution in Germany broke out. I came down to the hotel porter and asked him, "What is it?" He said, "It is only the little boys doing some mischief, you go and sleep". But the next day what did I see? All the kings had run away, the whole government was changed, and it was a red revolutionary government. Those things I have seen. I have seen things in Moscow; I was in Orel; I went through the fighting lines. I have seen something of revolutions.

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I was for five years in all China. And most of my friends there who were then only small people are today in the government. I had the occasion to speak from the same platform as Madame Sun Yat Sen in 1925. I mean to say this is only a preface that I know a bit of revolutions. They overhauled the whole machinery. That is the point. But here our Government just took over the government and is acting as the agent of London. This, I think, is the whole trouble.

**Shri Tyagi** (Dehra Dun): That is uncharitable.

**Shri Mahendra Pratap:** I have said in my amendment that in the Address of our hon. President no definite promise is made to better the condition of the people. It should have been said in so many words: we would do this, etc. I heard a great deal of "my Government, my Government". He did not even say, "your Government". I was very much astonished. I say this with all respect to the President and with all respect to our Congress brethren: I say that four-anna cap sits under the canopy of two thousand rupees I want a change.

**An Hon. Member:** Four thousand rupees.

**Mr. Chairman:** Order, order, the hon. Member should not get inspiration from anywhere.

**Shri Mahendra Pratap:** The second thing is they are taxing and taxing the people. Just as some cruel people cut the hair of the sheep they are taxing the people, and the people ask, "Is it our government or the government of those who tax us?" They tax the people and they divide the money among themselves. And this they call nationalisation. I say, Sir, this is 'Governmentisation'. And this 'governmentisation' is in the interests of the government servants—with all respect to those who are drawing high pay and high salary and who are conducting the administration. I say this system should be changed. There should be no

harassment. Now we are harassed everywhere. Take octroi. What is it? Poor people come into the town and they must pay some tax. It is harassment. We go on the road, and we see there are some barricades here and there. Trucks are stopped and taxed. I mean to say there is harassment at every step, and then they tell us "this is your National Government" I say "this is your Government, not National Government at all".

So I say, Sir, this system should be changed. The Government should be overhauled from top to bottom.

**An Hon. Member:** How?

**Shri Mahendra Pratap:** Yes, it is a good question, I will answer it. I say that every village and every town should have home rule.

Now, there are people in our Congress creed who say that there should be no caste system. But there are castes. What to do? These great gentlemen who speak against castes, they carry names which denote castes. I am told that it is the etiquette of the House that we cannot name someone. So I do not name anybody. I only say suppose there is a gentleman whose name is Pandit Lakshman Maitra or something. Now, you see, 'Pandit' shows that he is a Brahmin; 'Lakshman' shows that he is a Hindu; and 'Maitra' shows that he must be a Bengali. So in our names there is caste, there is religion, there is province. So I think it is better let these castes be organised. My friend there asked "How?" This is my view: let these castes be organised from Brahmin to bhangi and bhangi to Brahmin. I may tell you, Sir, that even among the Sikhs there are castes. I happened to be born among the Jats, and I know we are related only to Jat Sikhs. So I know that the Sikhs have also castes which many people do not know. I was saying once to—again, I shall not mention the name—but I was telling some Ministers that there are Rajputs and there are Jats Martial races. And then he said, "the Sikhs?" I said, "You don't know then about the

Sikhs". Among the Sikhs there are four important castes, the Khatri who is the Brahmin of the Sikhs—the Khatri gave us ten Gurus—, then, the Jats who are the Kshatriyas of the Sikhs; then the Aroras who are the Vaisyas of the Sikhs; and the Ahluwalias who are a kind of Jats. So I said, "You don't know about Sikhs".

And among Muslims also there are castes. There are Syed and Quereshis—I know many of these names—and the Afghans and Tughlaks. There are so many castes. So I mean to say that it will be according to our culture, according to things as they are, if we organise every caste or every profession in every village and town, and let their leaders form the village government and the town government. Do you follow me?

**Mr. Chairman:** I must remind the hon. Member that it is also an etiquette of this House that the Member who is speaking must address the Chair and not indulge in private conversation.

**Shri Mahendra Pratap:** But this gentleman here asked me the question. Now I will address only the Chair. Here is a village, for instance, We do not recognise any party. We only recognise their castes. Let the Brahmins be organised, let the Rajputs be organised, let the jats or whatever other castes there are be organised. Their leaders should form the Government of the village and the town. If somebody has any other proposal, I have no objection. But, the rule of the collector and the captain, the rule of the thanedar and the Tahsildar should end. This is what I mean.

I have referred to three things here. I have said here that Germany, Turkey and Afghanistan helped us during the First World War and that it should be mentioned. Our Mahatma Gandhi was a great Mahatma and what he did, I know. I know how the British were helpful to Mahatma Gandhi's movement because they were afraid more of us who sat in Kabul and Moscow. That is another thing. I only want to say that these countries, Germany,

Turkey and Afghanistan, helped us in our freedom movement. After the First World War, I was a guest of the Soviet Government. I met Comrade Lenin and comrade Trotsky. They were very helpful after the Second World War. Shri Subash Chandra Bose walked in my footsteps. I left India in 1914; I went to Germany; I did this, I did that. Exactly the same, Shri Subash Chandra Bose did 28 years later, that is in 1940. He went to Germany; he went to Japan. I came to Afghanistan. That is the only difference. I was the First President of the First Provisional Government of India at Kabul. He was the Second President of the Second Provisional Government of India at Singapore.

**Mr. Chairman:** The hon. Member will appreciate that today we are discussing the Address of the President of the Republic of India who is there today.

**Shri Mahendra Pratap:** I am a little deaf. My age has made me deaf.

**Mr. Chairman:** I had appealed to the hon. Member to confine himself more to the Address that has been presented to the House.

**Shri Mahendra Pratap:** I only meant that it should also have been mentioned that Japan, Germany and Italy helped us in the Second World War. If there was no Subash Chandra Bose, I think we would not have got this Independence.

Coming to the third point,.....

**Mr. Chairman:** Is it the last?

**Shri Mahendra Pratap:** Yes, I was hearing many speeches about many proposals, about military, diplomacy and all that. I say, unless and until we have a world federation, a federated world Government, there can be no peace on earth. I wish that our Government adopts my plan of world federation as its creed. Just as Soviet Russia has its creed of Karl Marx and communism, just as the Anglo-saxons have got the creed of democracy and parliamentarianism, I wish that our Government adopts my creed of world federation, with unity of religions and the economy of a joint family. Our

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President should declare: from tomorrow every village becomes a joint family and every city will be considered a joint family. सब लोग मिल कर प्यार से प्रेम पूर्वक भाई भाई की तरह से रहते होंगे और सब के लाभ को दृष्टि में रख बर काम करते होंगे। मतलब मरे कहने का यह है कि हमें इस तरह की सरकार बनानी है कि जिसमें एक आदमी भी भूखा न रहे और एक आदमी भी बेकार न रहे और हम सबको सुखी बनायें यह हमारी कोशिश है और भगवान से प्रायंना है कि ऐसा हो और मैं अपने कांस्टेंट भाइयों और सब भाइयों को अपने विचार का बना सकूँ।

**Mr. Chairman:** Order, order; now the hon. Member should finish.

**Shri Mahendra Pratap:** Finished.

**Mr. Chairman:** The hon. Member referred to a certain amendment. He has not given us the number of that amendment, when hon. Members were asked to give a list of the amendments that they wished to move. Anyhow, I can allow that even now if he gives the number of the amendment that he wishes to move.

**Shri Mahendra Pratap:** The number of the amendment is 53.

**Mr. Chairman:** Amendment No. 53 would also be considered as having been moved.

**Amendment moved:**

That at the end of the motion, the following be added, namely:—

“but regret—

(a) that no definite promise is made to better the condition of the people, to stop increasing taxes, to give swaraj to every village and town, to add a factory, a field a garden and a dairy to every village;

(b) that no mention was made of aid to our freedom movement received from Governments of Germany, Turkey

and Afghanistan during the First World War and later from Soviet Russia and from Japan Germany and Italy during the Second World War; and

(c) that the Address fails to mention that the only remedy of all the ills is World Federation.”

**Shri M. Khuda Baksh (Murshidabad):** Mr. Chairman, I join my friends in offering my humble thanks to the President for the excellent Address that he has made to Members of Parliament. The Address was excellent, informative and realistic. I heard some one say that the Address was misleading. I think that the Address showed commendable candour when it said:

“The economic situation, more particularly in related to the Plan, confronts us with factors which, while they do not warrant grave apprehensions, are matters of serious concern....”.

It is also said that the Union and the State Government are having deficits in their budgets and that owing to many factors, there are apprehensions that we may not be able to go ahead with our Plan. Though the Address has been optimistic and has certainly not tried to lower down the targets, it has also expressed apprehension. That, I think, is certainly not misleading the House or the country. It is said that we do not want to lower the targets and that the best interests of the country will not be served by lowering the targets, or halting development. Our endeavour has to be to renew our efforts to bridge the gap and collect all the funds that would be necessary. It is said that there are factors both internal and external—I believe they may be external factors—and that there may be a diminution of the expected foreign aid. Things are not as they were when these Plans were framed. World conditions have undergone a change—in many places, a rapid

change—which has affected the Plan finances.

Referring to food, the President said that while food production has increased, certain places in the country have been affected by floods and other calamities and there are shortages. I must confess to a feeling of disappointment, and I dare say that that feeling is shared by all hon. Members coming from West Bengal, that the President, while he mentioned the names of two other States, did not mention the name of my State—West Bengal where there is acute shortage of food and where the food situation is really distressing. Bengal has suffered vastly by floods and our Prime Minister undertook a strenuous tour by helicopter to inspect the flood affected areas. Things were bad enough then, but, the situation has become infinitely worse since because the subsequent crops have also failed. Food is being rushed to Bengal, I dare say, and the Union Government and the State Government will do all in their power to meet the shortages, and probably there will not be the concern that we are feeling now, eventually.

But what is more important is that along with the food shortage, there is a grave fodder shortage. Areas affected by floods have lost all they had, and in order to save their cattle, the cultivators had to fall upon whatever they could lay their hands on, such as the tops of sugarcane etc., and they have somehow kept their cattle fed. This has also resulted, if I may say so, in a problem of some magnitude, in that the cultivators, having had to cut off the tops of sugarcane for feeding their cattle, exposed their cane to a pest known as the 'Stern-Borer'. Wide areas have been affected, with the result that the recovery of sugar has gone down to as low as eight per cent.

Our President has also told us that his Government have initiated measures to relieve housing shortages and promote housing standards. I can only say that in order to achieve what we want to, we must also be able to attract the private sector. In order to

do that, we have to go through the rent legislations obtaining in the different parts of the country and find out whether the return assured to the private sector, who would invest in the building trade, would be attractive enough, whether there are deterrents for private capital coming into that particular field of investment in the different rent control Acts obtaining in the different States of our country.

Our President has said that our relations with foreign countries continue to be friendly. I would have said in spite of the provocations offered by some of our friends, especially by some of our neighbours. During question hour, what I tried to elicit from the Prime Minister—I think I was not able to express myself fully, or he did not quite catch what I wanted to know—was that a committee of enquiry has been instituted by the Government of Pakistan. What we read in the newspapers was that a magisterial enquiry has been ordered. A magisterial enquiry is a thing entirely different from a high level committee of enquiry, which the Prime Minister said, has been ordered by the Government of Pakistan.

What I apprehended, and my apprehensions are still there, was that the Government of Pakistan might have ordered the magisterial enquiry subsequent to the high level committee of enquiry set up by them, in order to forestall the enquiry of the high level committee, because a magisterial enquiry is necessarily a court enquiry, and if a matter is referred to a magistrate for enquiry, it can be claimed to sub judice; and if the matter is sub judice, the other high level committee which may have been appointed by the Government of Pakistan cannot function. That was my apprehension. And when the Prime Minister replies to the debate, he may condescend to give this House fuller information on the point, because it affects not only the House but the entire country. The entire country is pained to read the news and is certainly anxious to know what the Government of India propose

to do about it. The most important thing to know is whether the Government of India are satisfied with the steps taken by the Government of Pakistan.

Speaking about the nuclear and atomic and thermo-nuclear bombs, the President has recalled the statement that our beloved Prime Minister made way back in April 1954 where he suggested a standstill agreement; and he has also said that opinion in favour of that agreement is gathering in the capitals of the world. This reminds me of a Bengali saying:

"Gariber katha bashi hole mishti ho;" which means in English that the advice of a poor man tastes sweeter only when it is stale.

श्री ब्रह्मराज सिंह (फिरोजाबाद): श्रविष्ठाता महोदय, जो अभिभावण राष्ट्रपति महोदय ने संसद सदस्यों के सम्मुख दिया उस में अपने राष्ट्र के नव निर्माण का कोई संकेत नहीं है। राष्ट्रपति के अभिभावण में न तो बेकारी की समस्या को हल करने का कोई संकेत दिया गया है न वह बतलाया गया है कि खाद्य समस्या को कैसे हल किया जाएगा। यदि खाद्य समस्या के बारे में कहीं कोई बात है तो सिर्फ यही है कि वह स्टाफस को रिजर्व रखना चाहते हैं, सरकार बाहर से अपने मंगाना चाहती है। देश में किस प्रकार इस समस्या को हल किया जा सकता है, वर्तमान परिस्थिति में किस प्रकार से यहां की परती भूमि से नई लंती पैदा करने की कोशिश की जा सकती है, इस विषय में कोई संकेत नहीं है। मैं इसलिए यह निवेदन करूँगा कि राष्ट्रपति का अभिभावण हिन्दुस्तान की मुख्य समस्याओं को हल करने के लिए कोई संकेत पेश नहीं करता है।

राष्ट्रपति के अभिभावण में उन चीजों के विषय में भी कोई संकेत नहीं है जिन से हमारा सारा राष्ट्र आज आनंदोलित हो रहा है, विशेषण से हम देखते हैं कि कुछ विषयों को से कर उत्तर अमेरिका में जनता द्वारा एक सत्याग्रह संघर्ष कर रहा है जिस में

सिर्फ तीन दिन के अन्दर ८०० आदमी गिरफ्तार हो चुके हैं। जरा जरा सी चीजों को से कर यह बातें होती हैं। हमारे विचार मिल होते हुए भी हम यह देखें कि जिस विषय के बारे में माननीय प्रधान मंत्री यहां बयान देते हैं कि उन स्टेचूज को, विटिश स्टेचूज को हटाया जाएगा, उन्हीं को हटाने के लिए अगर कोई विरोधी लोग कहते हैं तो इस के लिए उन को जेलों में बन्द किया जाता है। आवश्यकता तो इस बात की थी कि आज भारत के नव-निर्माण के लिए राष्ट्रपति के अभिभावण में इन सब विषयों के सम्बन्ध में एक अच्छा संकेत रहा होता। लेकिन दुःख के साथ कहना पड़ता है कि इन विषयों के बारे में कोई संकेत उम्र में नहीं है।

अगर हम बेकारी की समस्या को से कर तो सरकारी रिपोर्ट से ही यह पता लगेगा, एवं 'न्यायमेट न्यूज', नवम्बर १९५६ से यह पता लगेगा कि ४, २७, ३५२ व्यक्ति ऐसे हैं जिन्होंने अपना नाम एम्प्लायमेंट एक्सचेंज में रजिस्टर कराया है। हालांकि मेरा यह विचार है कि सब व्यक्तियों ने जो बेकार हैं, अपने को एम्प्लायमेंट एक्सचेंज में रजिस्टर नहीं कराया है किंतु भी यदि यह मान लिया जाए कि इन्हें ही व्यक्ति हिन्दुस्तान में बेकार थे, तो भी उन की बेकारी की समस्या को हलकरने के लिए राष्ट्रपति के अभिभावण में कुछ न कुछ संकेत होना चाहिए था। हिन्दुस्तान के संविधान के अनुसार हर एक नागरिक को यह प्रधिकार है कि वह सरकार से यह मांग करे कि उसके लिये भोजन की व्यवस्था होनी चाहिए। काम की व्यवस्था पहले होनी चाहिए और अगर सरकार काम की व्यवस्था करने में असमर्थ हो तो उस के लिए भोजन की व्यवस्था होनी चाहिए। परन्तु इन चीजों के विषय में भी राष्ट्रपति के अभिभावण में कोई संकेत नहीं है। जब तक बेकारी की समस्या हल नहीं होती, तब तक कुछ नहीं हो सकता। मुझे यह सुन कर बड़ा आश्चर्य होता है, सरकारी पक्ष की ओर से वह बात

कही गई, कि आज भारत में ऐसे लोग हैं गरीब लोग, जो कोई प्रेम भर्ता भोटे भानाज को छोड़ कर गोहं साने की प्रवृत्ति की ओर बढ़ रहे हैं, या सिनमा देलने की प्रवृत्ति की ओर बढ़ रहे हैं, या बस में चलने की प्रवृत्ति की ओर बढ़ रहे हैं, या रेल में ऊंचे दर्जे में चलाने की प्रवृत्ति की ओर बढ़ रहे हैं। इस चीज से कोई अन्दाजा नहीं होता कि हिन्दुस्तान का कितना विकास हो रहा है, इस के कारण भाने नहीं हैं कि हिन्दुस्तान आगे बढ़ रहा है। यदि हर नई सम्भावा के भूतावधि कुछ बातों को अधिक भान लें तो इस अभिभावण से यह पता नहीं सप्ताता कि हिन्दुस्तान का कोई विक स हो रहा है। विकास का पता तो इस से लगे तो कि किस बढ़ह भूमि की समस्या हल हो रही है, किस तरह लोगों को खाना मिल रहा है और लोगों का जीवन स्तर ऊँचा उठ रहा है जिसी स्थिति आज मुल्क में है उस से यह पता नहीं लगता मुल्क में अक्सर अकाल पड़ता है, बड़े अती हैं बाढ़ों के बारे में सरकार क्या कर रही है वह इस में नहीं है। लेकिन मैं कहना चाहूँगा कि अब हर साल बाढ़ आती है तो उसकी रोकथाम करने के लिए यह ज़रूरी है कि सरकार कुछ सोचे। यदि पिछले दस साल का इतिहास देखें जाये तो पता चलेगा कि बाढ़े हर साल बढ़ती जा रही हैं। ऐसी कोई सोजना नहीं बनायी जा सकता कि जिससे कि वह आगे न हों। हर साल बाढ़ों से लाखों गरीब व्यक्तियों के घर बह जाते हैं उनको बनाने की कोई व्यवस्था सरकार की तरफ से नहीं की जाती। तो जब तक इन सब चीजों का समावेश अभिभावण में न हो उस समय तक यह नहीं समझा जा सकता कि आगे हिन्दुस्तान को एक अच्छा हिन्दुस्तान बनाने की तस्वीर सरकार के सामने है। हिन्दुस्तान को एक अच्छा हिन्दुस्तान बनाने के लिए हम सभी माननीय सवास्यगण जनता के बीच ये भीर उन से बायदे किये। यदि राष्ट्रपति के अभिभावण में हिन्दुस्तान को अच्छा बनाने की बात होती तो मैं समझता कि एक अच्छा हिन्दुस्तान बनाने जा रहा है।

वहां तक खाली समस्या के हल का सम्बन्ध है मैं कहना चाहूँगा कि जब तक हिन्दुस्तान में जो बंजर भूमि पड़ी हुई है उसको नहीं तोड़ा जाता तब तक यह समस्या हल नहीं हो सकती। देश में करोड़ों एकड़ बंजर भूमि पड़ी हुई है, आगरे जिसे की एक ही वहसील बाह में करोब करीब ढेढ़ लाल एकड़ भूमि चम्बल और जमुना के दोनों भार बंजर पड़ी है जिसको तोड़ने में सरकार का कुछ खर्च भी नहीं होगा। वहां की जनता कहती है कि ग्राम एक एक किसान को दस दस बीधा यह जमीन दे दी जाये तो वह उस जमीन को तोड़ सकता है। और सरकार में कुछ पैसा न लगा एसा करने से खादर जहां ढक्कत पनाह पाते हैं खत्म हो सकती है और जो डक्कों की समस्या है वह भी हल हो सकती है। लेकिन इन चीजों का जिसे आगे एक अच्छा हिन्दुस्तान बन सकता है, जिससे हमारी खाली समस्या का हल हो सकता है, उनका समावेश राष्ट्रपति के अभिभावण में नहीं है।

इसी तरह में बंकारी की समस्या के बारे में मैं यह निवेदन करना चाहता हूँ कि जब तक बेकारों को काम देने की व्यवस्था नहीं होती तब तक सरकार की यह जिम्मेदारी है कि उनके खाने पीने की व्यवस्था करे। लेकिन इस तरह की कोई व्यवस्था करने की बात राष्ट्रपति के अभिभावण में नहीं कही गयी है।

खेतिहार मजदूरों का एक प्रश्न है। हमारे देश में ऐसे खेतिहार मजदूरों की एक बहुत बड़ी संख्या है जिनके पास घरनों कोई संती नहीं है। लेकिन ऐसी भी व्यवस्था नहीं है कि उनके बेतन की कोई दर नियत कर दी जाये। जब तक इन करोड़ों व्यक्तियों के लिए हम कोई उचित व्यवस्था नहीं करते तब तक कोई अच्छा हिन्दुस्तान नहीं बन सकता। इस तरह की कोई व्यवस्था करने का राष्ट्रपति के अभिभावण में कोई संकेत नहीं है।

टैक्सों का जो ढांचा है वह इस तरह का है कि उससे गरीब आदमी पर जादा बोझ

[**श्री ब्रजराज सिंह]**

पढ़ रहा है और भवीत आदमी पर कम बोझ हीता जा रहा है ।

16.58 hrs.

[**PANDIT THAKUR DAS BHARGAVA in the Chair**]

उदाहरण के लिए मैं कहना चाहूँगा कि जब हिन्दुस्तान आजाद नहीं था उस बक्त इनकम टैक्स को रेट २००० प्रति साल की आमदनी पर थी । उसको बढ़ाकर २४०० किया गया, फिर ३००० किया गया और फिर ३६०० और ४२०० किया गया । इस आमदनी से ऊपर अब इनकम टैक्स लिया जाता है । इसके साथ ही जो नीचे के तबके के लोग हैं उन पर टैक्स बढ़ता जाता है, जिन किसानों की जोनें इस तरह की हैं कि जिससे कोई लाभ नहीं होता, यदि उनका लगान माफ कर दिया जाता तो लोगों को पता चलता कि हिन्दुस्तान में कोई नई व्यवस्था होने जा रही है । हमारे मंत्रीगण अक्सर कहा करते हैं कि हम समाजवादी समाज की रचना करना चाहते हैं । लेकिन समाजवादी समाज की रचना इस तरह नहीं होगी कि एक तरफ तो चौंकीदार को ढाई आना रोज मजदूरी मिले और दूसरी तरफ इस तरह के आफिसर्स हों जो कि दस हजार का मासिक तक बेतन ले ।

**श्री फोरोज गांधी (रायबरेली) :** दस हजार किसको मिलता है ।

**श्री ब्रजराज सिंह :** यदि आप बेतन और सब चीजों को भिलाकर देखें तो दस हजार हो जायेगा ।

**वंदित के० सी० शर्मा (हापुड़) :** यह कैसा दिसाव है ।

17 hrs.

**श्री ब्रजराज सिंह :** यह हिसाब समझने व जानने के लिये आपको स्कल जाना होगा । अगर आप पूरा हिसाब लगायेंगे तो दस हजार

से ज्यादा पढ़ जायेगा । तो इस तरह से समाजवादी समाज की रचना नहीं हो सकती कि एक तरफ तो इतना कम बेतन हो और दूसरी तरफ इतना ज्यादा हो । यदि समाजवादी समाज की रचना करनी है तो सरकार को यह देखना चाहिए कि देश में बड़े से बड़े अक्सर और छोटे से छोटे कर्मचारी के बेतनों में दस और एक से अधिक कम का अन्तर नहीं होना चाहिए । सरकार यह असूल मान ले कि किसी का बेतन सौ रुपये से कम नहीं होगा और दूसरी तरफ किसी का बेतन १००० से ज्यादा नहीं होगा, तो समाजवादी समाज की रचना हो सकती है । परन्तु इस अभिभावण में किसी ऐसी व्यवस्था का जिक्र नहीं किया गया है । मैं ने इसके लिए एक संशोधन पेश किया है, २० नम्बर का ।

गोपा के सम्बन्ध में हमारे माननीय सदन के कुछ सदस्य जो इस समय हमारे बीच में मौजूद हैं जेल जा चुके हैं । उस विषय में इस अभिभावण में कोई जिक्र नहीं किया गया है और यह समस्या किस तरह हल की जायेगी इस विषय में भी अभिभावण में कोई जिक्र नहीं किया गया है । तो मैं निवेदन करना चाहूँगा कि इस अभिभावण में ऐसी किसी चीज का संकेत नहीं है कि जिससे यह मालूम हो कि इस मुल्क में एक नई समाज रचना होने जा रही है या यह एक नया मुल्क बनने जा रहा है जिससे कि यहाँ के करोड़ों लोगों के दिलों में विश्वास पूँडा हो सके ।

इन शब्दों के साथ मैं आपने संशोधन पेश करता हूँ ।

**श्री रामसिंह भाई दर्मा (नीमाड़) :** समाप्ति जी, राष्ट्रपति के अभिभावण पर चन्द्रवाद देने का जो प्रस्ताव रखा गया है उसके समर्थन में बोलने के लिए मैं लड़ा दुधा हूँ ।

माननीय सदस्य ने जो प्रस्ताव रखा है उसमें उन्होंने राष्ट्रपति के अभिभावण का जिक्र करते हुए योजनाओं के ऊपर, हिन्दुस्तान

के अन्दर जो प्रगति हो रही है उसके ऊर, अनाव समस्या के कपर और अनेक बातों पर प्रकाश ढाला गया है। मैं भी उस सम्बन्ध में कुछ सब्द सदन के सामने आयके ढारा रखना चाहता हूँ।

राष्ट्रपति के अभिभावण में एक बात नहीं कही गयी है हालांकि हमारे शासन के सम्मुख उसको बार बार लाया गया है और उसके कारण एक राज्य में ही नहीं सारे देश के अन्दर एक बड़ी भाँति आवंकवादी फिजा देवा हो रही है। उनको तरफ मैं आजके द्वारा शासन का ध्यान आकर्षित करना चाहता हूँ यह हमारे देश की डाकू समस्या है। मैं आपने यह निषेद्ध करना चाहता हूँ कि हमारे देश के अन्दर मानविह नाम का एक डाकू प्रिंडिया जो दो डेंड बरस पहने भारा गया। लेकिन वह मानविह डाकू इस इलाके में कितने ही और डाकू दिया कर गया है और आज क्या उत्तर प्रदेश, वया गोवस्थान का इलाका, क्या मध्यप्रदेश का इलाका, सब जगह डाकूओं का जबरदस्त प्रातंक पैदा हो गया है और इन दिनों तो वह प्रातंक बढ़ता ही जा रहा है। कुछ क्षेत्र के निवासियों को वहां रहना तक भारी पड़ रहा है। अभी चार रोज़ की बात है कि ग्वालियर से १५ मील की दूरी पर से चार आदिमियों को डाकू पकड़ कर ले गये, और उसके ६ दिन पहले दो आदिमियों को पकड़कर ले गये। जगह जगह यह हो रहा है कि गांव के अन्दर डाकू जाते हैं और आदिमियों को इस तरह से भून डालते हैं जिस तरह से कि पहले राजा महाराजा तीतरों और बटरों को भून डालते थे। मैं आपसे निषेद्ध करना चाहता हूँ कि वहां की हालत को देखते हुए मन में ऐसा आसा है कि उस एरिया को बालों कर दिया जाये पर प्रश्न यह है कि उन परिवारों और माताओं और बहिनों को कहां बसाने के लिये भेजा जाये। मैं शासन से निषेद्ध करना चाहता हूँ कि हमारे यहां इस तरह की भी घटनायें हो रही हैं कि माता पिता बच्चों को

स्कूल मेजते हैं तो उनको डाकू पकड़ कर आपने लेमे में ले जाने हैं और माता पिता उन बच्चों के लिये परेशान होते और उन को इँडते किरते हैं।

इनमा ही नहीं इन चुनाव में जिन हरितन भाइयों ने कांग्रेस को बॉट दिया है, डाकू लोग उन्हें घर जाने हैं और उनकी नाक ऊर में नहीं बल्कि अब नीचे में काटने लगे हैं। उत्तरी मध्य प्रदेश के उन सारे थोड़े में जो इस कारण बड़ा ही आवंक फैला हुआ है। मैं निषेद्ध करना चाहता हूँ कि हमारे शासन को इस बाएँ में विचार करने और आवश्यक सस्त कांवंवाही करने की जरूरत है। उत्तरी मध्य प्रदेश के निवासियों के लिए तो यह एक बहुत ही गम्भीर समस्या पैदा हो गई है। वे लोग स्वानीय अधिकारियों और प्रदेश शासन के पाग जाते हैं और कहते हैं कि हमारी रक्षा की जाये।

राष्ट्रपति महोदय के भावण में कम आदमनी वालों के लिए मकान बनाने की योजना का उल्लेख किया गया है। इस योजना के अधीन सरकार आठ हजार हपए लोन के तौर पर देती है, जो कि तीस वर्ष में वापस किये जा सकते हैं। इस योजना को बताते समय यह देख निया गया होना कि आठ हजार हपए से कैसा मकान बन सकता है। मेरे विचार में सिर्फ़ एकम दे देने के बजाय सरकार को उस कीमत की मकान के लिये सम्बन्धित सहूलियतें पहुँचाने की भी व्यवस्था करनी चाहिए। सरकार की यह योजना तो बहुत प्रचली है, लेकिन मैं निषेद्ध करना चाहता हूँ कि जब लोगों को इस योजना का पता चला कि मकान बनाने के लिए शासन से हपया दिया जा रहा है, तो परिणाम यह हुआ कि मकान बनाने के उपयोग में आने वाली बीजों के भाव बढ़ा दिये गये पहले इंटों का भाव तीस हपया हजार था, लेकिन इस योजना के शुरू होने पर उसका भाव बढ़कर बासठ हपया हजार तक का हो गया। इसी प्रकार लोहे और

## [श्री रामसिंह मार्ह बनी]

सीमेंट के भाव भी बढ़ गए हैं। बल्कि उन का तो किलना ही दुखम हो गया है। मैंने ऐसे केस देखे हैं कि लोन मिलने पर मकान बनना शुरू हुआ और उस रकम में दीवा तो बन गई, लेकिन छत नहीं बन पाई, क्योंकि इंटों और दूसरी चीजों के भाव बढ़ गए इससे वे अपना मकान पूरा नहीं कर पा रहे हैं। मेरा निवेदन यह है कि जब गरीब और मध्यम वर्गीय लोगों के लिए मकान बनाने की योजना तैयार की जाती है, तो यह भी अत्यन्त आवश्यक है कि मकान बनाने के लिए जिन चीजों की आवश्यकता हो, उन पर नियंत्रण किया जाय। अगर आप बाजार में मालूम करें कि १६५०-५१-५२ में उन चीजों के क्या भाव थे और अब क्या भाव हैं, तो आप को आश्चर्य होगा।

हमारी पहली पंच वर्षीय योजना सफलतापूर्वक समर्पित हो गई है और दूसरी शुरू हो गई है, लेकिन इस अवधि में हर एक बीज के भाव बराबर बढ़ते जा रहे हैं। एक तरफ हमारा उत्पादन बढ़ा है और दूसरी तरफ कीमतें बढ़ी हैं। इससे गरीब और महनतकश लोग हँसान हैं कि यह क्या हो रहा है। उन के मन से योजनाओं के प्रति विष्वास उत्तीर्ण जा रहा है। वे कहते हैं कि हमने उत्पादन तो बढ़ाया किन्तु हमारी बोजी नहीं बढ़ी बल्कि कीमतें बढ़ती जा रही हैं, तो फिर इस का मतलब यह है कि उत्पादन बढ़ाने और इन योजनाओं का सारे का सारा कायदा कुछ धनी और मुनाफाओं और लोगों को है। इसलिये उत्पादन बढ़ाने से हमें क्या कायदा बल्कि हानि है। हम उत्पादन के ऊपर तो काढ़ कर पा रहे हैं, लेकिन मुनाफालों पर हमारा कंट्रोल नहीं हो पा रहा है।

अब मैं अनाज की कीमतों के विषय में कुछ कहना चाहता हूँ। अधिक अनाज उपजाओं आंदोलन के फलस्वरूप १६५३-५४ में देश भर में ज्यादा से ज्यादा अनाज का उत्पादन

हुआ। लेकिन १६५४ के अन्त में जब भास्ता लेते से किसान के हाथ में आया क्या हुआ? हमारे देश में ही ज्वार का इतना ज्यादा उत्पादन हुआ हिलाना कि मैंने भारी उम्म नहीं देखा था। उस समय—१६५४ के अन्त में भी इ६५५ के प्रारम्भ में—ज्वार का भाव तीन, साढ़े तीन रुपए मन तक था और उसी भाव पर किसानों से खरीद कर सब पैसे बालों ने ज्वार से अपने गोडाउन भर लिए। हम ने वहाँ के शासन को कहा कि इस पर कंट्रोल होना चाहिए, लेकिन हम से कहा कि यह तो केन्द्र के हाथ की बात है। जब सारा ज्वार किसानों के हाथों से निकल गया, तो केन्द्र की ओर से ज्वार के कम से कम भाव चार, पांच रुपए मन के बांध दिए जाते हैं और उसी ज्वार को बाद में व्यापारियों ने १०-१२ रुपए मन बेचा। मेरे कहने का तात्पर्य यह है कि हमारी सब योजनाये समयानुसार (टाइमली) होनी चाहिए, ताकि उन से किसानों, श्रमिकों और कन्यूमज़न को पूरा कायदा हो सके। लेकिन होता यह है कि ये लोग एक तरफ रह जाते हैं और दीप्ति के लोग—मुनाफालोर—सारा कायदा उठा लेते हैं।

इसके बाद मेरे यह निवेदन करना चाहता हूँ कि शासन की ओर से लोगों को सस्ते भाव पर अनाज मुहैया करने की व्यवस्था की गई है। राष्ट्रपति के भाषण में भी इस का निर्देश किया गया है कि अनाज का आयात किया जा रहा है और गोडाउन बनाए जा रहे हैं, ताकि अनाज के भाव न बढ़े और लोगों को अनाज सुगमता से मिल सके। हम देख रहे हैं कि शासन ने कुछ जनसंस्कृत के आधार पर बढ़े बढ़े शहरों में सस्ते अनाज की दुकानें खोल दी हैं लेकिन हमारे यहाँ और सस्ते अनाज की दुकानें थीं वे अभी हाल में बढ़ कर दी गई हैं। दूसरी तरफ उन ज़ंगल और पहाड़ी एरियाज में भी जहाँ काटन और मुंगकली ही पदा होती है, अनाज पैदा नहीं होता और

अनाज की तरी बड़े बड़े शहरों से ज्यादा रहती है, और अनाज ज्यादा मंहगा मिलता है, जहां इस प्रकार की कोई व्यवस्था नहीं की गई है। उन शेत्रों में अधिकांश भील, भिलाड़, आदिवासी या कुछ हरिजन लोग भी रहते हैं। उन लोगों की आमदानी और रोजी का कोई जरिया भी नहीं होता है। जब उन को अनाज लेना होता है, तो उन्हें बीस पच्चीस मील दूर शहर में जाना पड़ता है। शहरों में भी सस्ते अनाज की दुकानों से तो उन को अनाज मिलता ही नहीं है, क्योंकि वहां पर केवल शहर कालों के लिए ही व्यवस्था होती है, और परिणाम यह होता है कि किसी व्यापारी के चंगुल में फंस जाते हैं और बहुत ऊंचे भाव पर अनाज हामिल करते हैं। ऐने दोनों जहां पर केवल काठन और मूंगफली देता किए जाते हैं, इस लिए उन शेत्रों को फूट-प्रॉड्यूसर एन्ड इंग एन्ड नहीं कहा जा सकता है। यहां पर अनाज के विषय में दड़ा कठिनाइयों का सामना करना पड़ता है। मैं निवेदन करना चाहता हूं कि अगर वहां पर भी सस्ते अनाज की व्यवस्था की जाय, तो यह बहुत उचित होगा और गरीब आदिवासियों और हरिजनों का भला होगा।

**श्री अगवांश अदस्थो (बिलहौर) :** श्रीमान् अधिकारी महोदय, कल राष्ट्रपति महोदय ने मंसद् के सदस्यों के समक्ष जो भाषण दिया, उस के सम्बन्ध में मैं ने संशोधन सत्या २७ रखी है। सर्वप्रथम आप के द्वारा मैं भारतीय सदस्यों का ध्यान इस और आकर्षित करना चाहता हूं कि राष्ट्रपति महोदय ने अपने भाषण में इस बात का ज़िक्र नहीं किया है कि अभी जो हमारे आम चुनाव हुए, जिन के जरिये से हम लोग निर्वाचित हो कर यहां आए हैं, उन का संचालन चुनाव आयोग ने किस मनमाने दंग से विभिन्न राजनीतिक पार्टियों के साथ व्यवहार किया और मैं यह बतलाना चाहता हूं कि देश में कुछ भूमुख वामपक्षी पार्टियों को अपने बनाय हुए नियमों के अनुसार मान्यता प्रदान नहीं की उनको निस्टस की नहीं दी गई। उसने यहां तक भनमाने दंग से व्यवहार किया कि कुछ राजनीतिक पार्टियों को विशेष मुविधाय प्रदान की जोकि दूसरी पार्टियों को नहीं की। इस शब्द का परिणाम यह हुआ कि बहुत से जनता के प्रतिनिधि यहां पर नहीं आ सके हैं। मैं समझता हूं कि इन सब चीजों का जिक्र भी राष्ट्रपति जी को अपने अभिभाषण में करना चाहिए था।

राष्ट्रपति महोदय ने प्रथम पंचवर्षीय योजना के अन्तर्गत जो सकृदाताये प्राप्त हुई है उनका जिक्र किया है। लेकिन मैं बड़े अदब के साथ यह अर्जं करना चाहता हूं कि यह ठीक है कि भारत सरकार ने प्रथम पंचवर्षीय योजना के अन्तर्गत देश को समृद्ध बनाने के लिए, देश में से बेकारी दूर करने के लिए, देश में मैं भूखमरी को खत्म करने के लिए देश की उत्तरांशील बनाने के लिए, योजनामें बनाई लेकिन जो सफलता प्राप्त हुई है वह हमारे सामने है। मैं आपको बतलाना चाहता हूं कि मैं एक अव्यापक हूं और जो अव्यापक होता है वह कुछ भी कहता है बड़े ही निष्पक्ष भाव में कहता है और जब वह किसी विद्यार्थी की कौपियों को जांचता है तब वह इस बात का ध्यान रखता है कि भले ही किसी प्रतिभाशाली विद्यार्थी ने किसी गणित के प्रश्न को बड़े अच्छे दंग से हल करने की कोशिश की हो लेकिन जब उसका जवाब गलत आएगा तो कोई भी अव्यापक उत्तर परीक्षा में पास नहीं कर सकेगा। हो सकता है कि भारत सरकार ने सत्य उसके मंत्रियों ने अपने कार्यकाल में बड़े काम

श्रीमान् जी, मैं निवेदन करना चाहता हूं कि भारतीय संविधान के अनुसार भारत सरकार

[श्री जगद्दा या घटवस्थी]

किए हों, वहे अच्छे काम किए हों लेकिन जब आप उन कार्यों के फलों को देखेंगे तो आप यह नहीं कह सकेंगे कि भारत सरकार को उनमें सफलता प्राप्त हुई है। मैं यह कह सकता हूँ कि चाहे हमारे मंत्रिगण इस बात पर गर्व करें कि उन्हें सफलता मिली है लेकिन मैं सौ इसके लिए उनको सौ में से केवल बीस नम्बर ही दे सकता हूँ, इससे ज्यादा नहीं।

राष्ट्रपति महोदय ने अपने अभिभाषण में इस बात की चर्चा की है और इस बात का उपदेश दिया है कि जनता को चाहिए कि वह फिजूल खर्ची से बचे। लेकिन मैं पूछना चाहता हूँ कि क्या आपने निष्पक्ष भाव से यह देखने की कोशिश की है कि फिजूल खर्ची कहां हो रही है? हमारा देश मुख्यतः कृषि प्रधान देश है और कृषक वर्ग ही यहां मूल्य रूप से रहता है। उसकी भार्यिक स्थिति आज गिरती जा रही है, आज उसकी हालत दिनोदिन खराब होती जा रही है। लड़ाई के जमाने में जिस किसान के पास एक हजार रुपया था उसके पास आज दो सौ रुपए भी नहीं है। आज उनके पास पैसा नहीं है। उसकी कृषकित घटती जा रही है। उसके पास आज पैसे का अभाव है। तो जिन के पास पैसा नहीं है उनसे यह कहना कि फिजूल खर्ची कम करो, कुछ छास्यास्पद ही प्रतीत होता है। सच बात तो यह है कि राष्ट्रपति महोदय ने अपने अभिभाषण में जो उपदेश आज सामान्य जनता को दिया है अगर वही उपदेश अपने माननीय मंत्रियों को भी बड़े बड़े अफसरों को दिया होता जिन के द्वारा बहुत ज्यादा किजूल खर्ची हो रही है तो शायद इसका कुछ अच्छा परिणाम निकल आता और इस उपदेश का अच्छा असर भी पड़ता।

इसी लोक सभा में भारत सरकार ने एक प्रस्ताव पास करवा था या या जिस में यह कहा गया था कि इसका उद्देश्य देश में समाजवाद समाज व्यवस्था की रचना करना है। इसमें

कोई शक नहीं है कि आज हम सब समाजवाद की ही बातें करने लग गए हैं और जहां तक समाजवाद लाने का प्रश्न है इसमें कोई भत्तेव नहीं है और हर कोई चाहता है कि समाजवाद आए। लेकिन केवल कह देने मात्र से ही समाजवाद नहीं आ जाता है, उसको लाने के लिए तो हमें कुछ प्रयास करना होता है। मेरी समझ में यह नहीं आया है कि इस समाजवाद को इस पूर्वी पर, इस भारत भूमि पर कैसे उतारा जाएगा। इस को लाने के लिए हमारे सामने कोई ठोस कार्यक्रम नहीं रखा गया है। आप जानते हैं कि समजवादी व्यवस्था के अन्तर्गत धन और धरती का जब तक उचित वितरण और उस पर नियंत्रण नहीं होगा तब तक कोई भी शासन व्यवस्था इस देश में समाजवाद नहीं ला सकती है। राष्ट्रपति महोदय ने अपने अभिभाषण में इस प्रकार का कोई भी संकेत नहीं किया है। आज हमारे देश के अन्दर कितनी ही भूमि पड़ी हुई है। अंग्रेजों ने अपने कार्यकाल में बड़े ही मनमाने दंग से भूमि सम्बन्धी अनेक प्रकार के कानून बनाए थे। इसका परिणाम यह हो रहा है कि बहुत से प्रान्तों में जमींदारी प्रवा सम्पत्ति होने के बावजूद भी आज भूमि की समस्या हल नहीं हुई है और गांवों की दशा नहीं सुधर रही है। जब तक भूमि का उचित वितरण नहीं होता तब तक कोई भी समस्या हल नहीं हो सकती है और किसानों की हालत नहीं सुधर सकती। आज हमारे देश में ८०-९० प्रतिशत किसान बसते हैं। उनका मूल्य धंधा खेती है जब तक उनकी हालत नहीं सुधरती तब तक इस देश की धरती पर समाजवाद नहीं आ सकता और यह पत्रों में या वोषणाघरों में भले ही आ जाए। इसी तरह से धन का भी सबाल है। आज आप ने राजाओं और महाराजाओं के पद तो समाप्त कर दिए हैं लेकिन आज भी उनको किसी ही रकम प्रियी पर्स के रूप में दी जा रही है। आज आप यह कहें कि आपने बड़े बड़े काहू

किए हैं, राजाओं और महाराजाओं को जल्द कर दिया है लेकिन मैं आपको यह बतलाना चाहता हूँ कि इस देश में आज भी बड़े बड़े राजे और महाराजे हैं जिनको आप "प्रिवी पर्स" के नाम पर "शाही भेट" के नाम पर करोड़ों रुपया भेट स्वरूप दे रहे हैं। प्रगर मेरी स्मरण शक्ति मुझे धोखा नहीं देती तो मैं कह सकता हूँ कि आपकी ही सरकारी रिपोर्टों के अनुसार और शायद एक प्रश्न के उत्तर में यह सूचना दी गयी थी कि स्वभाग ३५ करोड़ रुपया राजे और महाराजों को प्रिवी पर्स के रूप में दिया जाता है। एक और तो आप यह कहते हैं कि आप देश में समाजवादी व्यवस्था लाना चाहते हैं और दूसरी और आप करोड़ों रुपया उन लोगों को दे रहे हैं जिन के पास आज भी व्यक्तिगत रूप में करोड़ों की सम्पत्ति है। इस चीज का भी राष्ट्रपति महोदय ने अपने अभिभावण में कोई जिक्र नहीं किया है। आज भी करोड़ों रुपया राजाओं और महाराजाओं को प्रिवी पर्स के रूप में भेट किया जा रहा है जिसको कि बन्द कर देना चाहिए। यदि इस और राष्ट्रपति ने संकेत किया होता तो सम्भवतः हम लोगों को बड़ा आनंद हुआ होता और हम अनुभव करते कि समाजवादी व्यवस्था को ठोस रूप से कायम करने के लिए कोई ठोस कदम उठाया गया है।

राष्ट्रपति महोदय ने गृह नीति के साथ साथ बैदेशिक नीति की भी चर्चा की है। उन्होंने यह बतलाने का प्रयास किया है कि हमारी बैदेशिक नीति सफल रही है और हमारे सम्बन्ध दूसरे देशों के साथ बड़े ही सौहार्दपूर्ण और स्नेहपूर्ण रहे हैं।

इसमें कोई शक नहीं है कि भारत सरकार और हमारे माननीय प्रधान मंत्री

महोदय ने अपनी विद्वता के बल पर विदेशों में जाकर इस बात का प्रयास किया कि हमारे देश का विश्व के अन्य देशों के साथ प्रब्लेम सम्बन्ध रहे और भारत सरकार की यह जो तटस्थिता की नीति रही है वह कहने मुनने में तो भले ही सुन्दर लगती हो लेकिन इसका व्यावहारिक परिणाम कुछ नहीं हुआ। मैंने जैसे आपसे पहले निवेदन किया कि भारत सरकार की गृह नीति फैल दुई है, जहां तक बैदेशिक नीति का सम्बन्ध है, उसके बारे में मुझे यह कहना है कि हमारे प्रधान मंत्री महोदय का सम्मान विदेशों में जाकर भले ही ऊंचा होता हो और वह स्थायं भी यह अनुभव करे कि उनकी विद्वता के कारण हमारे देश का सम्मान बाहर के देशों में हो रहा है, लेकिन मैं इस को मानने को तैयार नहीं हूँ।

मैं आपके द्वारा अद्वा के साथ निवेदन करना चाहूँगा कि आज दुनिया में इस विषय में दो मत नहीं हैं कि आज की दुनिया दो गुटों में बंटी दुई है, एक गुट अमरीकन गुट है और दूसरा गुट रूसी गुट है। आज इन दो शक्ति-शाली गुटों के बीच में सारे अन्य राष्ट्र चकाचौथ हो रहे हैं और दोनों गुटों का यह प्रयास हो रहा है कि अपनी अपनी और अन्य राष्ट्रों को लोंचे। हमारी भारत सरकार को यह नीति रही है और उसने इस बात का प्रयास किया है कि हम दोनों गुटों को लुश रखें लेकिन जितना ही हमारी सरकार ने इन दोनों गुटों को लुश रखने का प्रयत्न किया उतना ही हम उन को लुश रखने में सफल रहे हैं। प्रगर हम रूस से आये हुए अतिथियों का भारत में सम्मान करते हैं तो अमरीका में हमको सन्देह की अमरीका में हमको सदेह का दृष्टि से देखा जाता है और अमरीका जैसे उस के मुतालिक

### [श्री जगदीश अवस्थी]

ऐडवर्स कमेंट्स होते हैं और हमारो तटस्यता की नीति को सन्देह की दृष्टि से देखा जाता है। उसी प्रकार यदि हम अमरीका से आये हुए प्रतिरिक्त प्रतिविधियों का सम्मान करते हैं तो किर रूस में हमारे ऊर किटिसिज्म होता है और वे हमारी तटस्यता की नीति पर शक करते हैं। मैं समझता हूँ कि भारत सरकार की जो वैदेशिक नीति रही है उस का कोई सफल परिणाम अभी तक नहीं निकला है और उसका परिणाम तो हमने तब देखा जब कि काश्मीर के प्रश्न को हल करने पर जनमत लेने का प्रश्न सुरक्षा परिषद के सामने आया। जिन राष्ट्रों को हम समझते थे कि वे हमारे मित्र हैं और हमारी सहायता करेंगे, उन राष्ट्रों में से हमारा किसी ने भी साय नहीं दिया और जिस राष्ट्र के प्रति हम विशेष निष्ठा रखते हैं वह राष्ट्र बिलकुल तटस्थ हो गया। इस तरह जनता ने बिलकुल साफ तौर पर देख लिया कि वास्तव में भारत सरकार की वैदेशिक नीति का क्या प्रभाव पड़ा है। अब आप देखते हैं कि पाकिस्तान, शोआ, सीलोन और अफ़्रीका आदि देशों में जो हमारे भारतीय रह रहे हैं उनको कैसा अप्रमाण का ज़िंदगी बिताना पड़ रहा है। इसमें कोई शक नहीं है कि यदि हमारे प्रधान मंत्री महोदय पाकिस्तान में जायं तो उनका सम्मान होगा, शोआ में जायं तो उनका सम्मान होगा और प्रधान मंत्रा के रूप में डा० सोलाजार उनका सम्मान करेंगे और अंगर हमारे प्रधान मंत्री महोदय अफ़्रीका जायें तो वहां भी उनका सम्मान किया जायेगा। हमारे राष्ट्रपति महोदय वे अपने अभिभावण में इसका सकेत दिया है कि हमारे प्रधान मंत्री बहुत शीघ्र ही विट्श राष्ट्र मंडलीय सम्मेलन में भाग लेने जा रहे हैं और यह तय बात है कि वहां पर उनका सम्मान किया जायेगा लेकिन मैं आपके द्वारा कहना चाहूँगा कि इस तरह का सम्मान तो एक भौप्रचारिक रूप में हुमारा करता है और इसी से यह निष्कर्ष

निकाल चैठना कि हमारे देश का सम्मान ही रहा है ठीक न होगा। मैं आपके द्वारा सदन के माननीय सदस्यों से कहना चाहूँगा कि अगर अंग्रेज भारतवर्ष का एक साधारण नागरिक अफ़्रीका में जाय तो उसके साथ तो वही दुर्व्यवहार किया जायेगा जो मलान गवर्नरेंट किया करती थी। अगर कोई भारतीय सीलोन जाय तो उसको अधिकार नहीं मिलेंगे और शोआ में आपने देख ही लिया कि अगर कोई भारतीय नागरिक जायें तो उसको ज़ेलखाना मिलेगा। हमारे देश का सम्मान तो वास्तव में तब बढ़ा हुआ माना जायगा जब प्रधान मंत्री से लेकर नीचे तक का साधारण से साधारण नागरिक अंगर विदेशों में जाय तो उसका बहां पर सम्मान ही अन्यथा नहीं क्योंकि यह आप क्यों भूल जाते हैं कि हमारे देश का जो मतदाता और करदाता है वह सचमुच देश का मानिक है और अब जूँकि ऐसा नहीं हो रहा है तो क्या यह हमारी वैदेशिक नीति की अमरकलना नहीं है। अंगर भारतवर्ष की वैदेशिक नीति निश्चित रूप से स्पष्ट हुई होती तो उसने अगुवाई की होती और छोटे छोटे राष्ट्रों को लेकर वह एक तीव्रा गुट बना सकता था। अंग्रेज आवश्यकता इस बात की है कि जब रूस और अमरीका यह दो शक्तिशाली देश दो गुटों में विभक्त हैं और अन्य राष्ट्रों को अपनी अपनी और खोचने का प्रयास कर रहे हैं और हर तरीके की खोचने का प्रयास कर रहे हैं, उन्हांने सोनों शान्ति की बातें करते हैं लेकिन वास्तव में हम देखते हैं कि दोनों अपने अपने बहां अस्त्र हैं शस्त्र बड़ा रहे हैं और जंगी तैयारियां रहे कर हैं, तब भारतवर्ष की वैदेशिक नीति निश्चित रूप से स्पष्ट हुई होती। उसने तीसरे गुट का निर्माण किया होता और हमारे प्रधान मंत्री महोदय उसके नेता बने होते तो मैं समझता हूँ कि भारतवर्ष विश्व में अपना प्रभावशाली स्थान बना सकने में समर्थ होता।

अस्त में मैं यह कहना चाहूंगा कि हमारे भारतवर्ष की वैदेशिक नीति और यूह नीति के अन्तर्गत जहाँ योजना की बात की गई और कहा गया कि योजना सकल हो रही है, तो मैं सदन को आपके द्वारा श्रीमान् जी, बतलाना चाहूंगा कि आज एक तरफ तो योजना चल रही है और कर बढ़ते जा रहे हैं और दूसरी तरफ देश में बैकारी बढ़ती जा रही है और भूलम्ब बढ़ती जा रही है। हमारे देश में रिक्षों वालों, तांगे वालों, टैक्सी वालों और खोमचे वालों की संख्या बढ़ती जा रही है। यह तो समझता हूँ कि प्रदम पंचवर्षीय योजना अपार सचमुच में सकल हुई होती तो इस देश में गराबों की संख्या न बढ़ती। यह द्वितीय पंचवर्षीय योजना बड़ी आकर्षक योजना है।

Planning is going on and unemployment is going on. It is a wonderful planning that is going on in India.

राष्ट्रपति महोदय ने बहुत से तथ्यों को जो कि वास्तविक थे उनको अपने अभिभाषण में नहीं रखा और उनकी ओर मैंने जो कुछ निवेदन किया है और इस सम्बन्ध में जो मेरे संशोधन है, उन पर आप और इस सदन के माननीय सदस्य विचार करें और मैं चाहूंगा कि जो सही बात है उसको स्वीकार किया जाय और जो हमारे में कमियाँ रही हैं उनको स्वीकार कर लिया जाये क्योंकि इससे तो दुनिया में सम्मान ही मिलेगा और हम भूठ पर पर्दा ढालने की कोशिश न करें।

**Shri Achar (Mangalore):** Sir, it is with a sense of diffidence, but with happiness, that I get up today to join the Mover in rendering our heart-felt thanks to the President. Within the limited time, I would like to touch only a few of the topics which are nearest to me, nearest to me because I come from an area in the south-western portion of our great country.

The first topic I would like to deal with is the question of the reorganisation of the States which the President has referred to. I come from South Kanara District, which originally belonged to Madras State and now forms part of the Mysore State. As I said earlier, I get up with a sense of happiness and a sense of duty also because the people in that area are extremely thankful for the policy adopted by the Government and for the formation of the new Karnataka State. This State, which was cut up in several divisions, in fact, in five different Provinces, has been unified, and I would only be voicing forth the feelings of my entire constituency, both the southern portion of South Kanara District and also Coorg, when I say that the entire constituency is extremely grateful to the President for the Address that he has given to us.

I heard a previous speaker mentioning about the several grievances with regard to the formation of the States. No doubt in South Kanara too we have our own problems. This problem has been mentioned on several occasions. I do not wish to dilate on that subject. The problem is there. I am referring to the problem of Kasergod. There was a dispute as regards the portion to the north of the Chandragiri river—whether it should go to the Kerala State or to the Karnataka State. It is not for me today to dilate on that subject. I hope this problem will be settled to the satisfaction of both the States by negotiation or by arbitration. I do not wish to say anything more on that subject. All the same, as I mentioned, I would like to tender our heart-felt thanks with regard to this problem of the reorganisation of States which has been settled happily. My entire constituency feels that one important problem has been solved so far as my constituency is concerned.

The next topic I would like to deal with is the Goan question. I am not going to touch the entire foreign policy. I will only touch the Goan

[Shri Achar]

problem in this respect, because it is a problem of a country which is very near to us. In fact, I may mention that when this agitation started, an all-party committee was formed in Mangalore and I happened to be the President of that all-party committee. Though chronology is not the main point here, I am referring to that aspect, because, so far as this question is concerned, there is not much of a difference as to the point that Goa is part and parcel of India. There is no difference on that point. It is part and parcel of India. Nobody disputes that. When the previous speaker went on dilating on the subject that the problem has not been solved, I put the question, "What is your remedy?" So far, I could make out no remedy or suggest anything. The previous speaker said that the Government should make a clear declaration that we are not going to help Goa. Supposing such a statement is made, will it solve the problem? Our comrades are mentioning often that nothing is being done so far as Goa is concerned. What is the remedy? What is the remedy that they are going to suggest? Even today, I put the same question, when that point was argued, "What is the remedy that they are suggesting?" Are they suggesting that our army should march into Goa? Or, what is the other solution? Often, it was said that our foreign policy is one of neutrality. As a matter of fact, our Prime Minister has stated several times that to be neutral is not our policy. I need not go into the question in detail. But our Prime Minister has said that Goa is part and parcel of our country and that we are going to do whatever we can. But, does it mean that we are going to declare war on that point? Are we prepared for that situation? I do not think even our friends will support that policy.

Then, what is the other solution? Often, it is repeated that the Government's policy has not succeeded. South Africa is mentioned; Ceylon is mentioned. Why not they mention

the French territories? We know Pondicherry has been taken over without a fire and without even one shot being fired. We have succeeded so far as the French territories are concerned. Why not the people who complain wait a little bit and see whether the present policy succeeds or not? We are committed to the policy of peace as has been witnessed in our relations with Korea and Indo-China. Let us wait and see whether this policy of peace will succeed or not. When we have succeeded so far as the French territories are concerned, why not they mention that? Always, they mention only those points on which we have not yet succeeded.

So far as Goa is concerned, naturally we will have to follow a policy which is consistent with our foreign policy and our national policy. It is not only with regard to one particular item such as Goa but with regard to all our problems, we have to follow a policy of peace. We are not for war, and we have tried, in every corner of the world, for preserving peace. Our President has referred to the question of Korea and Indo-China and our policy thereto. So far as Goa is concerned, no policy is suggested.

**Shri Nath Pal (Rajpur):** We shall show that policy when we occupy the Benches opposite. Of course, our policy of peace is being worked out in regard to Goa also and we can expect that the Goa problem will also be solved.

So far as France is concerned, we have succeeded in our policy. I put the same question: "How did we do that?"

**Shri Achar:** When they do not disclose that policy, I need not go into that question. Perhaps it is a policy to tag us on or to hold on to Russia.

As I mentioned, I wanted to refer only to two points: first, to the reorganisation of States and the formation

of a Karnataka area for which I am extremely thankful, and secondly, the question of Goa. I fully support the policy followed in respect of Goa.

**Shri Panigrahi (Puri):** I beg to move:

(i) That at the end of the motion, the following be added, namely:—

"but regret that there is no mention of the recent reports of installation of a 'Matador' launching site for guided-missiles with atomic war-heads on Formosa and the immediate danger therefrom to the prevailing peaceful conditions in the Far East".

(ii) That at the end of the motion, the following be added, namely:—

"but regret—

(a) "that the Address contains no indication of Government's intention of implementing the recommendations of the States Reorganisation Commission in respect of safeguarding the rights and interests of different linguistic groups living in various States;

(b) that the Government have failed to note in the Address and respect the will of the electorate of Orissa which is demonstrated in the recent general elections on the issue of merger of Seraikalla and Kharsawan with Orissa".

My first amendment is regarding the test explosions of atomic weapons. I would like to submit that in the Address of the President, it has been mentioned that reports of experiments on atomic explosions continue to be received. My submission is this. It should also be taken note of that installations of 'Matador' launching sites for guided missiles have been erected in Formosa and that is also equally dangerous to us, because, it disturbs the peaceful conditions that now prevail in the Far East. I hope that point would be taken note of.

While fully appreciating the policy which the President has enunciated, so far as the test atomic explosions are concerned, I would submit that these installations to which I referred to should also be taken note of. Installations of 'Matador' launching site for guided missiles with atomic war-heads in Formosa are really a danger to India, because that country is very near to us.

In moving my second amendment, I would like to point out that the Address of the President contains no indication of Government's intention of implementing the recommendations of the States Reorganisation Commission in respect of the rights and privileges of the different linguistic groups now living in different States. The States Reorganisation Commission was very clear in its report that even after the reorganisation of States on a linguistic basis, there would be problems before the different States because several linguistic groups in different States would be left out. Though the States Reorganisation Commission also gave equal importance to this problem, when we were discussing the after effects of the States reorganisation, we did not take note of the difficulties of the different linguistic groups.

I can cite one instance. The Oriyas living in Bihar are now undergoing difficulties. When the agitation was going on in our province, we were given to understand that after the States are reorganised the rights and privileges of the linguistic groups living in different States would be respected by the respective State Governments. We were also given to understand that the education of the children of the different linguistic groups living in different States would be guaranteed. But in Seraikalla and Kharsawan recently the Oriya schools have not been encouraged. Similarly the Oriya schools in Singhbhum also have not been encouraged. I think this should be taken note of, so that much of the controversy going on between the States on a linguistic basis might be settled. If the assn-

[Shri Panigrahi]

ance is given that the different linguistic groups would have the right to get education in their own tongue, I think much of the difficulties and troubles that we are facing today will gradually vanish.

We were also given to understand that the zonal councils will take up the minor adjustment of territories between the different States, which were not settled during the States reorganisation movement. We were given to understand that the zonal council will take up the question of Seraikella and Kharaswan, because it is a minor territorial adjustment, but it has not been done. I hope all these things which I have submitted will be taken into consideration.

Mr. Chairman: I find that the hon. Member has not given notice of his amendments Nos. 58 and 59. But since he has moved them and spoken on them, I take them as moved.

बी भाषण (बारावांकी) : अधिष्ठाता महोदय, मैं ने राष्ट्रपति के अभिभावण को सुना भी और पक्का भी और समझता था कि देश की सारी स्थिति का बर्णन उनके अभिभावण में होगा। किन्तु यह जानकर मुझे बड़ा दुःख हुआ कि उम्में बहुत सी ज़रूरी बीजें छूट गयी हैं। जो भी जीवे इस अभिभावण में छूट गई है उम्में भाषा का प्रश्न भी बहुत अहम है। आप जानते ही हैं कि हमारे देश में भाषा का प्रश्न कितना जटिल है। हमारे देश में कहीं बंगला बोली जाती है, कहीं तामिल बोली जाती है, कहीं तेलगू बोली जाती है, कहीं हिन्दी या उड़ि बोली जाती है और कहीं पंजाजी बोली जाती है। पहले मुझे यह प्रश्न इतना जटिल नहीं मानूम होता था परन्तु जब मैं इस सदन में आया और देखा कि यहां माननीय सदस्यों ने मुख्यालिक भाषाओं में काप्त शब्द की ओर धनी प्रभावी भाषाओं

में भाषण देने शुरू किये, जो जूँझे भाषा के अटिलाल का पूरी तरह बदा लगा। मैं बोही अवैज्ञानिकता हूँ लेकिन मैं इस बात से परेशान हो जाता हूँ कि बहुत से मार्ही और केवल हिन्दी भाषा जानते हैं और अन्य प्राचीनीय भाषा जानते हैं उनको कितनी परेशानी होती हैं और जब कि यहां मनस्कारी भाषा में सोने भाषण देते हैं। तीव्र बाधा की एक बड़ी जटिल समस्या है। हम जानते हैं कि हमारी सरकार ने हिन्दी की राष्ट्रभाषा भाना है लेकिन भाषा देश को आजाद द्वारे दस वर्ष हो चुके हैं पर अभी तक हिन्दी राष्ट्रभाषा के स्थान पर नहीं आ पायी है। राष्ट्रभाषा के स्थान पर आने की तो बात ही नहीं है, अभी इस दिशा में एक कदम भी नहीं बढ़ाया गया है। यदि हमारे देश में एक भाषा बन जाये तो देश की एकता के लिए कितनी हितकर हो और हम लोगों को आपस में बिबारों का प्रदान करता कितना आसान हो जाये।

कुछ माननीय सदस्य जो यहां पर बैठे हैं वे शायद यह समझते हैं कि हिन्दी उन पर जबरदस्ती लादी जा रही है। मैं निःश्वास भ्रद्य से उन माननीय सदस्यों से निर्विद्वन कहांगा कि येरा नुक्तनबर तो यह है कि हिन्दी राष्ट्रभाषा हो और उसके साथ जितनी भी क्षेत्रीय भाषाओं हैं उन सब को तरस्की दी जाये और बढ़ावा दिया जाये। तो आज जब कि भाषा का प्रश्न इतना जटिल है और उसके कारण यह सब बातें चल रही हैं, तो राष्ट्रपति के अभिभावण में उसका जिक्र न होने से अचम्भा होता और इससे मालूम होता है कि सरकार का ध्यान इतनी बड़ी समस्या की ओर नहीं गया है।

एक माननीय सदस्य ने कहा कि उत्तर प्रदेश जो इस देश का एक बहुत बड़ा प्रान्त है, उसमें आज भाषा के प्रश्न को लेकर जल भान्दोलत हो रहा है।

कहा जाता है कि बहार के मुख्य मंत्रीने कहा है कि हमारे पास सारे टेक्नालॉजीकल शब्द अच्छे नहीं हैं, जिनको उपलब्ध करना केन्द्रीय सरकार की जिम्मेदारी है, इसलिये हम हिन्दी को पूरी तरह लागू नहीं कर सकते। अब इस तरह की समस्याये चल रही हों और राष्ट्रपति महोदय के अभिभाषण में इस बात का जिक्र न हो तो यह बहुत अचम्पे की बात है।

आज हर स्तर पर, चाहे स्थानीय स्तर हो या प्रान्तीय स्तर हो, हम अप्टाचार का हर जगह बोलबाला पाते हैं। जो हमारी पंचवर्षीय योजनाये चल रही है शायद हमारी सरकार यह नहीं समझती कि वे किस प्रकार फेल हो रही हैं लेकिन वह दिन जल्द आवेगा जब उन्हे मजबूर होकर यह कहना पड़ेगा कि हमारी पंचवर्षीय योजनाये फेल हो चुकी हैं। इसका एक कारण बहुत बड़ा अप्टाचार है। हर जगह अप्टाचार है। इसी सदन में दामोदर वैली योजना के अप्टाचार के बारे में चर्चा हो चुकी है। मैं तो यहां तक कह सकता हूँ कि प्लानिंग विभाग में जितना सचें होता है उसका लगभग तीस प्रतिशत अप्टाचार में चला जाता है। जब यह हाल है फिर भी इसका जिक्र राष्ट्रपति के अभिभाषण में नहीं आया इसका भी अचम्पा है। इसका जिक्र राष्ट्रपति के अभिभाषण में होना चाहिए था। आज जो हमारी पंचवर्षीय योजनाये चल रही है उनमें जनता को कोई उत्साह नहीं है। आज सरकारी पक्ष की तरफ से कहा जाता है कि यह पंचवर्षीय योजना समाज के भले के लिए है। लेकिन जनता को इन योजनाओं में कोई विश्वस्ती नहीं है। जनता को इन से कोई सरोकार नहीं है। ऐसा क्यों है? मैं निवेदन करूँगा कि इसका कारण यह है कि सरकार ने प्लानिंग विभाग को इस तरह बनाया है कि ऐसा प्रतीत होता है कि वह ऊपर से लादा गया है। इन योजनाओं में गांवों को और प्राम पचासठों को कोई स्थान नहीं दिया जाता है और न उनका सहयोग प्राप्त करने की

किसी प्रकार की भी कोशिश की जा रही है। यही कारण है कि प्राप्त लोगों में इन योजनाओं के प्रति उत्साह नहीं है। लोग समझ नहीं पा रहे हैं कि प्लानिंग विभाग क्या है। दूर भसल यह सारा काम कुछ सरकारी लोगों तक सीमित है। कुछ नये नये महकमे लूल गये हैं। उत्तर प्रदेश में तो लोग यह कहते हैं कि यह प्लानिंग डिपार्टमेंट तो भुक्तमा गुणालूक हो गया है जिसमें कुछ लोगों को नौकरी दिलायी जाती है यह कुछ पैसे बनाने का चक्कर रहता है। लोगों के इस तरह के विचारों का कारण यही है कि जनता का सहयोग प्राप्त करने का कोई प्रयत्न ही नहीं किया जाता। सिर्फ सरकारी नौकरों के स्तर पर यह काम चलता है।

चुनाव के सम्बन्ध में सरकार के पक्ष से यह कहा गया और सरकार को बहुत बड़ी बधाई दी गयी कि इतना बड़ा चुनाव बड़ी सफलता के साथ निभ गया। मैं प्राप्तके द्वारा निवेदन करूँगा कि इतना बड़ा चुनाव हुआ लेकिन इस सरकार ने और चुनाव आयोग ने ऐसे ढंग से काम किया है कि अगर उस पर ध्यान दिया जाये तो यह सारे का सारा चुनाव रह किया जा सकता है। संविधान के अन्तर्गत सरकार या चुनाव कमीशन को यह अधिकार नहीं है कि एक उम्मीदवार और दूसरे उम्मीदवार के बीच में किसी प्रकार का फर्क करे। लेकिन चुनाव आयोग ने इस कायदे और कानून को तोड़कर एक रूल ऐसा बना दिया कि किसी एक पक्ष को एक चुनाव निशान मुकर्र कर दिया जाये। अब आप देखें कि एक पार्टी या व्यक्तियों के समूह को तो एक चुनाव प्रतीक नियुक्त कर दिया जाता है।

इस के बिल्कुल विपरीत आजाद उम्मीदवारों और अन्य पार्टियों को, जिन को चुनाव कमीशन ने धांवली से मान्यता प्रदान नहीं की है, ऐसे बहुत पर चुनाव-प्रतीक दिये जाते हैं, जिसका परिणाम यह होता है कि उन को सिर्फ पंद्रह बीस दिन में ही उस का प्रचार करना होता है। यह विधान का सीधा

## [अधी यादव]

उल्लेखन है। यही नहीं, जो चार मान्य पार्टियाँ हैं, उन को सरकार और चुनाव कमीशन, दोनों ने भिल कर, बोटर्स लिस्ट—मतदाता सूची—मुक्त में दे दी, जो कि लगभग सात घात लाल रुपये की आती है और इस प्रकार चुनाव का संचालन इस प्रकार किया गया कि अगर यह मामला किसी हाई कोर्ट, या बड़ी अदालत, में जाय, या इस माननीय सदन के सदस्य ही इस पर विचार करें, तो वे इस निष्कर्ष पर पहुँचेंगे कि यह चुनाव कायदे-कानून के लिलाफ हुआ और अगर ऐसा न होता और विभिन्न दलों और उम्मीदवारों के साथ मान्यता-अमान्यता के आधार पर व्यवहार न किया जाता, जैसा कि किया गया है, तो चुनाव का कल कुछ दूसरा ही होता।

इस भाषण में छुआ-छूत का कोई जिक्र नहीं किया गया है। यह जरूर है कि सरकारी पक्ष के एक सदस्य महोदय ने अपने दोराने-तक्रीर में इस का जिक्र किया और दावा किया कि इस सरकार ने छुआ-छूत को दूर किया। मैं आप के द्वारा मिहायत मन्दब से कहना चाहता हूँ कि हमारे प्रदेश में एक वर्ष पहले विश्वनाथ मन्दिर को लेकर एक बड़ा आन्दोलन शुरू हुआ था, जबोकि उत्तर प्रदेश सरकार की हठबादिता और कुछ धर्मान्ध लोगों के कारण हरिजन लोग विश्वनाथ मन्दिर में नहीं जा पा रहे थे, जब कि इसी संसद ने एक अनटचेबिलिटी आफेनिज एक्ट पहले ही पास कर रखा था, जिस के अन्तर्गत कोई भी आदमी किसी भी आदमी को अछूत करार नहीं दे सकता और अगर देगा, तो सजा पायगा और अगर कोई मुकदमा इस विषय में चल रहा होगा, तो वह खत्म हो जायगा। मैं निवेदन करना चाहता हूँ कि इस सदन का सारे देश में बड़ा सम्मान है और यह सदन सारे देश के लिए कायदे-कानून बनाता है, लेकिन यह बड़ी विचित्र बात है कि पड़ोस के एक सूबे में, जिससे कि हमारे माननीय प्रधान मंत्री का

विशेष समझौता है, अदालत वहाँ के हरिजनों की माला लेती है—टेम्पोरेरी इंजेक्शन करती है—कि वे उस मन्दिर में जा जायें। मैं समझता हूँ कि इस पार्लियमेंट की इससे ज्यादा बेइजवाती कहीं न हुई होगी, जैसी कि वहाँ दुई। इस प्रकार की बातें ही रही हैं और किर भी कहा जा रहा है कि इस देश में छुआ-छूत का धन्त किया जा रहा है और बड़ी लम्बी लाई जा रही है। सरकार के सभी माननीय सदस्यों और लास तीर से माननीय प्रधान मंत्री को समाजवाद शब्द के इस्तेमाल करने का बड़ा शोक है और इस कल बोडा जिक्र भाषण में भी किया गया है। लेकिन समाजवाद की ओर जबान से नहीं आने वाला है जब तक सम्पत्ति और धन का बंटवारा नहीं किया जाता है, तब तक समाजवाद यहाँ स्थापित नहीं हो सकता है।

एक बात और मैं आप के द्वारा निवेदन करना चाहता हूँ और वह यह है कि आज हमारे देश में प्राइम लूट—दोनों की लूट—चल रही है। जो चीज़ किसान पैदा करते हैं और जो चीज़ इंडस्ट्रीयलिस्ट्स—बड़े बड़े कल-कारखानेदार—पैदा करते हैं, उन दोनों के दोनों में अन्तर बराबर बढ़ता जा रहा है। जो चीज़ इंडस्ट्रीयलिस्ट्स पैदा करते हैं, उन के दोनों में बराबर दस साल से किसी किसी की गिरावट नहीं हुई है। हो सकता है कि कुछ बढ़ि भले ही दुई हो। मैं एक उदाहरण देना चाहता हूँ। जब अंगरेजी सरकार यहाँ पर थी—तो गन्ना दो, पीने दो रुपए मन बिकता था और शक्कर—चीनी—नीं आने सेर बिकती थी। लेकिन जब अंगरेज यहाँ से चले गए, तो गन्ने का दाम एक रुपया पांच आने, एक रुपया सात आने रख दिया गया। इस तरह चीनी का दाम घटना चाहिये था, लेकिन होता क्या है कि चीनी तेरह, चौदह आने सेर के हिस्साब से बिकते रही। खूंकि गन्ना किसान पैदा करता है, इसलिए उस के दाम घट गए और चीनी कारखानेदार पैदा करता है, इसलिए उस के

दाम बढ़ गए। जैसा कि मैं ने अभी कहा है राष्ट्रपति महोदय के भाषण में एप्रीकलबरल और इंडस्ट्रियल प्राइवेट्स की प्राइसिंग में जो डिसपरिटी है, उस का जिक्र नहीं किया गया है।

मैं एक उदाहरण और देता हूँ। शायद माननीय सदस्य न जानते हों कि अफीम—जो कि शायद केन्द्रीय विभाग के अधीन है—सोलह रुपए से बत्तीस रुपए से तक किसान से खरीदी जाती है, लेकिन उस अफीम को बड़े बड़े ठेकेदार छः सो रुपए से अधिक पर बेचते हैं।

श्री कासलीबाल (कोटा) : यह गलत है।

श्री यादव : मैं आप के द्वारा निवेदन करूँगा कि यदि माननीय सदस्य इस बात को कांट्राडिक्ट करना चाहते हैं, तो इस के

लिए उन को समय मिल जायगा। He is an old Member, I think, and he should know the procedure. उनको अब दखल नहीं देना चाहिए।

इस प्रकार दामों की लूट बराबर चल रही है, जिस का जिक्र भाषण में नहीं किया गया है। जब तक एप्रीकलबरल और इंडस्ट्रियल प्राइवेट्स के दामों में कोई पैरिटी नहीं होगी, उन में कोई रिश्ता नहीं होगा, तब तक समाजवाद नहीं आ सकता है, चाहे उस का ढोल कितना ही क्यों न पीटा जाय।

इन शब्दों के साथ मैं समाप्त करता हूँ।  
18.01 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, the 15th May, 1957.*

## DAILY DIGEST

[Tuesday, 14th May, 1957]

MEMBER SWORN		COLUMNS	COLUMNS	
QUESTION OF PRIVILEGE		87	U.S.	Q. No.
ORAL ANSWERS TO QUESTIONS—		87—122		
S.Q.	Subject			
No.				
1	Jarring Report on Kashmir	87—91	1	Work-site Camps in West Bengal and Tripura . . . . .
3	Refugees from East Pakistan	91—95	2	Industrial Development in Kerala State . . . . .
4	Industrial Development	95—98	4	Migration from West Pakistan . . . . .
6	Handloom Products	98—99	5	International Court of Justice . . . . .
7	Tungbhadra Shutter Manufacturing Factory	99—101	6	Ambar Charkha Enquiry Commission . . . . .
8	Paper production	101—02	7	Government-quarters in Calcutta . . . . .
9	Import Restrictions	102—03	8	Industrial Estate, Ludhiana . . . . .
10	Indian ships passing through Suez	103—05	9	Hindustan Machine Tools Ltd. . . . .
11	Government of India Press in Kerala	105—06	10	Indo-Pakistani Agreement on Moveable Property . . . . .
13	Seizure of Passports by Pakistan	106—07	11	Film on Untouchability . . . . .
14	Shanker Market	107—09	12	State Trading Corporation (Private) Ltd. . . . .
15	Displaced persons in Ranchi	109—10	13	Slum Clearance . . . . .
16	Television	111—12	14	Employment Exchanges . . . . .
18	Consul-General's Office, New York	112—14	15	Heavy Water Production . . . . .
19	Indian Labour Conference	114—15	16	Trade with U.S.S.R. . . . .
20	Optical Glass Plant	115—16	17	Persons Registered with Employment Exchanges . . . . .
22	Indian Trade Centre, New York	116—17		120—32
23	Coal Mine Workers	117—20		
S.N.Q.				
No.				
1	Indian Officials held by Lahore Police	120—22		
WRITTEN ANSWERS TO QUESTIONS—		122—32		
S.Q.				
No.				
5	First Five Year Plan Progress	122—23		
17	Pakistani Nationals in Commercial Establishments	123		
21	Sanskrit Programmes in A.I.R.	123		
PANEL OF CHAIRMEN				136
The Speaker informed the Lok Sabha that he had nominated the following Members to the Panel of Chairmen:—				
(1) Sardar Hukam Singh				
(2) Pandit Thakur Das Bhargava				

- (3) Shri Upendrachandra Barman
- (4) Shrimati Renu Chakravarty
- (5) Shri Frank Anthony
- (6) Shri A. M. Thomas.

PAPERS LAID ON THE TABLE

137-40

The following papers were laid on the Table :

- (1) A copy of each of the following Report :
  - (i) Annual Report of the Hindustan Insecticides Private Ltd. for 1955-56.
  - (ii) Annual Report of the Hindustan Antibiotics Private Ltd. for 1955-56.
- (2) A copy of the Notification No. S.R.O. 904, dated the 23rd March, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each :
  - (i) First Statement  
Fifteenth Session, 1957 of the First Lok Sabha
  - (ii) Supplementary Statement No. IV  
Fourteenth Session, 1956 of the first Lok Sabha.
  - (iii) Supplementary Statement No. XI  
Thirteenth Session, 1956 of the first Lok Sabha
  - (iv) Supplementary Statement No. XVII  
Twelfth Session, 1956, of the first Lok Sabha
  - (v) Supplementary Statement No. XIX  
Eleventh Session, 1955, of the first Lok Sabha
  - (vi) Supplementary Statement No. XXII  
Tenth Session, 1955, of the first Lok Sabha.

(4) A copy of the Notification No. 5(8)/57-KVE, dated the 23rd April, 1957 under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956.

- (5) A copy of the Khadi and Village Industries Commission Rules, 1957 under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956.
- (6) A copy of the Results of bye-elections held between the 31st July, 1955 and the 31st October, 1956.
- (7) A copy of each of the following Notifications under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956 :
  - (i) Notification No. S.R.O. 2719, dated the 16th November, 1956.
  - (ii) Notification No. S.R.O. 3068, dated the 14th December, 1956.
  - (iii) Notification No. S.R.O. 412, dated the 4th February, 1957.
- (8) A copy of the Notification No. S.R.O. 140, dated the 10th January, 1957, under sub-section (3) of Section 28 of the Representation of the People Act, 1950, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.
- (9) A copy of each of the following Notifications under sub-section (3) of Section 641 of the Companies Act, 1956 :
  - (i) Notification No. S.R.O. 1281, dated the 23rd April, 1957.
  - (ii) Notification No. S.R.O. 1435, dated the 7th May, 1957.

## DAILY DIGEST

## COLUMNS

## COLUMNS

(10) A copy of the Companies (Appeals to the Central Government) Rules, 1957, under sub-section (3) of Section 642 of the Companies Act, 1956, published in the Notification No. S.R.O. 1380, dated the 4th May, 1957.

## CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

140-48

Shri S. V. Ramaswamy called the attention of the Minister of Food and Agriculture to the rise in food prices and steps taken by the Government in regard thereto.

The Minister of Food and Agriculture (Shri A.P. Jain) made a statement in regard thereto.

## ELECTION TO COMMITTEES . . .

148-51

(1) The Minister of Food and Agriculture (Shri A. P. Jain) for the election of Members from among the Members of Lok Sabha to be Members of the Indian Council of Agricultural Research. The Motion was adopted.

(2) The Deputy Minister of Food (Shri M. V. Krishnappa) moved for election of members from

among the Members of Lok Sabha to be members of the :

(i) National Food and Agricultural Organisation Liaison Committee.

(ii) Indian Central Oil-seeds Committee; and

(iii) India Central Tobacco Committee.

## PRESENTATION OF RAILWAY BUDGET . . .

151-68

The Minister of Railways (Shri Jagiyan Ram) presented a statement of estimated receipts and expenditure of the Government of India for the year 1957-58 in respect of Railways.

## MOTION ON ADDRESS BY THE PRESIDENT . . .

168-292

Shri M. Thirumala Rao moved a motion of Thanks on President's Address. Shri Mathura Prasad Misra seconded the motion. The discussion was not concluded.

## AGENDA FOR WEDNESDAY, 15TH MAY, 1957—

Further discussion on the motion on address by the President and presentation of the Budget General.